[Secretary]

passed by the Lok Sabha at its sitting held on the 12th December, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

MOTION *RE* REPORT OF STATES REORGANISATION COMMISSION

Mr. Speaker: The House will now proceed with the further consideration of the following motion:

"That the Report of the States Reorganisation Commission be taken into consideration".

This debate has gone on for four days and we have five days before us.

An Hon. Member: Four and a half days.

Mr. Speaker: No; I think on the last day there will be no Private Members' business. That was the suggestion made by the Business Advisory Committee, and therefore, I said five days including today. In spite of my very keen and best desire to give every Member a chance to speak, looking to the length of speeches of hon. Members and perhaps a nervousness on my part that it may not be possible to enforce a strict limit on speeches—unless Members themselves co-operate—it may not be possible to give a chance to every one to whom the Chair would like to give a chance. I am trying to conduct the debate on the lines which I had indicated previously, and it is my desire to see that every State, as at present organised, gets a chance of representing its views. Wherever a State is affected most, it should be given more time and Members representing some States which are not affected practically may be expected to be charitable enough to forego any speeches here, but even they should get a chance to speak on the general aspects. I am not denying that. But I think we must now place a time-limit, and I shall do so only if the House supports me in that matter.

Some Hon. Members: No.

Mr. Speaker: There seem to be some discentients on the left side here.

Shri C. K. Nair (Outer Delhi): Except for Delhi which is most affected.

Shri Debeswar Sarmah (Golaghat-Jorhat) *rose*—

Mr. Speaker: The hon. Member will be called. I am going to give a chance to him. Assam is in my picture.

Shri Debeswar Sarmah: I was going to submit that the time-limit should be clamped down only after the first round is given to every State.

Shri Thanu Pillai (Tirunelveli): Hon. Members who have been speaking for particular States had been given one and a half hours each. But there is an opinion against the linguistic division and none of them have been given a chance. If some of us are given an opportunity to speak for an hour, and if some of us now are to restrict the speeches to 15 minutes, we cannot place our case properly or some cases would not have been placed at all. I would, therefore, submit that there should not be a time-limit for such Members.

Mr. Speaker: I understand these difficulties and indeed anticipated such difficulties. There is nothing new in these points which the hon. Member has brought to my notice.

Shri T. N. Singh (Banaras Distt.—East): You have distributed the occasion for speeches, in the past, according to the States. One State after another has been given the opportunity and it has been discussed. It so happens that some States were unfortunately placed later on in your list and now they will suffer from the clamping down of a time-limit, I do not

know whether this aspect struck you. I do not want to interrupt at all, but I hope you will kindly consider this aspect of the problem.

Mr. Speaker: The probability that Uttar Pradesh will not get time in proportion to its area and population is quite clear to my mind. But I do not myself feel so much for it or about it because I see that the States Reorganisation Commission's Report has not touched the existing Uttar Pradesh at all. In the scheme of reorganisation, as I have been able to point, Uttar Pradesh continues as it is. I can, however, understand the anxiety of some Members to express their views generally on the scheme of reorganisation, but that is a different point. I want, therefore, to give first chance to all those Members representing all those States which are affected by the scheme of redistribution, so that in bringing legislation and making their proposals, the Government may have a chance of taking all aspects into consideration. Of course, if somebody feels that the minority report on Uttar Pradesh is going to be accepted, if that is the nervousness, perhaps there is some occasion for a speech on that point. But whatever it may be, I was merely saying it a little lightly and not very seriously.....

Shri T. N. Singh: Your observation is rather unfair.

Mr. Speaker: Let him hear me. There are two or three ways which I want to suggest (*Interruption*). Let there be no interference. We are taking unnecessary time and it is not going to lead to any result practically. I was going to suggest two or three things. The hon. Members will be patient and then adjust themselves to my appeal. My first suggestion to the hon. Members is that I do not like to place a time-limit myself but that I shall leave it to hon. Members speaking, taking into consideration that there are other Members who have perhaps equally if not more important points, to place before the House. Unfortunately, my appeals have not yet borne much fruit. I do not propose to exercise authority as much as possible. If it comes to that I may have to do it but very unwillingly. So, one of the first things that I suggested was a time-limit. The other thing is, because we are sitting today up to 6-30, the sitting may be extended up to 7-0 P.M. and we might discuss the Report for half an hour more. The third thing which I have in mind is this. In view of the absence of our friend Shri Kamath, I may make bold to say that, if the House so agrees, the question-hour may be dispensed with.

Several Hon. Members: Yes.

Mr. Speaker: By that, I think we could gain four hours, especially looking to the number of questions that have been disposed of.

Some Hon. Members: No.

The Minister of Natural Resources (Shri K. D. Malaviya): Uttar Pradesh may be taken off the list.

Mr. Speaker: If the House is unwilling, I shall not do that.

Shri M. S. Gurupadaswamy (Mysore) *rose*—

Mr. Speaker: Let me hear those who said "No."

Shri M. S. Gurupadaswamy: I am not saying "No." I am saying "Yes."

Pandit Thakur Das Bhargava (Gurgaon): All those questions which are starred will be treated as unstarred and there will be written replies to them. All the unanswered questions will be included with the replies. So, nothing will be lost. Those Members who are willing to speak will also get

[Pandit Thakur Das Bhargava]

some chance. So, nothing will be lost if you choose to do away with the question hour.

Shrimati Renu Chakravartty (Basirhat): I think we have allotted a sufficiently large number of hours for the S.R.C. Report, and think it is a very bad precedent to give up the Question Hour.

Mr. Speaker: In view of the opposition, I would not like to do that. So, the Question Hour continues; the speakers may be crowded out.

Shri Bogawat (Ahmednagar South): There are many Members who are willing to forego the Question Hour.

Mr. Speaker: It is not a question of majority against minority in this case. Unless the House is unanimous on that point, I would not do it.

Pandit Thakur Das Bhargava: There can be a compromise; on two days the Question Hour may be dropped.

Shri Kasliwal (Kotah-Jhalawar): May I suggest that if we sit on Saturday also, we will have six hours more?

Mr. Speaker: I do not propose to change in that manner. I have been insisting that there must be some definiteness in our planning. I have announced a number of times that the session will end on the 23rd evening. If we sit on the 24th, there is no reason why we should not sit on the 25th also; it may go on till the Members feel that they have nothing to speak about. That is not a happy position. The third thing I want to suggest is that we sit up to 7 P.M. today and on alternate days we may resolve to sit till 6-30 P.M. On the other alternate days, we may sit up to 7 P.M. That will give some relief from continuous strain.

Shri Kanavade Patil (Ahmednagar North): I suggest that we can commence the session at 10 o'clock in the morning.

Mr. Speaker: The hon. Member seems to ignore the fact that we have to look to the convenience not only of Members, but of the staff also who have to work. The last suggestion I have to make is, to my mind in a sense most important and we have been following that practice so far as cut motions on Railways are concerned. I suggest that hon. Members may give a short statement of the particular views which they want the Government to take into consideration in respect of particular points in the Report not exceeding say, about two printed pages. They might place them on the Table irrespective of the fact whether they get chances to speak or not and they might be taken as part of the proceedings. That will give every Member an advantage of having his say to the Government but, the time-limit for that will be definitely 6 P.M. on the 23rd evening and not beyond that. It is not as if Members may go on sending their views later on. These are some of the things which I wanted to suggest. So far as the time-limit for speeches is concerned, I suggest a time-limit of 15 minutes, which should in no case exceed 20 minutes, barring, of course, States which have not been touched at present.

Shri C. D. Pande (Naini Tal Distt. *cum* Almora Distt.—South-West *cum* Bareilly Distt.—North): There is a view that those States which are not touched have nothing to say. That is not correct, because we are also interested in the whole of India, what is being done in Bombay, Maharashtra, Gujarat and other States.

Mr. Speaker: I quite apreciate that point. When I say that they have nothing to say, I never mean to suggest that they are not interested in the whole of India. Everyone of us, including the Chair, is interested in the whole of India and to see that India rises as a nation. But, the point is, if separate shoes are going, to be prepared for separate people, we should consult the man for whom the shoe is made. It is for him to say

where it pinches and not for an outsider, an outsider in the sense that he is outside the State. It is from that point of view that I wanted to give further chances to these people. Whatever that might be, that point is present in my mind, but the exigencies, I think, are a little different. I am following the progress of the discussions from day to day and trying to make a summary of it. Up till now we have given chances for representation to about 17 units—I do not say States—including Manipur and Tripura. Our capital town had also some attention paid to it and I find from the list that about 9 puits have still to say something. They may be small or big—Coorg, Rajasthan, M.P., Assam, Ajmer, Bhopal, Bilaspur—I don't know whether I can take it as a separate unit—Kutch and Vindhya Pradesh. I have not read them in the order in which I am going to take them, but I am just mentioning them. I propose to continue the round with Madhya Bharat, Vindhya Pradesh, Orissa, Kerala, Mysore and then others —I need not mention the whole list. The idea is, if we finish off this first round by tomorrow evening by the latest—if we can finish earlier, it would be better—then, in the second round, we can take the problems of States like Bombay, Punjab, Hyderabad etc., so that we can have three full days for the discussion of all the points. Before I call upon .....

Shri Meghnad Saha (Calcutta—North-West): Bengal is a big State.

Mr. Speaker: Bengal is a big State; but so far as I see, it is to some extent a border dispute and nothing more than that. We have to see these disputes in the background of the entire re-organisation. That is the point.

सरदार ए० एस० सहगल (बिलासपुर) : अध्यक्ष महोदय, आपने अभी जो लिस्ट पढ़ी है उसके मुताबिक आप मध्य भारत को वक्त देना चाहते हैं, आप विन्ध्य प्रदेश को वक्त देना चाहते हैं लेकिन आप मध्य प्रदेश के जो लोग हैं और जो हमारे १४ हिन्दी भाषा भाषी जिलों के लोग हैं और जो कि काफी कुछ कहना चाहते हैं उनको वक्त देना नहीं चाहते हैं.....

अध्यक्ष महोदय : ऐसा तो मैंने नहीं कहा। मैंने तो यह कहा है कि आज क्या होने वाला है और फिर आगे के लिए देखेंगे। इसमें कुछ ज्यादा बहस की जरूरत नहीं है। मेरी लिस्ट में मध्यप्रदेश भी है, विदर्भ भी है, बिहार को भी मैंने लिस्ट में शामिल किया है, पंजाब, आसाम, आन्ध्र इत्यादि भी हैं। लेकिन वह बात मैं अभी नहीं चाहता हूं।

Shrimati Subhadra Joshi (Karnal) *rose—*

Mr. Speaker: I do not want any discussion. I am not going to say anything about Delhi now.

Shrimati Subhadra Joshi: That is not my point. I want to ask whether in deciding how much time should be given to each State, only the effect of the S.R.C. recommendation on that particular State is taken into consideration or whether the fact that there have been riots, troubles, shootings and killing of people in that State will also be considered?

Mr. Speaker: I do not think the outside situation will be changed in the least by the time I give for the discussion to a particular State. In any case, all discussion is going to end on the 23rd evening, and things will settle themselves.

Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes): May I say a word, Sir? I do want to fall in line with the pattern that you have suggested. I humbly suggest that there is one matter, which is, I think, of the greatest importance, in regard to this report which cuts across all the points that you have raised and that is the tribal point of view which is outside what I may call the idea of quotas.

Mr. Speaker: I may tell the hon. Member that that point of view is prominently in my mind, though I did not mention it just now. I am going to call Tribal Members including the hon. Member to urge that point. His name is in my list. My difficulty is, many times the vocal people get more time and others who are sitting in the back benches are not getting proper time.

Pandit D. N. Tiwary: (Saran South): I want to make a submission.

Mr. Speaker: No submissions; If he goes on arguing.....

Pandit D. N. Tiwary: I want to submit that the 23rd may be set apart for the back-benchers only.

Mr. Speaker: Anticipating the difficulty in conducting the debate, I had made a suggestion that hon. Members might form groups of the same views and give me representative names. They have given me names. It is now claimed that they are not representative, and "they did not represent us, and we want to say something different from what they have said." That is natural. They did not anticipate what the leader was going to say. That is a different matter.

Shri U. M. Trivedi (Chittor): One minute, Sir.

Mr. Speaker: No minutes. I am not going to hear any one. I am not bound even to say on what considerations I am going to call the Members. The hon. Member will resume his seat. No discussions now.

Shri Veeraswamy (Mayuram-Reserved—Sch. Castes): I want to make a submission .....

Mr. Speaker: I am on the question of time-limit. There should be a time-limit of 15 minutes not exceeding 20 minutes. Perhaps if there be one or two more, we might have some extension. I cannot be hard and fast. I feel more strong in enforcing a time-limit with the backing of the House. We will proceed now.....

Shri Veeraswamy: On a point of information.....

Mr. Speaker: I am not going to reply to any question. The hon. Member will resume his seat. The House will now proceed with the further discussion of the S.R.C. Report. Shri Dasaratha Deb was on his legs. He will please finish in 10 or 15 minutes at the most.

Shri Dasaratha Deb (Tripura East): Day before yesterday, I dealt with certain points against the merger of Tripura in Assam. As it has appeared in some of the papers, there is some misunderstanding. I did not say that if Tripura is merged in Assam, the Bengal people will increase in Assam and Tribals will be oppressed. That is why the Tripura people are opposed to it. I did not say like that. There is a misunderstanding. I only wanted to say this. In one place, the S.R.C. itself has suggested one dangerous thing, which I should point out here. The S.R.C. has suggested that if a Bengali administered area is created inside Assam, then, the interests of the Bengali people would be safeguarded. I say this is a dangerous proposition.

[PANDIT THAKUR DAS BHARGAVA *in the Chair*]

I pointed out that to create a Bengali division inside Assam is something unrealistic and that it will stabilise the longstanding bitterness between Bengalis and Assamese. The unity of the entire State would be endangered and the working of the national Plan would be obstructed. I am really surprised how the Commission could come out with such a dangerous proposition.

Even the Chief Minister of Assam has expressed several times, has made press statements and also expressed

in the Assam Assembly that they are not willing to take Tripura. They may take the burden of Tripura only if adequate financial aid is guaranteed by the Centre. These are some of the indications how Tripura will fare if it is merged in Assam.

Another question raised by the S.R.C report is the successful working out of the national Plan. The Commission has said that one of the important considerations to be borne in mind in the reorganisation of States was successful working out of the National Plan. I may say with all respect to the Government of Assam that Assam herself suffers from shortage of raw materials and industrial equipment and also technical personnel. Assam herself has not fared well in the working out of the First Five Year Plan. With all modesty, I may say that perhaps Tripura has done better than Assam. As far as I can see, the development plans of Tripura and Assam are neither inter-dependent, nor complementary nor contributing to each other. Therefore, there is no danger of our national Plan being jeopardised if Tripura is kept separate. On the other hand, the national Plan is sure to face a deadlock if Tripura is merged in Assam.

The people of Tripura are keenly aware of their new state-status. The displaced persons of East Pakistan have settled themselves in Tripura and started contributing their mite in the building of Tripura's economy. However haltingly and slowly it may be, Tripura is now on the path of advance. Any merger with Assam will upset this programme. That is why I again appeal to the House and the Members of the Treasury Benches to apply their mind to this objective. Please keep Tripura separate and give them scope to develop their economy, to develop their own culture and proceed with their own work.

Next, I would take up economic security and financial viability. On these arguments, the S.R.C. tried to refute the possibility of Tripura being kept separately. It was argued, being a small State with a meagre income, Tripura cannot develop as a financially viable State. I agree with this. But, I do not agree that in the long run Tripura can never be developed as a financially viable State. If you take a long-term view of Tripura's economic resources, the prospect is not gloomy. It is not dark. It is bright. I do not think that in the reorganisation of States this question of financial viability should be taken up. It should not be posed as a problem of a particular State, this State or that, in isolation. The question of financial viability should be taken up as a national problem. We have to develop our economy unitedly and every State must have co-operation, and the Central Government also should encourage all the States to help each other and supply all the requirements so that the States can develop themselves as financially viable States. I think that should be the correct approach to build up an independent national economy. No State, however big or resourceful it may be, can without assistance from the Centre and without co-operating with the other States, develop its economy effectively and become a financially viable State. Even the States Reorganisation Commission have admitted that neither the proposed State of Karnataka nor the proposed State of Kerala will be financially viable at present. In fact, there are very few States in India today that can do without financial aid from the Centre. So, the question of financial viability has no bearing on State re-organisation and linguistic principles should be the basis of a State reorganisation.

If, however, the long-term aspect is taken into account, it will be found that Tripura has good prospects. It has got a total exent of land to the tune of 26 lakhs of acres, out of which only 4 lakhs of acres have so far been brought under cultivation; the rest is yet to be reclaimed. Further, Tripura has got good mineral resources, particularly oil and coal. There is also the Damborroo water falls there, from which, according to expert opinion, 60,000 kw. of electricity can be produc-

[Shri Dasaratha Deb]

ed, which will be sufficient to meet the entire demand of the State.

Tripura also produces such important raw materials as jute, cotton, bamboo, sugarcane and so on. It has got also vast forest resources, besides tea plantations. If these are properly developed, and good communication facilities are provided, medium-size industries can easily be set up there. But the whole responsibility lies with the Centre, because without any assistance from the Centre, Tripura alone cannot develop all these industries.

In view of all this, I would again request the House and the Cabinet not to merge Tripura with Assam, but to keep it separate, so that it will be able to develop its economy well. If Tripura is merged with Assam, then the first calamity will be that the education of the Tripura people will suffer. At present, the children of the Tripura people are receiving education through the medium of Bengali up to the post-graduate stage. But if it is merged in Assam, this will be denied to them. For, even the States Reorganisation Commission have suggested that the media of instruction will be the minority regional languages only up to the primary standard, but after that, the State language will be imposed on such language minorities. That would create a great difficulty for the Tripura people. I would suggest that the children should be given instruction in their schools in their minority languages at least up to the secondary stage, and not up to the primary stage only.

The second calamity will be that the ill-feeling which is prevailing at present between the Assamese and the Bangali people inside Assam will start growing. Thirdly, there will be constant troubles on the language issue. The language controversy will be a dangerous thing. You know very well what an amount of trouble there was in East Pakistan on this language issue. It has been suggested that by merging Tripura with Assam, the Bengali population will be increased to some extent, and thus there will be sufficient safeguards. But I would like to point out that this sort of a balancing policy will be a dangerous one, because thereby you would be further encouraging the fight between the Bengalis and the Assamese. We are not prepared to accept this proposition.

There are number of displaced persons who have been settled in Tripura. Those persons are trying to settle themselves there with the help of Government. But if Tripura is merged with Assam, their rehabilitation would suffer most. Further, disunity will be fostered between the people who are living in Assam at present and the people who are living in Tripura, and this will result in a constant unrest in that area, which will be to the detriment of national progress and development.

I would request the House and the Cabinet not to put us into such troubles. We do not want to be thrown into such an unhappy atmosphere and foul weather. That is why I would urge that you should not merge Tripura with Assam but keep it separate and give it full-fledged responsible government.

I now come to the question of the tribal people of Assam. There has been a constant demand by the tribal people that more power should be given to the district councils which are there at present in what are called the autonomous regions. I feel that that demand is quite correct and quite justified. At present, the district councils enjoy very little power, and what little power they have is not sufficient to enable them to develop their community, because practically they have got no financial powers. Their financial powers are so restricted that they cannot exercise them to any considerable extent in the interest of the tribal people. I request this House to see that more powers are given to the district councils, so that they will have complete control over finance, and they will be able to develop the edu-

cational standards of the tribal people and also institute other welfare works.

In this connection, I would like to point out that the tribal people are to some extent suspicious of the Government of Assam. I do not know how far their suspicions are justified, but I have come to know that some portion of the money which was sanctioned by the Centre for the welfare of the tribals in Assam was attempted to be spent by the Assam Government for the plain people. Somehow or other the matter came to the notice of the Central Government, and I think it was perhaps due to intervention by the Centre that that attempt was stopped, and the money was not spent for plain people. If such a thing goes on, then how could you expect the tribal people to repose their confidence in the Assam Government? It is very necessary, therefore, that the district councils in the hill areas of Assam should be given more powers to develop their economy.

As regards the status of a Territory, I have to say a few words. We do not want any Territory status. We have had enough sad experience of it. Being Part C States, Manipur and Tripura practically come under the category of Territories. We have got enough bitter experience of the rule of the Chief Commissioner and his advisers over our States. Even in this House, on several occasions, we have come to know of several instances where there has been molestation and raping of women. Even now, one case is pending before this House, and the inquiries are going on. The advisers that are nominated from the 'yes' men have to obey what the Chief Commissioner says. This corrupt official, bureaucratic administration makes it impossible to advance in building up of the national economy and culture.

It has been suggested in one place in the Report that if Manipur wants to have representation in the legislature, then it must be prepared to join Assam; but if it wants to remain separate, it can have only a Territory status. But I would like to say here that neither the Manipur people nor the Tripura people want to go into Assam under any conditions. We want to live as separate States.

In conclusion, I appeal to the House to take note of the feeling of the people of Tripura from all sections and see that a democratic set-up of government is introduced in our State. I once again appeal to the House to consider our case and keep our State as a separate State.

श्री बी० जी० देशपांडे (गुना): राज्य पुनर्गठन आयोग के प्रतिवेदन ने देश में और इस सदन में काफी वादविवाद और संघर्ष का निर्माण किया है परन्तु मैं समझता हूं कि इस संघर्ष के कारण हमें भयातुर होने की आवश्यकता नहीं है। जब हमारे देश का पुनर्निर्माण हो रहा है, सदियों के बाद देश स्वतंत्र हुआ है और जनता के भविष्य पर जिसका प्रभाव होने वाला है, ऐसी योजनाएं बन रही हैं तब तो मुझे खेद है कि जितनी चर्चा होनी चाहिए थी, जितना विचार विमर्श होना चाहिए था उतना विचार विनिमय देश में नहीं हो रहा है और इसके लिए मुझे दुःख है। जनता जो अपनी आवाज राष्ट्र के सामने रखने उसका स्वागत किए जाने के स्थान में मैं आज देख रहा हूं कि एक विशिष्ट दल के नेता एक कमरे में बैठ कर इसका विचार करते हैं और जनता का और राज्य का भविष्य किस प्रकार से निश्चित हो, इसका विचार नहीं करते। आज भारत की पुनर्रचना के विषय में सच पूछा जाए तो हमको इतना शंकाकुल होने का कोई कारण नहीं है। आज जिस प्रकार से भाषावाद जिसको लिंग्विज्म कहते हैं, के बढ़ने का डर पैदा हो रहा है और इससे शायद देश टुकड़े टुकड़े हो जाएगा, इस तरह का भय देश के हितचिंतकों को मालूम होता है। मेरे हृदय में भी जिस प्रकार से रक्तपात कहीं कहीं हुआ है और जिस प्रकार से कहुवाहट लोगों के भाषणों में आ रही है उससे कभी कभी चिन्ता उत्पन्न हो जाती है, परन्तु इसका कारण भाषा नहीं है और इसका कारण यह वादविवाद नहीं है। इसका कारण तो एक ही है कि राष्ट्र के भिन्न भिन्न विभागों को एक करने वाली जो शक्तियां थीं,

[श्री वी० जी० देशपाण्डे]

उनमें आज हम बल दे नहीं रहे हैं और मेरी समझ में इस देश में वह शक्ति थी प्राचीन काल की संस्कृत भाषा, हिन्दू धर्म, हिन्दू संस्कृति और हमारा प्राचीन इतिहास । इन शक्तियों के बल पर इस राष्ट्र में एकता का निर्माण हो रहा था । हमारी सरकार द्वारा देश की संस्कृति और देश के धर्म को सेकुलरिज्म के नाम पर भिन्न भिन्न विभागों को एकत्रित करने वाली शक्तियों को उत्तेजना देने की नीति छोड़ देने के कारण आज हम यह देख रहे हैं कि देश में एकता का अभाव नजर आता है । जिस संस्कृति के नाम पर बनारस, रामेश्वरम् और द्वारका सब एक होते थे और जिस गुजरात का नाम आते ही हमें यह स्मरण हो जाता था कि यही भगवान कृष्ण की कर्मभूमि है और स्वामी दयानन्द की जन्मभूमि है और इस नाते हर भारतीय के हृदय में आदर उत्पन्न होता था और उत्तर प्रदेश राम और कृष्ण की जन्मभूमि होने के नाते उसके प्रति हमारे दिलों में आदर का भाव उपजता था और भारतवर्ष का दक्षिणी प्रदेश शंकराचार्य और रामानुज सरीखे सन्तों का प्रदेश होने से उसके प्रति सब के मन में आदर भाव उत्पन्न होता था और इस नाते से हम सब एकता के सूत्र में आबद्ध हो जाते थे, आज आप द्वारा इस संस्कृति और धार्मिक भावना को कम करने के कारण और उसकी अवहेलना करने के कारण और इस हिन्दू राष्ट्रवाद के विशाल ध्येय को आपने जब समाप्त किया तब हमारे देश में लोगों के मन में पृथक्तावाद, प्रदेशवाद और भाषावार प्रदेशों के बंटवारे का विचार उत्पन्न हुआ और लोग आपस में झगड़ रहे हैं । एक विषय और भी है जिसकी तरफ कि जितना ध्यान देना चाहिए था उतना नहीं दिया जा रहा है और वह है हमारी संस्कृत भाषा । आज वह उपेक्षित पड़ी है और उसका धीरे धीरे लोप होता जा रहा है । संस्कृत हमारी सब की माता थी । आज हमने संस्कृत के स्थान पर बड़ी बहन हिन्दी को जानबूझ कर और उसकी योग्यता, क्षमता और सौहार्द के कारण इस बड़ी बहन को हमने माता के स्थान पर और उस उच्च सिंहासन पर बिठाया है और इस आशा और विश्वास को लेकर हम उसकी उन्नति और विकास कर रहे हैं । आज लोग हम से प्रश्न पूछते हैं कि क्या इस भाषावार प्रान्तों की रचना से देश का नाश नहीं होगा ? मैं उनको बतलाना चाहता हूं कि देश का नाश नहीं होगा क्योंकि यह हिन्दी भाषा अन्य प्रादेशिक भाषा रूपी मोतियों को एक में जोड़ने वाली स्वर्ण-शृंखला, एक रेशम का धागा सिद्ध होगी और हिन्दी के राष्ट्र भाषा और राज्य भाषा के रूप में स्वीकार किए जाने के पश्चात् यह मोती अलग अलग नहीं हो सकते । लोग पूछते हैं कि पन्द्रह करोड़ लोगों द्वारा बोली जाने वाली हिन्दी को आप एक प्रान्त कहां से देंगे ? मैं कहता हूं कि हिन्दी को हमने प्रान्त दे दिया है । हिन्दी को केवल एक प्रान्त ही नहीं बल्कि समग्र भारतवर्ष उसका प्रदेश है और प्रान्त है और मैं समझता हूं कि हिन्दी को सारे राष्ट्र की भाषा स्वीकार करने के पश्चात् इस देश में एकता की भावना का सूत्रपात होगा और देश में परस्पर झगड़े वगैरह नहीं होंगे । हिन्दी को हमने राष्ट्र भाषा के पद पर आसीन किया है और उसके साथ ही साथ जितनी भी प्रान्तीय भाषाएं हैं उन सब को अपना विकास करने की पूरी स्वतंत्रता है और सहूलियत है और वे अपना विकास कर सकती हैं । हमने प्राचीन काल में देखा कि इस भारत का राष्ट्रियत्व किसने निर्माण किया ? वंदेमातरम् के राष्ट्रीय गान ने निर्माण किया और उस समय देश के कोने कोने से वन्दे मातरम् कहते हुए अनगिनत युवक फांसी के तख्ते पर झूल गए । यह हमने देखा है । यह वन्दे मातरम् की रचना किस भाषा में हुई ? यह गौरव बंगला भाषा को प्राप्त है कि राष्ट्र को उसने वंदेमातरम् का गायन दिया जिसे सारे भारतवर्ष ने अंगीकार किया । और हमने देखा कि प्रान्तीय भाषा ने राष्ट्रीयता का विकास किया । हिन्दी को राष्ट्र भाषा मानने के पश्चात् और हिन्दू राष्ट्रीयता और हिन्दू संस्कृति को समझने के पश्चात् हिन्दी राष्ट्रीयता की भावना को बल दे सकती है, उसका नाश नहीं कर सकती, यह मेरा पूर्ण विश्वास है और भारत की जनता के हृदय में देश के प्रति प्रेम उपजाने वाली सिद्ध होगी और यह जो हम राज्यों का पुनर्गठन करने जा रहे हैं, यह तो केवल शासन विषयक सुविधा

एडमिनिस्ट्रेटिव कनवीनियंस की दृष्टि से हम देश की व्यवस्था कर रहे हैं और यह भावना यदि हमारे हृदय में रहेगी तो इस देश का पुनर्निर्माण बहुत अच्छी तरह से सम्पन्न हो सकता है और इस दृष्टि से जब मैं इस प्रस्ताव की तरफ देखता हूं तब मुझे निराशा प्रतीत होती है। हमारे पणिक्कर साहब, फजल अली साहब, और श्री हृदय नाथ कुंजरू देश के बड़े माने हुए विचारज्ञ हैं और नेता हैं, उन्होंने बहुत कुछ विचार किया है लेकिन मैंने रिपोर्ट के कुछ एक स्थलों पर विसंगति का एक बड़ा अजीब नमूना देखा है। एक स्थान पर एक तत्व निर्धारित किया है और दूसरे स्थान पर दूसरा तत्व निर्धारित किया है। भाषा प्रयोग भी कहीं कहीं पर खटकता है जैसे Bombay can never belong to one Province. जैसे वह क्षेत्र उसकी अपनी सम्पत्ति हो। मेरा कहना यह है कि बम्बई का दंडाती भाग किसी एक प्रान्त विशेष का नहीं है, वह पूरे भारत का है और इस तरह की बात नहीं आनी चाहिए. परन्तु इस प्रतिवेदन की तरफ जब मैं गौर से ध्यान देता हूं और उसे बार बार पढ़ता हूं तब मुझे कहीं कहीं पर यह मालूम होता है कि इस रिपोर्ट में सुसंगति नहीं है और विसंगति है। मैं मानता हूं कि इस रिपोर्ट में बहुत अच्छी अच्छी बातें दी हैं और जिनके कारण मेरे हृदय को बड़ा सन्तोष पहुंचा है लेकिन इतना होने के बावजूद भी मैं यह जरूर कहूंगा कि इस रिपोर्ट में सुसंगति नहीं है, विसंगति है। अलबत्ता एक बात से मुझे बड़ा सन्तोष हुआ है और वह बात है इस कमीशन द्वारा हैदराबाद राज्य के विघटन की सिफारिश करना। और बेशक इस सिफारिश से राष्ट्रीय प्रवृत्ति का पालन-पोषण होने वाला है। और मैं मानता हूं कि इसकी पूर्णता अन्त में एक विशाल आंध्र के निर्माण के रूप में होगी. इस तरह के निर्णय की मैं आशा करता हूं और मैं कमीशन को इस सिफारिश के लिए धन्यवाद देना चाहता हूं।

बहुत थोड़े शब्दों में बाकी दो, तीन सिफारिशों के बारे में बता कर मैं मध्यभारत के विलीनीकरण के सवाल पर आने वाला हूं।

एक बड़ी सिफारिश इसमें बम्बई राज्य की बाबत की गई है। एक कम्पोजिट स्टेट, एक संयुक्त राज्य बनाने के विषय में जो सिफारिश की है, मेरी समझ में यह सिफारिश अब एक तरफ पड़ गई क्योंकि नई सिफारिश यह आई है कि बम्बई नगर का एक अलग राज्य बने, गुजरात का अलग राज्य बने और महाराष्ट्र का एक अलग राज्य बने और विदर्भ का भी एक अलग राज्य बने, इसकी इसमें सूचना दी है। इसके विषय में बहुत ज्यादा बोलना नहीं है कि क्या हो, लेकिन देश की राष्ट्रीयता की तरफ ध्यान देने के पश्चात्, कांग्रेस की हाई कमांड ने जो बम्बई का एक नगर राज्य बनाने की सूचना दी है, यह भारत की एक राष्ट्रीयता के लिए एक बड़ा भारी खतरा और संकट मालूम होती है। उस में बड़ी बड़ी बातें कही गई हैं। पाटिल साहब का भाषण मैंने बड़े गौर से सुना। एक सूचना उसमें बड़ी मनोरंजक थी, परन्तु कोई बड़ा आदमी उस पर गम्भीरतापूर्वक विचार करेगा, ऐसा मैं नहीं मानता हूं। वह बात थी उनकी बम्बई का बाइलिंगुअल स्टेट होना और बैलेंस की थ्योरी प्रतिपादित करना। यह संतुलन की एक नई कल्पना उन्होंने रक्खी है जो मेरी समझ में नहीं आई। सीधी बात यह है कि कमिशन ने पहले एक स्टेट बनाई, उस स्टेट में पूरा गुजरात ले लिया और साथ में पूरे महाराष्ट्र को भी लेने का खयाल किया जिसके लिए उन्होंने विदर्भ का एक छोटा राज्य अलग बनाया। जब विदर्भ का एक अलग राज्य बनाने का फैसला किया तो लोगों ने कहा कि अगर द्विभाषी राज्य बनाना है तो विदर्भ को भी लो। तब आप कहते हैं कि ऐसी बात नहीं है, आखिर कुछ बैलेंस भी तो होना चाहिये, यह सवाल मैजारिटी होने या लिंग्विज्म का नहीं है। जब लिंग्विज्म के खिलाफ बोलने वाले कहते हैं कि बम्बई और विदर्भ को अलग क्यों रक्खा गया तो आप कहते हैं, जैसे कुश्ती लड़ने वाले जो होते हैं वह जोड़ी के होने चाहिएं ताकि दोनों लड़ें और दूसरे लोग देखें कि वह कैसे कुश्ती लड़ते हैं, तो वह कहते हैं कि बम्बई में गुजराती बोलने वाले और मराठी बोलने वाले आपस में लड़ें ताकि हम तमाशा देखें। विदर्भ को मिला देने से जोड़ी बराबर नहीं

[श्री वी० जी० देशपांडे]

रह जाएगी। उनकी समझ में यह सब से बड़ी राष्ट्रीयता है। आगे चल कर उन्होंने कास्मोपालिटन की थ्योरी निकाली है। कास्मोपालिटन का भावान्तर करना तो बड़ा मुश्किल है, संयुक्त संस्कृति कहें या खिचड़ी संस्कृति कहें वह मेरी समझ में नहीं आता। मुझे पता नहीं है कि यह खिचड़ी थ्योरी क्या है। आप कहते हैं कि बम्बई द्वार है राष्ट्र का। It is the Gate way of India. द्वार तो कलकत्ता भी है और मद्रास भी है। भेद इतना ही है कि बम्बई हमारे दाहिने हाथ है और उस द्वार से इंग्लैण्ड के राइटिस्ट लोग आते हैं, कलकत्ता से हमारे यहां लेफ्टिस्ट लोग आते हैं। इतना ही फर्क बम्बई और कलकत्ता में है, नहीं तो दोनों ही कास्मोपालिटन हैं, दोनों ही हमारे देश के द्वार हैं, चार धर्मों के लोग दोनों जगह रहते हैं अर्थात् हिन्दू, मुसलमान, ईसाई और पारसी। यही लोग नागपुर में भी हैं, बम्बई में भी हैं और कलकत्ते में भी हैं। फिर क्या फर्क इन जगहों में है यह मुझे पता नहीं। एक बात मैंने जरूर देखी। मैं जातिपांति नहीं मानता। मैं तो हर आदमी की बातों को देखता हूं, कास्मोपालिटन के माने में तो यही समझता हूं। मैं उस आदमी के कास्मोपालिटन होने की बात नहीं कहता हूं जो कि कहता तो है कि मैं कास्मोपालिटन हूं लेकिन कहे कि चूंकि यहां अग्रवाल बैठा हुआ है इसलिए मैं खाना खाने नहीं जाऊंगा। मैं तो कहता हूं कि कास्मोपालिटन का यह अर्थ है कि मनुष्य कहीं भी रह सके, कहीं भी खा सके। लेकिन यहां तो कास्मोपालिटन शहर ही निकाल दिया और यूनीलिंग्वल स्टेट बना दी क्योंकि वहां महाराष्ट्र के लोग रहते हैं। मैंने जागफी पढ़ी है, मैं जानता हूं कि महाराष्ट्र के बीच में बम्बई एक शहर है। एक शहर की बात यह है कि ऐग्रेसिव कौन है, आक्रामक कौन है, राष्ट्रवाद के खिलाफ कौन है। उनका प्रान्त बना कर कांग्रेस ने उसको उसके उचित स्थान से अलग कर दिया। भौगोलिक दृष्टि से बम्बई का शहर महाराष्ट्र के बीच में है। लेकिन चूंकि समुद्र के किनारे पर महाराष्ट्रियन्स सिर्फ ४४ परसेंट हैं, ५१ परसेंट नहीं हैं, ७ परसेंट कम हैं, इसलिए हम महाराष्ट्र के बाहर निकलेंगे। यह छोटा राज्य किस का होगा? यह उन लोगों का राज्य होगा जो कि दूसरों को यह उपदेश देते हैं कि राष्ट्रीयता को मान लीजिए और उसी के अनुरूप काम कीजिए। सच्ची बात यह है कि हम को देखना चाहिए कि हम हिन्दुस्तान के अन्दर इस प्रवृत्ति को पोषण देना चाहते हैं या नहीं कि हिन्दुस्तान में एकता हो। आपने देश के अन्दर प्रान्त बनाए। आपकी प्रवृत्ति यह होनी चाहिए थी कि हम इसका विचार नहीं करेंगे कि प्रान्त में कौन लोग रहते हैं और वह कौन सी भाषा बोलते हैं। यही राष्ट्रीय प्रवृत्ति होती है। लेकिन यहां कहा जाता है कि आप ४४ फीसदी हैं इस कारण हम आपके साथ नहीं रहते। चूंकि हम कलकत्ते में ६० फीसदी लोगों के साथ रह सकते हैं इसलिए हम कास्मोपालिटन हैं। हम ६० फीसदी बंगालियों के साथ रह सकते हैं लेकिन चूंकि आप ४४ फीसदी हैं इसलिए हम आप के साथ नहीं रहना चाहते हैं। मैं कहता हूं कि इस तरह की अराष्ट्रीय प्रवृत्ति को पोषण नहीं देना चाहिए। रिपोर्ट में भी यह नहीं कहा गया है कि इस तरह की प्रवृत्ति ठीक है। रिपोर्ट में यह सिद्ध किया गया है कि इस तरह का जो भय है वह अतिरंजित है। और इसको बहुत महत्व नहीं दिया गया है। उन्होंने कहा है कि 'It is an exaggerated fear' उन्होंने माना है कि डर है। बम्बई राज्य जो बनाना चाहते हैं उनका भी मैं बहुत विरोध नहीं करता हूं। लेकिन वह यह कहें कि भले ही यह अराष्ट्रीय प्रवृत्ति है, लेकिन डर है, शक है, क्या करें, मानना पड़ता है। बात अराष्ट्रीय है लेकिन मजबूरी से मानना पड़ता है। लेकिन कृपा कर के यह न कहें कि यह राष्ट्रीय बात है। और जो कहते हैं कि जिस इलाके की भाषा है उस इलाके में माना गया है इसको मैं नहीं मानता हूं। आप सीधे कहें कि हमें डर है और इसलिए हम बम्बई को अलग करना चाहते हैं। लेकिन आप भाषा इत्यादि की बात यहां न कहिए।

आगे चल कर मैं बम्बई के बारे में एक ही

बात बतलाना चाहता हूं। डा० वी० के० आर० वी० राव ने हिन्दुस्तान टाइम्स में एक लेख लिखा है जिसमें उन्होंने लिखा है कि जहां कहीं समुद्र के किनारे के शहरों को स्टेट बनाया गया है, उनकी भी कोई बड़ी शिकायत नहीं है। लेकिन बंगलौर और हांगकांग नगरों को देखिए कि युद्ध के पूर्व उन का क्या हाल था और युद्ध के समय में उसका क्या दुष्परिणाम उनको भुगतना पड़ा है। आप इस सब की पुनरावृत्ति अब इस देश में न करें।

आखिर में मैं महाराष्ट्र के भाइयों से एक ही प्रार्थना करूंगा और वह प्रार्थना यह है कि इस प्रश्न को आप शान्ति से हल कीजिए। इसके लिए झगड़ा करने और रक्तपात करने की बात को मैं अच्छा नहीं मानता। अगर बम्बई महाराष्ट्र में नहीं रहता तो वह पाकिस्तान में जा रहा है इस बात को मानने वाला मैं नहीं हूं। परन्तु इसी के साथ साथ मैं उनको चुनौती भी देना चाहता हूं कि आप लोगों को अपना मत नहीं छोड़ना चाहिए। आपका प्रारम्भिक मतभेद यदि कांग्रेस हाई कमान्ड से है तो यह एक आध आदमियों को रास्ते पर लाने वाली बात नहीं है। आप चुनाव क्षेत्र में यह लड़ाई लड़ें कि बम्बई को अलग रहना चाहिए या महाराष्ट्र में मिलना चाहिए। यदि आप डिमाक्रेसी और लोक राज्य में सच्चा विश्वास रखते हैं तो शान्ति का और पंच शील का मार्ग यह है कि आप चुनाव में इसका फैसला करें। 'At the poles you fight this issue' । लड़ाई करना या कांग्रेस हाई कमान्ड की खुशामद करना न आपकी सफलता के लिए और न देश की उन्नति के ही लिए उपयोगी होगा। ईश्वर के वास्ते मैं इतनी ही प्रार्थना आप लोगों से करूंगा। मैं आपको आन्ध्र के बारे में बतला चुका हूं, बम्बई के बारे में बतला चुका हूं। इसके पश्चात् अब मैं मध्य भारत के विषय पर आता हूं।

पूरा मध्य भारत जो कि एक 'बी' स्टेट का राज्य है, मध्य प्रदेश में मिलाया जा रहा है। मध्य भारत, विंध्य प्रदेश, भोपाल और मध्य प्रदेश के १४ जिले मिला कर एक नया राज्य बनाया जा रहा है। यह सारी बात मध्य भारत की जनता की इच्छा के विरुद्ध हो रहा है। यह मेरी समझ में अत्यन्त महत्वपूर्ण प्रश्न है। यह प्रश्न १५ या २० मिनट में समाप्त होने वाला नहीं है। एक पूरे राज्य और पूरे प्रदेश का नाम निशान मिटा कर वहां केवल एक राजधानी रख कर इस देश में प्रान्तों के बनाने का नया प्रयोग किया जा रहा है। मैं अपनी बात तो क्या कहूं लेकिन जब से यह आवेदन जनता के हाथ में आया है। सब से बड़ा आश्चर्य जो उसको हुआ है, वह बड़े प्रान्त को देख कर हुआ है। भारत के प्रधान मंत्री पंडित जवाहर लाल नेहरू को भी आश्चर्य का एक धक्का, शाक, पहुंचा कि यह मध्य प्रदेश इतना बढ़ रहा है, एक बड़ा राक्षस जैसा मालूम होता है। आज कुछ लोग उत्तर प्रदेश के भी खिलाफ बोलते हैं, मैं तो समझता हूं कि उत्तर प्रदेश भारत की रक्षा करने वाली एक महान शक्ति है, हिन्दी का एक गढ़ है, मैं उसको खत्म करने के पक्ष में नहीं हूं। परन्तु उत्तर प्रदेश से भी बड़ा एक नया प्रदेश २१ लाख ७६ हजार वर्ग मील का बनाया जा रहा है। यह प्रदेश क्यों बना, कैसे बना, किस कारण से बना? मैं आज बड़े बड़े प्रदेश बनाने के पक्ष में हूं, यहां कहा गया कि बड़े बड़े प्रदेश बनाए जाएं, मैं भी इस बात को मानता हूं। लेकिन इसी प्रतिवेदन में मैं ने देखा है कि विदर्भ का एक छोटा राज्य बनाया गया। न उस के पास पैसा है, न इलाका है। कहा जाता है कि वहां पर बड़ी अच्छी जमीन है, बड़ी कपास पैदा होगी। विदर्भ के पक्ष में और भी इस तरह की बातें कही गईं। जो प्रान्त बने हैं उन सब के बारे में इसी तरह की बातें कही गई हैं। परन्तु बड़े प्रान्त किस तरह के बनाए जाएं इसके सम्बन्ध में इस प्रतिवेदन में पृष्ठ १२ पर कुछ इशारा दिया गया है और मैं समझता हूं कि वह इशारा मध्य प्रदेश के बारे में बहुत अच्छी तरह लागू होता है:

> 'This, however, does not mean that units should be so unwieldly as to be without any intrinsic of life of their own or to defeat the very purpose for which larger units are suggested.'

इस प्रकार का अगर कोई एक प्रान्त है जिसका अपना जीवन नहीं है, लाइफ आफ इट्स ओन

[श्री वी० जी० देशपांडे]

नहीं हैं, तो वह मध्य प्रदेश हैं। आपने उसका नक्शा देखा होगा। अगर नक्शा आप के सामने आए तो पता लगेगा कि इसी प्रकार का एक प्रांत भारत में बनाया जा रहा हैं। यह प्रान्त आगरा से थोड़ी दूर पर शुरू होता हैं और आखीर तक चला जाता हैं।

Mr. Chairman: I have given the hon. Member full 20 minues. I rang the bell when he had taken 15 minutes only just to give a hint that after 5 minutes I will be ringing the bell again.

Shri V. G. Deshpande: Only three minutes, Sir.

Mr. Chairman: At the same time, I must say, if the hon. Member wishes to talk about all the points he may not take 20 minutes but he may take 20 days.

Shri V. G. Deshpande: At least I may be given half an hour when others have been given one hour.

Mr. Chairman: There is no question. All the hon. Members have heard what the hon. Speaker said today. All the States that have not been given an opportunity will claim the same; all the hon. Members who have not spoken would also like to have this concession and some of the States would have to be scored out altogether. I may, all the same, say that all I can give him is another five minutes. He may take five minutes more.

1 P.M.

Shri V. G. Deshpande: I may please be given 30 minutes. I have just started my first round....

Mr. Chairman: Ordinarily the time given is fifteen minutes and in special cases twenty minutes. However, I am allowing the hon. Member 25 minutes.

Shri V. G. Deshpande: But the Speaker has stated that thirty minutes may be given.....

Mr. Chairman: I quite see the complaint of the hon. Member and I agree with him that whenever a discussion starts, those who speak first take much more time and for the rest less time is allowed. But this is the practice obtaining here. I am sorry I cannot help it. He may finish within five minutes.

श्री वी० जी० देशपांडे: आप यदि इस प्रदेश के नक्शे को देखें तो आपको मालूम होगा कि यू० पी० में आगरा के पश्चात् यह प्रान्त शुरू होता हैं और पूर्व समुद्र में यह समाप्त होता हैं। नदियों की दृष्टि से यदि आप देखें तो यमुना नदी के पश्चात् यह प्रान्त शुरू होता हैं और यमुना नदी भी इसमें नहीं आती हैं और न ही नर्बदा नदी आती हैं। गोदावरी नदी भी नहीं आती और दक्षिण तक यह प्रान्त जाता हैं। प्राचीन काल से अगस्तमुनि न आते तो दक्षिण में आर्य आ ही नहीं सकते थे विन्ध्य पर्वत के कारण। उस विंध्य पर्वत के २०० मील उत्तर और २०० मील दक्षिण में इस प्रकार का यह प्रान्त बनाया जा रहा हैं। यह कैसा प्रान्त बनाया जा रहा हैं यह मेरी समझ में नहीं आया। इस प्रान्त में न तो रेल होगी, न मोटर के रास्ते होंगे और न ही ट्रांसपोर्ट की सहूलियतें होंगी। हमारी कमिशन ने यह कहा था कि जब्बलपुर से सब लाइनें बनानी होंगी और फिर आज हमारी गवर्नमेंट ने यह बताया हैं कि यदि लाइनें हम बनाने लगें तो २०० करोड़ रुपये का खर्चा पड़ेगा और हम इतना रुपया खर्च कर नहीं सकेंगे। रेलवे लाइनें हम बनाएंगे नहीं, मोटर की सड़कें हम बनाएंगे नहीं, ट्रांस्पोर्ट की सहूलियतें हम मुहैया नहीं करेंगे तो काम कैसे चलेगा। यदि ऐसी ही बात हैं तो इतना विशाल प्रान्त जो यह बनाया जा रहा हैं, यह क्यों बनाया जा रहा हैं यह मेरी समझ में नहीं आया। यदि आप इस रिपोर्ट को पढ़ेंगे तो आपको पता चलेगा जब आठ जिले मध्य प्रदेश में चले जाते जिनको मिलाकर कि उनको एक विदर्भ बनाने की सिफारिश करनी थी तो बाकी के १४ जिलों का वह क्या करते। महाकौशल कांग्रेस कमेटी ने जो मांग की थी उस मांग में भी मध्य भारत की मांग नहीं थी। अंधा मांगता हैं एक आंख और भगवान देता हैं दो आंखें, यह तो वही बात हो गई। केवल भोपाल और विंध्य प्रदेश मांगा था। यह कूड़ा करकट बच गया हैं और

कहीं पर इसको भी डालना था और यह डाल कर जितना बच गया उतना बना दिया गया।

आगे चल कर कमिशन ने यह कहा है कि:

"On the whole there has been a remarkable consensus of opinion in favour of the formation of a large State comprising the Hindi speaking areas of Central India."

यह कहा गया है कि लोगों का एक भारी बहुमत उन्होंने उसके पक्ष में देखा। यह कंसेंसस आफ ओपिनियन उनको कहां दीखा, यह मुझे पता नहीं है। क्या इसको मध्य भारत में किसी ने चाहा था? जहां तक मैं समझता हूं उन्होंने नहीं चाहा था। मध्य भारत की विधान-सभा की कार्रवाई को आप देखें तो आपको प्रारम्भ में यह जो कुछ दिया हुआ है उससे पता चल जाएगा कि कौन इसके हक में है और कौन इसके खिलाफ है। यदि आप देखें तो आपको पता चलेगा कि मिलने के पक्ष में २८ और इसके खिलाफ ३६ सदस्य हैं और यह भी हाई कमांड के बताने के पश्चात्, यहां समझौता होने के बाद, इतनी संख्या इसके पक्ष में आई है। अब जब आप वहां की विधान-सभा की कार्रवाई को देखते हैं तो प्रारम्भ में ही वहां के मुख्य मंत्री श्री तख्त मल जैन का भाषण है उसमें उन्होंने इस प्रदेश के मिलाए जाने के खिलाफ बहुत सी दलीलें दी हैं और एक एक बात को लेकर उसका जवाब दिया है। अब जो बातें उन्होंने कही हैं वह किस तरह से खराब हैं, यह मेरी समझ में नहीं आता। मध्य भारत के विषय में उन्होंने कहा है कि उत्तरी जिले जो हैं यह मध्य प्रदेश से मिले हुए नहीं हैं, यह उत्तर प्रदेश से तो मिल सकते हैं, मध्य प्रदेश से यह मिल नहीं सकते हैं। फिर वह कहते हैं कि यह जो माताटीला बांध है इसमें मल्टीपिलिसिटी आफ जुरिसडिक्शन होगी। इससे भी बहुत सी खराबियां पैदा हो सकती हैं। फिर उन्होंने यह भी कहा कि वहां शान्ति और सुव्यवस्था अच्छी नहीं है। डाकुओं के वहां पर गिरोह हैं। इतना बड़ा प्रान्त उन पर काबू नहीं पा सकेगा। राजस्थान, यू० पी० और मध्य भारत इन तीनों राज्यों की सरहद पर डाकुओं के गिरोह हैं। इस समस्या को हल करना कठिन हो जाएगा।

अब कैपिटल का सवाल आता है। यदि एक विशाल मध्य प्रदेश भी बन जाए तो इसका एक ज्वायंट कैपिटल जो होगा इसके बारे में भी उन्होंने दलीलें दी हैं। जो दलीलें उन्होंने दी हैं उसमें भी उन्होंने जो कैपिटल तजवीज किया गया है उसकी मुखालिफत की है। वहां की प्रान्तीय कांग्रेस कमेटी, प्रान्तीय हिन्दू महासभा और प्रान्तीय प्रजा सोशलिस्ट पार्टी, इन सब ने और असेम्बली के सदस्यों के बहुमत ने इसका विरोध किया है। कमिशन ने जब्बलपुर का सुझाव दिया था लेकिन आज हाई कमांड ने इसको बदल कर भोपाल कर दिया है। परन्तु मैं तो कहता हूं कि आज ग्वालियर की जनता में इतना असन्तोष है कि वह बयान नहीं किया जा सकता। उनका कहना है कि यदि ग्वालियर से राजधानी को हटा लिया गया तो वहां के लोग भूखे मर जाएंगे। वहां के लोगों को यदि राजधानी तक जाना होगा तो उनको बहुत रुपया खर्च करना पड़ेगा और बहुत असुविधा उनको उठानी पड़ेगी। वहां के लोगों के भूखों मरने से मैं समझता हूं देश पर बड़ा भारी संकट आ जाएगा। यह कहा जाता है कि वहां पर भी कुछ किया जाएगा, ग्वालियर में मिलिटरी रखेंगे। इस विषय में मैं स्वयं जो हमारे रक्षा मंत्री डा० काटजू हैं, उन से मिला था और उनसे मैंने पूछा था कि क्या आप वहां पर अपनी मिलिटरी को भेज सकेंगे उन्होंने इसके उत्तर में मुझे बतलाया कि इसके बारे में एक्सपर्ट सोचेंगे और हम अभी तक कुछ बता नहीं सकते हैं। मैं समझता हूं कि यह सरकार वहां दूसरे धंधे चलाने वाली नहीं है और न ही कोई मिलिटरी वहां भेजने वाली है और ग्वालियर के लोग भूखों मर जायेंगे। मेरे विचार में इससे न तो शासन विषयक सुविधा होगी और न ही सांस्कृतिक एकता होगी। आज का मध्य भारत आर्थिक दृष्टि से सेल्फ सपोर्टिंग है और मेरी प्रार्थना है कि आप उसे बने रहने दें।

Shri Joachim Alva (Kanara): On a point of information from you, may I ask whether the hon. Member who spoke last is entitled to speak for double the time because he was elected from two seats?

Mr. Chairman: I have not been able to catch the point of the hon. Member. Is it about the apportionment of the time to the hon. Member? As the hon. Member himself has seen, I asked him not to speak after he spoke for 20 minutes. Even if under these circumstances he thinks procedure adopted by me was unsatisfactory, I do not now how the hon. Member will himself feel when he begins to talk and I request him to finish.

श्री राधेलाल व्यास (उज्जैन) : अभी मेरे मित्र श्री दंशपांडे जी ने मध्य भारत को मध्य प्रदेश में मिलाये जाने का विरोध किया है । उन्होंने बताया है कि वहां की जनता की इच्छाओं के विरुद्ध ऐसा किया जा रहा है । उन्होंने यह भी बताया कि उन्हें यह पता नहीं कि आखिर मध्य भारत के विलय की मांग किस ने की थी । सभापति जी, मेरे मित्र को मध्य भारत के विषय में वहां की स्थिति से पूरी जानकारी शायद नहीं है । उन्हें यह मालूम होना चाहिए कि जिस समय यह सिफारिश प्रकट हुई उस समय मध्य भारत धारा सभा के विरोधी दल के नेता जो हिन्दू महासभा के सदस्य भी हैं, और जो मध्य भारत के बहुत बड़े हिन्दू सभाई नेता भी हैं और जिन का नाम श्री निरंजन वर्मा है, ने मध्य भारत के विलय किये जाने के समर्थन में अपना एक वक्तव्य अखबारों में दिया था । इसके साथ ही जिस समय आयोग इन्दौर में गया था उस समय इन्दौर के लोगों ने जो मैमोरेंडम पेश किया था उसमें उन्होंने मध्य प्रदेश में मध्य भारत, भोपाल और विन्ध्य प्रदेश मिला कर एक विशाल मध्य प्रदेश बनाने की मांग की थी । यह जरूर है कि उन्होंने यह बताया था कि यदि उत्तर के तीन चार जिले और कहीं मिला दिये जायें तो शायद प्रदेश कुछ छोटा हो जाएगा । लेकिन यह बात सही नहीं है कि वहां की जनता इसको नहीं चाहती थी । सिफारिशों के प्रकट होने के पहले ऐसी कुछ अफवा फैली थी कि मध्य भारत के दो टुकड़े किए जा रहे हैं, एक हिस्सा, यानी तीन चार जिले यू० पी० में मिलाये जा रहे हैं, और बाकी के जिले मध्य प्रदेश में मिलाये जा रहे हैं । सभापति महोदय, उस वक्त प्रान्तीय कांग्रेस के अध्यक्ष यहां थे, जेनरल सैक्रेटरी यहां थे और पार्लियामेंट का सेशन भी चल रहा था । प्रान्तीय कांग्रेस के जेनरल सेक्रेटरी, श्री नन्द लाल जोशी, के मकान पर एक मीटिंग हुई थी, जिस में डा० काटजू भी मौजूद थे । उस समय तो केवल एक ही विचार किया गया था कि मध्य भारत के टुकड़े न हों और अगर मिलाना ही है, तो सारे का सारा मध्य भारत ही मिलाया जाय । लेकिन उस समय मध्य भारत को मिलाने के विरोध की कोई कल्पना नहीं की गई थी। सभापति जी, आप को और इस हाउस को विदित ही है कि सब समाचार पत्रों में कमीशन की सिफारिशों का स्वागत किया गया है । नई दुनिया, इन्दौर समाचार और जागरण में उन सिफारिशों का स्वागत किया गया है । इन्दौर की बार एसोसियेशन भी उन के पक्ष में है ।

मेरे मित्र श्री दंशपांडे और श्री त्रिवेदी, जो कि हिन्दू महासभा व जन संघ के सदस्य हैं, इसके विरोध में क्यों हैं, पहले मैं इस विषय में कुछ बता देता हूं ।

श्री च० एम० त्रिवेदी (चित्तौड़) : आप ने यह कैसे समझ लिया कि मैं विरोध में हूं---मैं विरोध में नहीं हूं ।

श्री राधेलाल व्यास : श्री दंशपांडे को एक बड़ा प्रदेश इस लिए पसन्द नहीं है क्योंकि एक छोटे से प्रदेश में वह सफलता प्राप्त करने और एक बड़ी सत्ता कायम करने के अधिक अवसर देखते हैं । पिछले चुनाव में वह मध्य प्रदेश में खड़े नहीं हो सके । डा० खरे खड़े हुए थे, तो उन की जमानत जब्त हो गई थी ।

एक माननीय सदस्य : हराया भी तो था ।

श्री राधेलाल व्यास : इसी लिए तो वे चाहते हैं कि एक छोटा सा प्रदेश रहे, ताकि हम भविष्य में भी हरा सकें ।

मैं कह रहा था कि डा० खरे की जमानत जब्त हो गई थी । वह भी मध्य भारत से ही आए हैं । दंशपांडे जी दो कांस्टीच्युएन्सीज से चुन कर आए हैं । अगर वे महानुभाव इस कारण मध्य भारत के पक्ष में हैं, तो मैं उन की बात को

समझ सकता हूं, लेकिन इस विषय में जनता की आवाज की बात कहने का कोई अर्थ नहीं हैं।

श्री यू० एम० त्रिवेदी : एक कांस्टीच्युएन्सी साढ़े सात लाख की हैं।

श्री राधेलाल व्यास : मैं समझता हूं कि माननीय सदस्य को भी अपनी ... कहने का अवसर मिलेगा। इस समय अगर वह खामोश रहें, तो अच्छा हैं।

श्री यू० एम० त्रिवेदी : मैं यह बताना चाहता हूं कि साढ़े सात लाख की कांस्टीच्युएन्सी वहां भी रहेगी।

श्री राधेलाल व्यास : पहले इनका भाषण हो जाय, मैं फिर बोल लूंगा। माननीय सदस्य राजस्थान से चुने गए थे। शायद अब वहां गुंजायश नहीं हैं, इस लिए वह मध्य भारत को रखना चाहते हैं।

मैं यह कहना चाहता हूं कि इन्दौर की बार एसोसियेशन ने सब से पहले इन सिफारिशों का स्वागत किया और इन्दौर म्यूनिसिपल बोर्ड के सदस्य भी उन के पक्ष में हैं। (*Interruption*)

Mr. Chairman: Order, order. May I just request the hon. Members who want to interrupt not to interrupt in this way? The point that the hon. Member is making and the thread of his argument is broken and he cannot put forward his point with the vehemence he desires to place it with.

Shri U. M. Trivedi: I am sorry.

Mr. Chairman: I would therefore request him to kindly interrupt only when it is absolutely necessary and then interrupt only through me.

An Hon. Member: We are also losing time.

श्री राधेलाल व्यास : उज्जैन बार एसोसियेशन, रतलाम बार एसोसियेशन, उज्जैन म्यूनिसिपल बोर्ड इत्यादि कई संस्थाओं ने उन सिफारिशों का स्वागत किया था।

इस विषय पर काफी विचार-विनिमय हुआ हैं और हमारे यहां जो थोड़ा सा मत-भेद रहा हैं, उस का कारण यह था कि प्रान्तीय कांग्रेस के नेताओं को ऐसा आभास हुआ कि शायद हाई कमांड के लोग भी मध्य भारत के विलय के पक्ष में नहीं हैं। यह गलत धारणा थी। बाद में हाई कमांड का फैसला भी सामने आ गया। मध्य भारत की धारा सभा में जो वाद-विवाद हुआ, मेरे मित्र ने उस का जिक्र किया हैं। मैं आप को और आप के द्वारा इस हाउस को बतलाना चाहता हूं कि वहां की कांग्रेस पार्टी के सदस्यों में से २२ ने मध्य प्रदेश का स्वागत किया और उस के पक्ष में भाषण दिए और २२ सदस्य उस के विरोध में थे, लेकिन २ ऐसे भी थे, जिन्होंने कोई मत नहीं दिया। अर्थात् कांग्रेस पार्टी के २२ सदस्य मध्य भारत के पक्ष में थे और २५ सदस्य विरोध में। इस के अलावा जन संघ के दो सदस्यों ने मध्य प्रदेश का स्वागत किया। मेरे मित्र श्री त्रिवेदी तो राजस्थान के हैं। वह सोच लें कि मध्य भारत के बारे में जन संघ क्या कहता हैं। जन संघ का एक सदस्य मध्य भारत के पक्ष में बोला और दो मध्य प्रदेश के पक्ष में बोले।

Shri U. M. Trivedi: I am sorry to interrupt.

Mr. Chairman: Order, order. My difficulty is this. I am not perfectly sure if Shri Trivedi will get time to speak. Especially when the Hon. Member refers to an individual and his views and the views of his party, he must be prepared to hear such interruptions in reply.

Shri Radhelal Vyas: He can put me a question when I finish and I shall be prepared to answer it.

Mr. Chairman: If you are not giving way, then do not refer to him particularly.

Shri Radhelal Vyas: I do not refer to him; I only referred to the Jan Sangh Policy.

Mr. Chairman: He should be allowed either to interrupt or he should not refer to him.

श्री राधेलाल व्यास : दो स्वतंत्र सदस्य मध्य प्रदेश के पक्ष में बोले और हिन्दू महासभा के आठ के आठ सदस्य मध्य भारत के पक्ष में बोले।

[श्री राधेलाल व्यास]

राम राज्य परिषद् के दो सदस्य भी मध्य भारत के पक्ष में बोले। इससे प्रकट होता है कि हिन्दू महासभा और राम राज्य परिषद् के अलावा अधिकतर पार्टियां मध्य प्रदेश के पक्ष में हैं। मेरे मित्र ने मुख्य मंत्री महोदय के भाषण को गलत तौर पर यहां रखा है। यह जरूर है कि कमीशन ने जो कारण बताए हैं, मुख्य मंत्री महोदय ने अपने भाषण में उन पर टीका-टिप्पणी की है, लेकिन इस बात से इन्कार नहीं किया जा सकता है कि मुख्य मंत्री ने कहा है कि हम भी पहले यह समझते थे कि मध्य भारत का विलय नहीं होना चाहिए, लेकिन सब बातों पर विचार करने के बाद अब हमारा विश्वास और निश्चय हो गया है कि मध्य भारत का मध्य प्रदेश में विलय होने से उस का कल्याण और हित होगा। इस दृष्टि से उन्होंने भी इस का स्वागत किया है।

जहां तक जनता की इच्छा का सवाल है, उस ने तो मध्य प्रदेश का स्वागत ही किया है। हमारे उत्तर के जिलों में जरूर कुछ नाराजगी रही है और उस का कारण यह है कि ग्वालियर को दौलतराव सींधिया ने बसाया, उस को राजधानी बनाने के लिये ही बसाया गया था और इसी कारण उस का महत्व रहा है। वहां पर राजधानी न रहने से वहां के लोगों को दिक्कतें होंगी। मेरा यह विचार है कि जनतंत्र के जमाने में राजधानी का प्रश्न मेरिट्स पर सोचा जाना चाहिए। आज-कल यातायात के बहुत साधन उपलब्ध हैं, इस लिए दूरी कोई चीज नहीं है। वहां के लोगों का विचार है कि ग्वालियर ही मध्य प्रदेश की राजधानी होने लायक था। मैं भी समझता हूं कि ग्वालियर की फैसिलिटीज और सब व्यवस्था को देखते हुए ग्वालियर ही मध्य प्रदेश की राजधानी होने लायक है। वहां के लोग समझते हैं कि हमारे साथ न्याय नहीं किया गया है। इस लिए उन का विरोध स्वाभाविक है, लेकिन ऐसी कोई बात नहीं है कि वे मध्य प्रदेश के खिलाफ हैं। शिवपुरी के माननीय सदस्य ने, जो ग्वालियर के बिलकुल नजदीक हैं, उस का स्वागत किया है। अगर ग्वालियर का ठीक ख्याल रखा जाय, सेंट्रल गवर्नमेंट के कुछ महकमे---जैसे आडिटर जेनरल का महकमा और एकाउंटेंट जेनरल का महकमा----वहां रखे जायें, वहां पर नई इंडस्ट्रीज खोली जायें और हाई कोर्ट वहां पर रखा जाय, तो ग्वालियर के लोगों को निश्चित रूप से कोई असंतोष नहीं होगा। लेकिन अगर जनता की इच्छा भी हो----जैसा कि पार्ट 'सी' स्टेट्स के लोग उन को कायम रखना चाहते हैं----तो केवल जनता की इच्छा के आधार पर ही कोई चीज नहीं रखी जा सकती है। इस विषय में कई दूसरे कनसिडरेशन्ज का भी विचार किया जाना चाहिए और किया जाता है।

मध्य भारत के बारे में कहा गया है कि उस की आमदनी काफी है और वह फाइनेंशियली वायबल यूनिट है। मैं इस बात से सहमत नहीं हूं। अगर हम मध्य भारत की स्थिति देखें, तो पता लगेगा कि इसी वर्ष बजट में मध्य भारत की आय १८,६८ लाख रुपए बताई गई है, लेकिन रिजर्व फंड में से निकाली हुई २,२४ लाख रुपए की रकम भी आमदनी में ही दिखाई गई है। २,६८ लाख रुपए की रकम केन्द्रीय सरकार से ग्रान्ट्स के रूप में मिलती है, वह भी उसमें ही दिखाई गई है। गाडगिल कमेटी की रिपोर्ट के मुताबिक उस को १,५० लाख रुपए की रकम मिली है। अगर इन रकमों को निकाल दिया जाय तो उसकी आमदनी सिर्फ १२,६५ लाख रुपए ही रहती है। और इसमें भी पौने दो करोड के लगभग एक्साइज ड्यूटी है जो कि प्राहिबिशन हमारे यहां न होने के कारण है। जो हमारी नीति है उसके अनुसार तो हमको मध्यभारत में भी प्राहिबिशन लाना है। अभी तो वहां के एक छोटे से हिस्से में, जिले भेलसा में ही प्राहिबिशन है। अगर सारे प्रान्त में प्राहिबिशन लागू किया जायेगा तो यह आमदनी नहीं रहेगी। चार करोड रुपये लैंड रेवेन्यू से आमदनी होती है। इसके बढ़ने की कोई सम्भावना नहीं है, कारण यह है कि जमींदार अभी बढ़े हुए रेट से लगान ले रहे थे। वहां

आजकल यह हाल है कि एक ही गांव में कुछ किसानों से रैयतवारी दर से लगान लिया जाता है और कुछ से जमींदारी दर से लिया जाता है यह परिस्थिति ज्यादा दिन चलने वाली नहीं है। इसलिए यह आमदनी भी बढ़ने वाली नहीं है। मालवा में सबसाइल वाटर नहीं है। वहां नदियों से सिंचाई नहीं हो सकती, वह हिस्सा कृषि प्रधान है। इस स्थिति में वहां कृषि के द्वारा आमदनी नहीं बढ़ सकती। लिफ्ट इरीगेशन वहां हो नहीं सकता क्योंकि वहां सबसाइल वाटर नहीं है। इसलिए उसका डेवलपमेंट नहीं हो सकता। वहां पर आमदनी बढ़ाने के और कोई जरिये हैं नहीं और जब वहां की आमदनी नहीं बढ़ेगी तो वह ज्यादा दिन अपने पैरों पर खड़ा नहीं रह सकता। वहां मिनरल रिसोर्सेज भी नहीं हैं। इंडस्ट्रियल डेवलपमेंट की वहां कोई गुंजाइश नहीं है। कपास वहां होता है इसलिए वहां टैक्सटाइल मिलें हैं जो भी खराब हालत में हैं। उज्जैन में एक कपड़े की मिल बन्द हो गयी थी, पर उसको केन्द्रीय सरकार ने अपने प्रबन्ध में नहीं लिया और अब वह बड़ी मुश्किल से चल रही है। ऐसी स्थिति में मध्यभारत का डेवलपमेंट रुक रहा था और यह जरूरी था कि उसको किसी बड़े प्रदेश में मिलाय जाये।

सभापति महोदय : आपका पांच मिनट समय और रह गया है।

श्री राधेलाल व्यास : अभी तो मुझे बोलते हुए केवल १२ मिनट ही हुए हैं। मुझ से पहले के वक्ता महोदय को २५ मिनट का समय दिया गया था, मुझे कम से कम २० मिनट तो मिलने चाहिए।

सभापति महोदय : इसीलिए मैं ने ५ मिनट पहले घंटी बजायी है कि आप इतने समय में अपनी बात पूरी कर लें।

श्री राधेलाल व्यास : मैं जल्दी ही समाप्त करने की चेष्टा करूंगा।

अभी मेरे मित्र ने श्री वी० के० आर० वी० राव के बारे में जिक्र किया। लेकिन अभी कल के हिन्दुस्तान टाइम्स में उनका लेख छपा है और एक लेख पहले भी ४ नवम्बर के हिन्दुस्तान टाइम्स में छपा था। उसमें उन्होंने बतलाया है कि मध्य प्रदेश एक बहुत अच्छा प्रदेश रहेगा। उन्होंने कहा है कि मध्य प्रदेश में मध्य भारत, विन्ध्य प्रदेश और भोपाल के मिल जाने से वह आर्थिक दृष्टि से, देश की सुरक्षा की दृष्टि से और समृद्धि की दृष्टि से बहुत अच्छा रहेगा। ऐसी स्थिति में मध्यभारत को कोई नुकसान नहीं पहुंच सकता। जितने भी अर्थशास्त्री हैं उनका तथा कांग्रेस हाई कमांड में उनका भी यही विचार है। उनमें से इस प्रस्ताव से किसी को आश्चर्य नहीं हुआ। कोई कोई लोग इस आश्चर्य की बात को लेकर अपने पक्ष को मजबूत करने की दृष्टि से कहते हैं और इसकी चर्चा करते हैं। लेकिन मैं समझता हूं कि सारी बातों को सोच समझ कर ही यह निर्णय किया गया है। मेरा तो विचार है कि विन्ध्यप्रदेश, भोपाल और मध्यभारत का मध्यप्रदेश में मिलना देश के हित की दृष्टि से उचित है और मैं समझता हूं कि उससे देश का हित ही होगा।

इसके बाद में एडमिनिस्ट्रेटिव कनवीनिएंस के बारे में कुछ कहना चाहता हूं। मेरे मित्र ने कहा कि यह तो बहुत बड़ा प्रदेश हो जाएगा। क्या बड़ा प्रदेश हो जाएगा? क्या उन्होंने राजस्थान के नक्शे को नहीं देखा? मध्यप्रदेश राजस्थान से २०,००० वर्गमील ही ज्यादा है। लेकिन उसकी आबादी राजस्थान के मुकाबले में एक करोड़ ज्यादा है। यह तो कोई ज्यादा रकबा नहीं है। आज भी मध्यप्रदेश हिन्दुस्तान का सबसे बड़ा राज्य है। क्या वहां आज राज्य नहीं हो रहा है। क्या वहां आज यातायात की कमी होने की वजह से अराजकता फैली हुई है। अगर उसमें से विदर्भ निकल गया तो मध्यभारत आ गया। अगर कोई ज्यादा हिस्सा मिलाया गया है तो वह विंध्य प्रदेश और भोपाल है। भोपाल तो मध्यभारत का ही है। राजधानी भी भोपाल में होने से मध्यभारत के लोगों को कोई तकलीफ नहीं होगी और जैसा मध्यप्रदेश बनाने की सिफारिश की गई है उसमें मैं नहीं समझता कि लोगों को कोई दिक्कत होगी। अभी भी वहां का शासन अच्छी तरह से चल रहा है।

श्री कामत (होशंगाबाद): भोपाल कैपीटल नहीं होगा।

श्री अचलसिंह व्यास : होशंगाबाद हो जाए। मुझे आपत्ति नहीं हैं। मध्यभारत की जनता उसका विरोध करने वाली नहीं हैं। लेकिन भोपाल राजधानी की स्थिति में रहा हैं और उसके राजधानी होने की सम्भावना हैं। जबलपुर भी राजधानी नहीं हो सकता। अभी श्री गोविन्द दास ने भी भोपाल का समर्थन किया हैं।

अब मैं कुछ बातें आयोग की अन्य सिफारिशों के बारे में कहना चाहता हूं। देश की एकता और सुरक्षा की दृष्टि से यह राज्यों का पुनर्गठन किया गया हैं। इसी दृष्टि से उत्तर प्रदेश का इतना बड़ा प्रदेश कायम रखा गया हैं। मैं उसका स्वागत करता हूं। इसी तरह से मैं समझता हूं कि देश के मध्य में भी एक समृद्धशाली और मजबूत प्रदेश की आवश्यकता थी। अगर देश के बीच में एक ऐसा प्रदेश होगा तो कभी देश पर आपत्ति आने पर उस प्रदेश के साधन दक्षिण, उत्तर, पूर्व और पश्चिम सब तरफ काम में लाए जा सकते हैं। मध्य में छोटे छोटे राज्यों का होना देश के हित में नहीं हो सकता था। इसलिए मैं समझता हूं कि राज्य पुनर्गठन कमिशन ने जो सिफारिश की हैं वह देश के हित की दृष्टि से उचित ही हैं। इस प्रदेश से बहुत से अहिंदी भाषी प्रदेशों की सीमाएं मिलती हैं। इस प्रदेश में लोगों को बसाने की भी बहुत गुंजाइश हैं। इसमें चार पांच करोड़ लोग और बस सकते हैं। अगर आंध्र से, केरल से, गुजरात से और महाराष्ट्र से लोग आकर यहां बस गए तो २५ साल बाद यहां पर एक शुद्ध भारतीय संस्कृति का विकास होगा। आज हमारे देश में जातीयता, साम्प्रदायिकता, भाषा आदि के आधार पर लोगों में मतभेद हैं। कमीशन ने भी यह बात स्वीकार की हैं कि हमारे देश में प्रान्तीयता ने गहरी जड़ें जमा रखी हैं। कमीशन मानती हैं कि यह भावना देश की एकता के लिए हितकर नहीं हैं। इसी कारण बहुत से लोग इस देश के लिए यूनीटरी टाइप आफ गवर्नमेंट की मांग करते हैं। लेकिन कमीशन ने कहा हैं कि यह मांग अनरियलिस्टिक हैं। इसलिए कमीशन ने २८ के बजाय देश को १६ यूनिटों में विभाजित करने की सिफारिश की हैं। आगे जाकर जब अधिक लोग हिन्दी बोलने लगेंगे और ये भाषा और प्रान्तीयता के भेद मिट जाएंगे तो देश के केवल चार पांच यूनिट ही बनाए जा सकेंगे। कुछ समय बाद यह भाषा का नशा उतर जाने वाला हैं। और जैसा कि मेरे मित्र ने कहा कि पहले यहां पर एक धर्म था और एक संस्कृति थी वैसी ही फिर हो जावेगा। प्रान्तीयता से देश का हित होने वाला नहीं हैं। और न प्रान्तीयता के रहते देश में एकता रहने वाली हैं। इस दृष्टि से मैं समझता हूं कि उत्तर प्रदेश का बड़ा यूनिट होना बहुत अच्छा हैं। और इसी दृष्टि से मध्य प्रदेश का बड़ा प्रदेश होना बहुत अच्छी चीज हैं। इसी में देश का हित भी हैं। इसी दृष्टि से कमीशन ने बम्बई राज्य के लिए जो द्विभाषी राज्य की सिफारिश की थी वह भी बहुत सुन्दर थी। जो लोग इतने समय से यहां साथ साथ रहते चले आ रहे थे वे आगे भी प्रेम के साथ रह सकते थे। लेकिन दुर्भाग्य से उस सिफारिश का स्वागत नहीं हुआ जिसके कारण एक नया हल निकाला गया हैं। मैं समझता हूं कि उसका स्वागत किया जाना चाहिए और उसी के अनुसार उस प्रदेश की रचना होनी चाहिए।

तीसरी बात मुझे पंजाब के बारे में कहनी हैं। पंजाब भी एक छोटा सा प्रदेश नहीं रहना चाहिए। पेप्सू और पंजाब को मिला दिया जाना चाहिए। हिमाचल प्रदेश को भी उसके साथ मिलाने की सिफारिश की गई हैं लेकिन उसके बारे में फजल अली साहब का मिनट आफ डिस्सेंट हैं। मेरा भी हिमाचल प्रदेश से कुछ वास्ता पड़ा हैं। मैं ने वहां की स्थिति का अध्ययन किया हैं और मैं समझता हूं कि फजल अली साहब की राय के अनुसार अभी हिमाचल प्रदेश को अलग ही रखना चाहिए। इसी के साथ मैं कहना चाहता हूं कि इस बारे में जम्मू और काश्मीर के लोगों की इच्छा भी जान लेनी आवश्यक थी। मैं समझता हूं कि जम्मू काश्मीर और हिमाचल प्रदेश और कुलू कांगड़ा को मिला कर एक पर्वतीय प्रदेश बनाया जा सकता हैं। इसलिए मैं समझता हूं कि यह अच्छा ही होगा यदि हिमाचल प्रदेश को अभी अलग रखा जाए।

अब मैं मध्यभारत के बारे में भी कुछ सुझाव देना चाहता हूं।

Mr. Chairman: I may inform the hon. Member that he has already taken more than 20 minutes. He only wanted he should be given 20 minutes. I rang the Bell five minutes before to warn him.

श्री राधेलाल व्यास : मैं एक मिनट में कह दूंगा।

विन्ध्य प्रदेश जो कि एक पहाड़ी प्रदेश है उसको अलग नहीं रखा जाना चाहिए। उत्तर प्रदेश का ललितपुर डिवीजन अजागलस्तन की तरह लटका हुआ है। ज्यादा अच्छा हो अगर उसको मध्य प्रदेश में मिला दिया जाए। ललितपुर मध्यभारत का हिस्सा है। इसको मध्यप्रदेश में मिला देने से एडमिनिस्ट्रेटिव कनवीनिएंस की दृष्टि से भी अच्छा होगा। इसी तरह से राजस्थान के झालावाड़ का हिस्सा मध्य भारत में तलवार की तरह घुसा हुआ है। उसको मध्यभारत का ही हिस्सा मानकर मध्यप्रदेश में मिला देना चाहिए। मेरे मित्र इस सुझाव से अप्रसन्न हो जाएंगे क्योंकि यह उनकी कांस्टीट्यूएंसी का हिस्सा है। लेकिन यह जो गगधार, डग, पनपुरा आदि तहसीलों का है यह मध्यभारत के भीतर तक चला गया है। उनको इसलिए मध्यप्रदेश में मिलाया जाना चाहिए या मध्य भारत का कुछ हिस्सा राजस्थान को दे देना चाहिए। इस तरह से एक प्रदेश का एक हिस्सा दूसरे प्रदेश में घुसा हुआ नहीं रहना चाहिए। यह भी एक विचार करने की बात है। इसी तरह से बस्तर के बारे में भी मांग है। उड़ीसा मांग कर रहा है, आन्ध्र मांग कर रहा है और मेरे खयाल से विदर्भ देश ने मांग की थी। बस्तर के सम्बन्ध में कमिशन ने काफी गम्भीरतापूर्वक विचार किया है और उस मांग को नहीं माना है और मैं समझता हूं कि बस्तर को देने की मांग को नहीं मानना चाहिए और बस्तर को अलग नहीं करना चाहिए। आज यह एक बड़ा महत्वपूर्ण प्रदेश बन गया है और इस प्रदेश में करीब ६०, ६५ लाख आदिवासी कृषक भाई रहते हैं और यह एक बैकवर्ड एरिया है और यहां पर यातायात की कमी है। सेंट्रल गवर्नमेंट की जिम्मेदारी है कि देश की एकता और सुरक्षा के वास्ते इस क्षेत्र को ज्यादा से ज्यादा मदद दें और इसको स्पेशल ग्रान्ट देना चाहिए जिसकी कि कमिशन ने सिफारिश की है।

दूसरे यहां पर सेकेंड चैम्बर होना बहुत आवश्यक है जो कि अभी तक वहां पर नहीं है.....

Mr. Chairman: Order, order. It appears that the hon. Member wants to cover the whole of India. He must finish now.

श्री राधेलाल व्यास: बहुत अच्छा सभापति जी, मैं आपको धन्यवाद देता हुआ अपना भाषण समाप्त करता हूं।

श्री मोतीलाल मालवीय (छतरपुर-दतिया-टीकमगढ़---रक्षित---अनुसूचित जातियां): राज्य पुनर्गठन आयोग ने जो अपना प्रतिवेदन उपस्थित किया है, वह काफी परिश्रम के बाद, विद्वत्ता, निष्पक्षता और देश के हित को ध्यान में रख कर और सांस्कृतिक दृष्टिकोण को ध्यान में रखते हुए राज्य पुनर्गठन आयोग ने अपना प्रतिवेदन हमारे सामने उपस्थित किया है। देश की भिन्न भिन्न परिस्थितियों में और राज्यों की अलग अलग परिस्थितियों में इससे सुंदर और श्रेष्ठ प्रतिवेदन शायद ही कोई आयोग प्रस्तुत कर सकता था, इसलिए मैं इस आयोग को हृदय से बधाई देता हूं। उसने एक बहुत ही सुन्दर प्रान्त एक विशाल मध्यप्रदेश के बनाने की बात कही है।

जहां तक विन्ध्यप्रदेश का प्रश्न है, यह निश्चित रूप से सिद्ध हो चुका है और इस कमीशन ने भी अपनी यह राय दी है कि ऐसी ऐसी छोटी छोटी इकाइयां भारतवर्ष के हित के लिए, भारत की सुरक्षा की दृष्टि से और आर्थिक दृष्टि से बिल्कुल उचित नहीं हैं। इन सब को मिला करके एक बड़ा प्रान्त बनाया ही जाना चाहिए। यदि यह कहा जाए कि ये छोटे छोटे प्रान्त अपने आप में सम्पूर्ण और आत्मनिर्भर हैं, जैसा कि कुछ मित्र कहते हैं, तो सवाल यह उठता है कि जब भारतवर्ष का विभाजन हुआ था और इन रियासतों का एकीकरण हुआ था तो ये रियासतें ज्यों की त्यों रहने दी जानी चाहिए थीं और उन्हें मिटाना नहीं चाहिए था। तो यह जो प्रश्न है कि हम छोटे रह करके ज्यादा सुविधा से काम कर सकते हैं और एक दूसरे से ज्यादा मिलजुल

[श्री मोतीलाल मालवीय]

सकते हैं, यह बात सही नहीं है। जो छोटे छोटे हिस्से होते हैं, जैसे कि विन्ध्यप्रदेश, वहां हम देखते हैं कि क्षेत्रीय भावनाएं ज्यादा रहती हैं, यानी हम फलां जगह के हैं और हम इस प्रान्त के फलां हिस्से के हैं, इस बात को लेकर के हमेशा बतंगड़ खड़ा रहता है और वहां पर बड़े बड़े राज्य के जिम्मेदार व्यक्ति भी छोटी छोटी बातों में फंस जाते हैं जो कि राष्ट्र के हित में नहीं होतीं। साथ ही आर्थिक दृष्टि से, यदि देखा जाए तो विन्ध्यप्रदेश एक डेफिसिट प्राविंस है और जब हम राष्ट्र का विकास करना चाहते हैं और उसको एक समृद्धिशाली राष्ट्र बनाना चाहते हैं, लोगों के स्टैन्डर्ड आफ लिविंग को बढ़ाना चाहते हैं तो यह नामुमकिन बात है कि विन्ध्यप्रदेश और भोपाल जैसी छोटी छोटी इकाइयों को वैसे का वैसा कायम रहने दिया जाए।

अभी थोड़े दिन पहले २२ नवम्बर को एक घटना घटी। वहां बहुत सारे लोगों की भावनाओं को ऐसा भड़काया गया, क्षेत्रीय आधार पर, कि करीब १५, २० आदमी असेम्बली में घुस गए और एक मिनिस्टर के साथ उन्होंने बहुत ही बुरा सलूक किया। श्री महेन्द्र कुमार 'मानव' जो कि वहां के वित्त मंत्री हैं, उनके साथ उन लोगों ने हाथापाई की। जाहिर है कि यह सारी की सारी बातें सामन्तवाद और जागीरदारी एवं पथाई-दारी मनोवृत्ति के कारण हुई और इनके कारण वहां ऐसी घटना घटित होना सम्भव हुआ। अगर ये कुप्रवृत्तियां खत्म हो जातीं और इनको खत्म होना ही चाहिए, तो ऐसी घटना न घटी होती। इस तरह की घटना और कहीं नहीं हुई। हमारा पड़ोसी प्रदेश उत्तर प्रदेश है, वहां पर तो किसी हुजूम ने ऐसा नहीं किया। राजस्थान को ले लीजिए और दूसरे अन्य प्रान्तों को ले लीजिए, वहांपर ऐसी बातें नहीं हुईं तो इसका सबब क्या है? इसका सबब यही है कि अपने महत्व को कायम रखने के लिए, अपनी लीडरशिप को कायम करने के लिए और अपनी शक्ति को पूरी करवाने के लिए ऐसा किया गया है। यह कहा जाता है कि हम जैसे हैं हमें वैसे ही रहने दिया जाये और हमें कोई हाथ न लगाये। यही बात वहां तब भी कही गई थी जब कि इन भग ६०० रियासतों के एकीकरण के समय यह आवश्यक था कि उनका उससे बड़े रूप में संगठन करें वरना देश के साथ एकरूपता कायम नहीं होगी। इसलिए शासन ने देश की ६ सौ रियासतों में जो ६ करोड़ आदमी रहने वाले थे, उस समय सभी दृष्टियों से देखते हुए देशी रियासतों की ए० बी० और सी० नामक तीन श्रेणियां बनाई गई थीं। लेकिन बाद के अनुभवों से सिद्ध हुआ कि यह श्रेणी विभाजन राष्ट्र के लिए उसके विकास के लिए कोई हितकर बात नहीं है। संवैधानिक दृष्टि से भी हम सबको बराबर अधिकार उसमें नहीं दे पाते हैं। तो जहां पर ये सारी बातें हैं, उनको दृष्टि में रखते हुए मैं अपने विचार सदन के सामने रखता हूं कि विन्ध्यप्रदेश की, और खास करके बुन्देलखंड की जो बात है, वहां की जनता की बात मैं कह देना चाहता हूं कि वह इस बात में कि इतना बड़ा प्रान्त मध्यप्रदेश बनाया जाए, वह राजी है। मध्य-प्रदेश में उनके विकास की समुचित सम्भावनाएं हैं।

जहां तक कि विन्ध्यप्रदेश का सम्बन्ध है, उसका कुछ हिस्सा जिसे हम बुंदेलखंड के नाम से पुकारते हैं, उसके लिए यह आवाज लगाते हैं कि हमें उत्तर प्रदेश में मिला दिया जाए। ऐसी आवाज लगाने वाले थोड़े से ही हैं। अभी मैंने उत्तरप्रदेश लैजिस्लेचर में जो बहस हुई है उसको पढ़ा। वहां के जो चीफ मिनिस्टर श्री संपूर्णानन्द जी हैं उन्होंने कहा कि हम बुंदेलखंड का २० वर्ग मील का इलाका उत्तर प्रदेश में इसलिए मिलवाना चाहते हैं क्योंकि वहां पर हमारा रिहन्ड डैम बन रहा है और चूंकि वह इलाका हमारी सीमा से लगा हुआ है, इसलिए वह हमें दे दिया जाना चाहिए और मैंने हाई कमांड को यह बात लिखी है और उस पर विचार होगा और वह मान्य होगा और फिर साथ ही साथ उनको जब इससे भी सन्तोष नहीं हुआ तो वह थोड़ा और हाथ बढ़ाते हैं और कहते हैं कि बुंदेल-खंड में चूंकि खनिज पदार्थ बहुत हैं, उन सबको मिला लें तो हम ज्यादा उन्नति कर सकेंगे और इंडस्ट्रीज हमारे यहां ज्यादा बढ़ सकेंगी। कहने का तात्पर्य यह है कि अगर वे ऐसे ही अपनी

इच्छाओं को बढ़ाते चले जायेंगे तो उनकी मांगों का अन्त नहीं होगा। वह हम से माताटीला बांध की वजह से मध्यभारत की मांग कर सकते हैं कि वह उनको दे दिया जाए और छतरपुर जिले के पास रंगवा बांध है तो बुंदेलखंड की भी मांग कर सकते हैं और जब उनकी यह सीमा हो जाएगी तो उसके बाद वे आगे चल कर कह सकते हैं कि चूंकि हमारी सीमाएं राजस्थान से लगती हैं इसलिए हमें राजस्थान भी दे दीजिए..

एक माननीय सदस्य: वह तो स्वयं आना चाहते हैं।

श्री मोतीलाल मालवीय: जरूर आएं, हम लेने को तैयार हैं। जैसा कि एक जगह पर रिपोर्ट में लिखा है कि जब मध्यप्रदेश बनाया जा रहा है तो सारा का सारा बुन्देलखंड एक यूनिट में आ जाएगा। मैं अदब से अर्ज करना चाहता हूं कि अभी तक बुन्देलखंड की यह हालत रही कि उत्तर प्रदेश में बुन्देलखंड वाला इलाका रहा मध्य-भारत में बुन्देलखंड वाला इलाका रहा और मध्य-प्रदेश का बुन्देलखंड वाला इलाका रहा, तो जहां तक मध्यभारत के बुन्देलखंडियों का सम्बन्ध है और मध्यप्रदेश के बुन्देलखंडियों और विंध्य-प्रदेश के बुन्देलखंडियों का प्रश्न है, यह तीनों यूनिट बनने जा रहे हैं तो निहायत खुशी के साथ, उत्तरप्रदेश के जो शेष बुन्देलखंडी हैं, उनको भी मैं अपने मध्यप्रदेश में मिलाने का स्वागत करूंगा क्योंकि सांस्कृतिक दृष्टि से और ऐतिहासिक दृष्टि से यह जो उत्तर प्रदेश का झांसी डिविजन है और उसके जो चार जिले हैं वह बुंदेलखंड के ही हिस्से हैं जो कि महारानी लक्ष्मी-बाई के समय १८५७ में उनको काट करके उधर मिला दिए गए थे ताकि स्वतंत्रता की जो आग है वह दबाई जा सके। १८५७ जिसको कि हमारे यहां ब्रिटिश इतिहासकारों ने यह कहा है कि वह गदर था लेकिन वास्तव में वह गदर नहीं था। वह स्वतंत्रता की लड़ाई थी और अंग्रेजों को अपना राज्य कायम करने के लिए यह आव-श्यक था कि वे उस हिस्से को जहां तक कि लोग ज्यादा वीर थे और बहादुर थे और जिस बुन्देलखंड के बारे में कहा जाता है कि "मां हंडी एक बुन्देलखंडी" जिसका अर्थ यह हुआ कि एक बुन्देलखंडी सौ हंडधारी आदमियों का मुकाबला कर सकता है, ऐसी वीर प्रसविनी भूमि के लोगों की स्वतन्त्रता की भावनाओं को पूर्णरूप से दबा दिया जाए और उनको उभरने न दिया जाए। मैंने जब उत्तर प्रदेश के डिस्क्शन को पढ़ा तो वहां के बुन्देलखंडी, विधान सभा के सदस्य भी बुन्देलखंड की एकता को चाहते हैं यह मुझे मालूम हुआ।

श्री बी० डी० त्रिपाठी (जिला उन्नाव व जिला रायबरेली-पश्चिम व जिला हरदोई-दक्षिण-पूर्व): हम मध्यप्रदेश में पूरी तौर से आने को तैयार हैं।

श्री मोतीलाल मालवीय: जब पूरे उत्तर प्रदेश की बात कही जाती है कि उसे मध्यप्रदेश में मिला लो तो वह जो प्रदेश बनेगा बहुत बड़ा झंझट बढ़ जाएगा क्योंकि वह बहुत बड़ा प्रान्त हो जाएगा। अब जो उत्तर प्रदेश का डिस्क्शन मैंने पढ़ा है उसमें कहा गया है कि पश्चिमी जिलों के साथ न्याय नहीं किया जाता। मैं डिटेल में जाना नहीं चाहता हूं और न उत्तर प्रदेश का बटवारा ही चाहता हूं क्योंकि भाषा की दृष्टि से और संस्कृति की दृष्टि से उत्तर प्रदेश अपने आप में एक बहुत बड़ा महत्व रखता है। उसने देश को बहुत बड़े बड़े नेता दिए हैं। एडमिनिस्ट्रेटर्स दिए हैं।

इन सब बातों को देखते हुए ही कमिशन ने यह आवश्यक समझा कि हमें एक वृहत् मध्य-प्रदेश बनाना चाहिए जहां कि खनिज पदार्थ काफी मात्रा में होंगे। कमिशन ने यह भी जिक्र किया है कि यह हिन्दुस्तान का एक बहुत ही समृद्ध इलाका हो जाएगा।

मेरी समझ में यह बात नहीं आती, जैसा कि मेरे मित्र पंतपांडे जी ने कहा, कि यह रिपोर्ट विसंगतियों का भंडार है, इसमें कोई संगति नहीं है। उनका यह कहना बिल्कुल गलत है। आज धर्म के नाम पर या धार्मिक भावनाओं के ऊपर राष्ट्रों का निर्माण नहीं हो सकता। इस रिपोर्ट में जो सब से बड़ी संगति है वह यह कि उसमें कुछ सिद्धान्त बताए गए हैं। पहला सिद्धान्त यह है कि राष्ट्र की सुरक्षा रहे

[श्री मोतीलाल मालवीय]

राष्ट्र का विकास हो और शासन की सुविधा हो। जब इन दृष्टियों से देखते हैं तो जो कमिशन की रिपोर्ट है उस में पूर्ण संगति है, असंगति नहीं है। उसमें कहीं भी विसंगति नहीं है। आज समय का तकाजा है, राष्ट्रीयता का तकाजा है कि हम साम्प्रदायिक भावनाओं से ऊंचे उठ कर सोचें। यदि हम ऐसा करेंगे तो देखेंगे कि जो कमिशन की रिपोर्ट है वह पूर्ण रूप से सुसंगत है। जहां तक सांस्कृतिक सवाल उठाया जाता है उस बारे में मैं यह मानता हूं कि भारतीय संस्कृति कोई बहुत ज्यादा हिस्सों में या टुकड़ों में बंटी हुई नहीं है। बल्कि यों कहना चाहिए कि जैसे माला होती है, उसमें १०८ के करीब जो मनके होते हैं वह तो अलग अलग होते हैं लेकिन धागा उनमें एक ही होता है। उसी तरह से भारतीय संस्कृति भले ही बाहर से देखने में भिन्न भिन्न रूपों में नजर आती हो लेकिन उसके अन्दर, प्रवाहित होने वाली आत्मा एक ही है जिसके जरिए से हम एकता के सूत्र में बंधे हैं।

सब दृष्टियों से देखते हुए मैं जो प्रपोज्ड मध्यप्रदेश है उसका हृदय से स्वागत करता हूं और विन्ध्यप्रदेश की ओर से यह राय जाहिर करता हूं कि इस प्रदेश का अवश्य ही निर्माण किया जाए।

एक माननीय सदस्य : झांसी डिविजन भी होना चाहिए।

श्री मोतीलाल मालवीय : जहां तक पार्ट 'सी' स्टेट्स का सम्बन्ध है मैं ने पहले ही अर्ज किया कि वहां पर लोकल विकास के लिए भी पैसा नहीं रहा और उन की एकानमी भविष्य में इतनी डेवेलप नहीं हो सकती है कि वे अपने विकास कार्य को सुचारु रूप से चला सकें और देश के साथ कन्धे से कन्धा मिला कर चल सकें। इन सब दृष्टियों से पार्ट सी राज्यों का एकीकरण हो जाय तो अच्छा है। जहां मर्जर की बात कही जाती है तो कुछ लोग उछल कूद मचाने लगते हैं। यह कहा जाता है कि इसको दूसरे प्रान्त से मिलाया जा रहा है। मैं मध्यप्रदेश को चार राज्यों का एकीकरण मानता हूं। मैं कहूंगा कि जिस तरह से यमुना, गंगा और सरस्वती के मेल से हम नहीं कह सकते कि कौन किस के साथ मिली है, हम उसको एक सुन्दर सा नाम दे देते हैं और पवित्रता के नाम से स्मरण करते हैं और कहते हैं कि यह संगम है। कोई नहीं कह सकता कि गंगा छोटी है या यमुना छोटी है या सरस्वती छोटी है, कौन किसके साथ मिल रही है। सबका एक सा ही महत्व है। इसी प्रकार से इन चार प्रदेशों का जो यह संगम होगा वह हमारे भविष्य के लिए सुखद पुण्यस्थल बन जाएगा और हमारा देश ज्यादा समृद्ध हो जाएगा।

इन शब्दों के साथ मैं इस प्रपोज्ड मध्यप्रदेश का स्वागत करता हूं।

श्री बी० डी० शास्त्री (शाहडोल सीधी) : कई वक्ताओं ने भाषा और संस्कृति के आधार पर देश के विभाजन पर जो प्रकाश डाला है। मैं समझता हूं कि भाषा और संस्कृति के नाम पर देश का विभाजन बहुत बड़ा विष वमन है। आज हम अपने देश का इतिहास देखें तो हमें देश की लड़ाइयों के बारे में जो ज्ञान प्राप्त होता है उस से मालूम होता है कि लड़ाइयां हमेशा इसी आधार पर हुई हैं कि हम में जाति पांत के प्रश्न थे, हम में राज्यों के प्रश्न थे और उन की बाउंड्री के प्रश्न थे। एक राज्य दूसरे राज्यों पर कब्जा जमाना चाहता था। अपना इतिहास कहता है कि हमारे देश में हमेशा लड़ाइयों का आधार सम्प्रदायवाद रहा है। वर्गवाद रहा है और उसी आधार पर हमेशा लड़ाइयां लड़ी गई। आज ही पाकिस्तान के रूप में जो हिन्दुस्तान का विभाजन हुआ है, वह भिन्न-संस्कृति का ही परिणाम है। इसी तरह आज जहां हम यह देखते हैं कि हम जाति पांत को समाप्त करने जा रहे हैं, जहां हम एक तरफ देखते हैं कि हम वर्गवाद और सम्प्रदायवाद को खत्म करने जा रहे हैं, वहां हम देश में उस से भी बड़े और उस से भी विशाल और व्यापक वर्गवाद और सम्प्रदायवाद को भाषायी और सांस्कृतिक प्रान्त के नाम पर जन्म देने जा रहे हैं। आज आप देख रहे हैं कि जब से

रिपोर्ट सामने आई हैं कोई भी राज्य ऐसा नहीं है जो, केवल उन राज्यों को छोड़ कर जिन को कि इस रिपोर्ट ने स्पर्श नहीं किया है, एक एक इंच जमीन के लिये लड़ न रहे हों। बंगाल कह रहा है कि हमें बिहार का वह हिस्सा दे दो जहां हमारी भाषा व संस्कृति है। दक्षिण-भारत में भी इसी किस्म के झगड़े हैं, मध्य प्रदेश, महाराष्ट्र और पंजाब के बड़े बड़े नेता भाषा एवं संस्कृति पर ही लड़ रहे हैं। सारे स्थानों में आज इसका एक विशाल जाल सा फैला हुआ है। इस का कारण यही है कि आप ने सम्प्रदाय के आधार पर देश का विभाजन आरम्भ कर दिया है और वह साम्प्रदायिक स्वरूप भविष्य का विनाशक है हमारी भाषा और संस्कृति। वस्तुतः देश की एक मौलिक बात है कि देश की उन्नति एक संस्कृति और एक भाषा पर ही निर्भर है। जैसा देशपांडे जी ने आप को बताया, मैं भी कहूंगा कि बहुत अंशों में वह सत्य है कि हमारे देश में चिर पूर्व एक भाषा थी, और वह संस्कृत भाषा थी, हमारे देश में मूल रूप में एक ही संस्कृति थी जो इस देश को व्यापक और दूर दर्शिता की निगाह से देखते थे वह हमेशा इस प्रयत्न में रहते थे कि हमें सारे देश को एकता के सूत्र में बांधना है। उस समय हिन्दू राज्य था। आप इस बात को मानेंगे कि उन्होंने बड़े अच्छे अच्छे स्थानों को चुन कर वहां धर्मस्थान बनाये। दक्षिण में उन्होंने रामेश्वरम्, उत्तर में बद्रीकानाथ आश्रम, एक तरफ जगन्नाथ पुरी और एक तरफ द्वारकापुरी में मंदिर बनवाये। नक्शे पर चारों तरफ आप देखिये। चारों कोनों पर उन्होंने तीर्थ स्थान बनवाये जो कि आज कितने ही दिनों से देश को एकता के सूत्र में बांधे हुए हैं। आज हम मौलिक रूप से भाषा और संस्कृति के एक रहते हुए भी विभिन्न भाषाओं और संस्कृतियों की ज्वालाओं को भड़का कर देश में फूट पैदा कर रहे हैं और देश को विनाश की ओर ले जा रहे हैं। आज महाराष्ट्र को सुझाया गया कि यह मध्य प्रदेश वाले जो हैं उन की भाषा और संस्कृति तुम से भिन्न हैं, अर्थात् ये तुम्हारे दुश्मन हैं। आज आप देश को बता रहे हैं कि अमुक भाषा-भाषी और अमुक संस्कृति वाले प्रान्त दूसरे प्रान्त की संस्कृति वालों से और भाषा वालों से भिन्न हैं, वह तुम से मेल नहीं खाते। क्या ये बातें राष्ट्र की एकता की समर्थक हैं? आप जानते हैं कि अंगरेजों का जो राज्य कायम हुआ यहां पर उस का एक मात्र कारण था आपस की फूट। उस फूट के स्थान पर आज प्रान्तीयता और सांस्कृतिक विभिन्नता के दृष्टिकोण को पैदा कर के आप देश का बंटवारा करना चाहते हैं। मैं तो अच्छा समझता अगर आप का ध्यान श्री राजा जी के उस भाषण की ओर जाता जिस में उन्होंने कहा था कि अभी इस पुनर्गठन के प्रश्न को ही २५ वर्षों तक के लिये न उठाया जाय, यहां तक कि उन्होंने मद्रास के विभाजन तक का विरोध किया, जहां कई भाषायें हैं। हम आज इस बात को सोचते कि अगर शासन में दिक्कत पड़ती ही है और जनता को अत्याधिक परेशानी है तो हम भाषा और संस्कृति के ऊपर भी प्रच्छन्न रूप में गौण दृष्टि से गौर करते, उस पर भी विचार करते, लेकिन हमारा लक्ष्य यही होता कि हम देश को भाषा और संस्कृति के आधार पर आगे न ले जायें। यह जो आज संस्कृति और भाषा की आवाज चारों तरफ बुलन्द हो रही है उस से तो विष वमन ही होता है और यह देश को विनाश की ओर ले जायेगी। आज जिस देश को आप ने स्वतंत्र किया उस को आप किसी दिन इस भाषा और संस्कृति के नारों से गुलामी की ओर ले जायेंगे।

मैं आप को बताऊं कि हमारे कुछ साथियों ने कहा कि छोटे छोटे प्रान्त अच्छे नहीं हैं, बड़े बड़े प्रान्त अच्छे हैं। मैं इस बारे में अपनी नहीं बल्कि उन लोगों की बात आप को बता रहा हूं जिन के मस्तिष्क मुझ से कई गुने विकसित हैं। आप देखिये कि हम ने देश को आजाद किया। और देश को आजाद करने के साथ हम ने लोकतंत्र के सिद्धान्तों को अपनाया।

[श्री बी० डी० शास्त्री]

लोकतंत्र के माने होते हैं कि हम जनता की भावनाओं को स्पर्श करें, जनता की भावनाओं को उचित ढंग से पकड़ें। यदि हमें देश के सूत्र को आगे बढ़ाना है जिस में जनता एवं शासन के बीच सम्बन्ध रहे तो हमें लोकतंत्र को ही आधार बनाना होगा और इसी आधार पर हम अपने देश की एकता को बनाये रख सकते हैं। लेकिन हम बड़े २ राज्य बना कर, जो कि केन्द्र पर आधिपत्य करना चाहें, कहीं उनसे लोकतन्त्र को खो न दें। कमिशन के एक सदस्य ने जो कुछ लिखा है यू० पी० के सम्बन्ध में मैं उसका थोड़ा सा भाग आपको पढ़कर सुनाना चाहता हूं। उन्होंने बड़े बड़े प्रान्तों के बनाये जाने के बारे में जो नोट दिया है उसका एक अंश इस प्रकार है :

> "I consider it essential for the successful working of a federation that the units should be fairly evenly balanced. Too great a disparity is likely to create not only suspicion and resentment but generate forces likely to undermine the federal structure itself and thereby be a danger to the unity of the country. This is clearly recognised everywhere."

एक तो उन्होंने यह बताया है। दूसरे उन्होंने बताया है कि यू० पी० इतना विशाल है कि इस सारे देश की संस्कृति का और विकास का स्रोत वह अपने को मानने लगा है और समझता है कि दूसरे प्रदेश उससे शिक्षा लेते हैं। वह समझता है कि हमारा प्रदेश एक ऐसा स्तम्भ है जिस पर कि सारा देश आधारित है। वह लिखते हैं :

> "One of the commonest arguments advanced before us by leaders in Uttar Pradesh was that the existence of a large powerful and well-organised state in the Gangetic Valley was a guarantee for India's unity; that such a state would be able to correct the disruptive tendencies of other states, and to ensure the ordered progress of India. The same idea has been put to us in many other forms such as that Uttar Pradesh is the "backbone of India", the centre from which all other states derive their ideas. and their culture, etc. It is not necessary to examine these claims seriously, for nothing is more certain to undermine our growing sense of unity than this claim of suzerainty or paramountcy by one state over others."

अब इससे साफ जाहिर है कि हमारे देश के लिए छोटे राज्य उचित होंगे या बड़े और विशाल राज्य उचित होंगे। आज यह भावना जो कि सदस्य की बनी है तो मैं समझता हूं कि यह केवल एक सदस्य की भावना नहीं है बल्कि पता नहीं कि इसके हक में इस देश के कितने लोग हैं। आज इस तरह की भावना इस वास्ते बन पाई है क्योंकि हम यह देखते हैं कि यू० पी० पांच छः करोड़ की जन संख्या का एक प्रदेश है और इतना विशाल प्रदेश होने के कारण उसे ऐसा अनुभव हो सकता है। हो सकता है कि यह जो मध्य प्रदेश बनने जा रहा है यह उस से भी विशाल प्रदेश हो जाए। आज उसकी आबादी दो, ढाई या तीन करोड़ की ही होगी लेकिन कल यानी २०, २५ या ५० वर्षों के पश्चात् उसकी आबादी भी बहुत बड़ी हो सकती है। हो सकता है कि यू० पी० में ज्यादा संख्या होने के कारण वहां के लोग मध्य प्रदेश में चले जायें, दूसरे प्रदेशों के लोग भी वहां आ कर बस सकते हैं, वहां की आबादी भी बढ़ सकती है और धीरे धीरे वह प्रदेश भी यू० पी० के मुकाबले में आ सकता है। यू० पी० की तरह से ही यह प्रदेश बड़ा बन जायेगा और अपने आप में यह भी गर्व अनुभव करने लग जायेगा जिस के विनाशकारी परिणाम निकल सकते हैं। यदि आप बड़े बड़े प्रान्त ही बनाना चाहते हैं तो आप पांच छः प्रान्त ही बना दीजिये और भाषा और संस्कृति को भूल जाइये। लेकिन जिस तरह

से आप यू० पी० को रहने दे रहे हैं और मध्य प्रदेश का निर्माण कर रहे हैं, उससे कम से कम इतना तो मस्तिष्क कहता है कि आगे चल कर कठिनाइयां उत्पन्न होंगी। आज तो पंडित जवाहरलाल नेहरू जी हैं, उनका अपना व्यक्तित्व है, जो आज सारे देश को एकता में रख सकते हैं। पंत जी हैं और इसी तरह से दूसरे नेता भी हैं। लेकिन मैं आप से कहता हूं आज की बात आप न सोचिये, आप २५ या ५० वर्ष के बाद की बात सोचिये कि तब क्या होगा। हो सकता है कि एक राज्य दूसरे राज्य से ईर्ष्या करे, एक राज्य दूसरे राज्य की बराबरी में चले और आपस में झगड़ कर केन्द्र पर कब्जा करना चाहे, अपना प्रभुत्व जमाना चाहे, अपना अधिकार जमाना चाहे। आज लोग इशारा करते हैं कि यू० पी० का केन्द्र में अधिकार है। वह गलत कहते हैं या सही कहते हैं, इससे मेरा कोई ताल्लुक नहीं है। मैं तो कहता हूं कि इतने बड़े प्रान्त नहीं बनने चाहियें कि वह डॉमिनेट ही करने लग जायें। मैं चाहता हूं कि आगे जो कुछ हो सकता है उसकी तरफ आप ध्यान दें। इस तरह से देश का निर्माण करना, इस तरह से एक दो बड़े बड़े प्रान्त बना देना, देश के लिए हानिकारक हैं और इसके नतीजे खतरनाक हो सकते हैं। आपने जो यह स्वतंत्रता प्राप्त की है, इस तरह से आप उसको भी खो देंगे।

दूसरी बात जो मैं निवेदन करना चाहता हूं.....

श्री नवल प्रभाकर (बाह्य दिल्ली—रक्षित—अनुसूचित जातियां): आपका क्या विचार है कि प्रान्त छोटे छोटे होने चाहियें।

श्री बी० डी० शास्त्री: मैं चाहता हूं कि राज्य इतने बड़े हों, की उनकी आबादी इतनी हो कि वह एक दूसरों को डॉमिनेट न कर सकें। मैं चाहता हूं कि वे आर्थिक दृष्टि से सुदृढ़ हों। मैं नहीं चाहता कि वह एक दूसरे से ईर्ष्या करें। मैं यह भी नहीं चाहता हूं कि राज्य इतने छोटे हों कि उनमें रहने वाली जनता को खाने को भी न मिले। मैं यह भी नहीं चाहता कि एक प्रान्त दूसरे प्रान्त से भीख मांगे। आप खुद ही देख रहे हैं कि कमिशन के तीन सदस्यों में से एक सदस्य ने रिपोर्ट में क्या कहा है। समय बहुत कम है और यदि मैं आपको विस्तार से बतलाने लगूं तो जो मैं कहना चाहता हूं उसको कहने के लिए मेरे पास समय नहीं बच पायेगा .....

Mr. Chairman: The hon. Member has already taken 12 minutes.

श्री बी० डी० शास्त्री: मैंने अभी तक सात आठ मिनट ही लिए हैं।

Mr. Chairman: He has devoted 12 minutes to one point. After all, if he has to make many points, he has to make up his mind now.

श्री बी० डी० शास्त्री: २० मिनट तो दीजिये।

Mr. Chairman: I do not want to curtail his time or I am not asking him to close now. I am only saying that he will find at the end of 15 minutes or 20 minutes, the time allotted, that he has made out one or two points. I would request him to go to other points if he has got any.

श्री बी० डी० शास्त्री: अब मैं ज्यादा समय न लेकर विन्ध्य प्रदेश के बारे में कुछ कहना चाहता हूं। मेरे एक साथी ने बताया कि विन्ध्य प्रदेश की जनता मध्य प्रदेश में मिलने के हक में है और वह इसका स्वागत करती है। मैं कहता हूं कि वह गलत कहते हैं। इसके बारे में एक तो दृष्टिकोण मैं पहले बतला चुका हूं और दूसरा दृष्टिकोण यह है कि विन्ध्य प्रदेश की असेम्बली में अभी हाल ही में क्या पास हुआ है, यह सब को मालूम ही होगा। विन्ध्य प्रदेश की असेम्बली के ७०, ७५ प्रतिशत सदस्यों ने यह तय किया कि विन्ध्य प्रदेश अलहदा इकाई के रूप में बना रहे। इसके साथ ही आप यह देखें कि विन्ध्य प्रदेश से कुल १० संसद् सदस्य आये हैं। इन १० सदस्यों में से ६ लोकसभा में हैं और चार राज्य-सभा में। इन १० सदस्यों में से ७ ने हस्ताक्षर कर के एक पत्र श्री पन्त जी को लिखा है जिस में उन्होंने कहा है कि विन्ध्य प्रदेश को जैसे का तैसा बने रहने दिया जाए। इसका मतलब

[श्री वी० डी० शास्त्री]

यह हुआ कि संसद् सदस्यों का बहुमत भी इस प्रदेश को बने रहने के हक में है। इस तरह का गलत नारा लगाना कि वहां के लोग विलय के पक्ष में हैं, शोभा नहीं देता है। आयोग का कहना है कि विन्ध्य प्रदेश की आर्थिक शक्ति कमजोर है। मैं आपको बतलाऊं कि विन्ध्य प्रदेश की गवर्नमेंट ने एक पुस्तिका निकाली है जिस का शीर्षक है "फाइनेंस आफ विन्ध्य प्रदेश" यह रिपोर्ट विन्ध्य प्रदेश के इन्फारमेशन एंड पब्लिसिटी डिपार्टमेंट (सूचना एवं प्रचार विभाग) द्वारा प्रकाशित की गई है। इसमें कहा गया है कि विन्ध्य प्रदेश डेफिसिट स्टेट (घाटे का राज्य) नहीं है। इस रिपोर्ट में तो यहां तक कहा गया है कि विन्ध्य प्रदेश में इतनी ज्यादा मिनरल वैल्थ (खनिज सम्पत्ति) है, इतनी ज्यादा खदान और खानें हैं कि अगर केन्द्रीय दृष्टिकोण थोड़ा भी उधर झुक जाये तो पता नहीं कितनी आर्थिक प्रगति वह कर ले, शायद वह कई गुनी प्रगति कर सकता है।

मैं यह कहना चाहता हूं कि यह जो 'ए', 'बी' और 'सी' श्रेणियों के राज्यों का निर्माण हुआ है. उसकी एक पृष्ठभूमि है। पृष्ठभूमि यह थी कि 'ए' श्रेणी के जितने राज्य थे वे सब राज्य अंग्रेजों के जमाने से ही उन्नतिशील थे। 'बी' श्रेणी के जो राज्य हैं वे उनसे थोड़े कम उन्नत थे और 'सी' श्रेणी के राज्य और भी कम उन्नत हैं क्योंकि वहां पर राजाओं का प्रभुत्व था और जैसा कि आप जानते हैं जो राजाओं का ध्येय रहा है और उन्होंने राज्य की प्रगति के बारे में कोई काम नहीं किया है। इस वास्ते वहां की जो प्रगति रही है वह बहुत धीमी रही है और उनकी दशा दयनीय और शोचनीय रही है। इस लिए मैं जहां तक समझता हूं यह पृष्ठभूमि अक्षरशः सत्य थी कि अनुन्नत राज्य को अधिक आर्थिक सहायता दे सकने के लिये सारे राज्यों को श्रेणियों में विभक्त किया जाए। जो 'सी' श्रेणी के राज्य हैं उन्हें सेंटर से इतना पोषण मिलना चाहिए जिससे कि वह पांच दस वर्ष में आगे चलकर 'ए' श्रेणी के राज्यों के बराबर आ जायें। जो 'बी' श्रेणी के राज्य हैं उनको केन्द्र से उतनी सहायता मिलनी चाहिये कि वह भी पांच दस सालों में 'ए' श्रेणी के राज्यों के मुकाबले में आ जायें। सब राज्यों में इतनी क्षमता आ जानी चाहिये कि वह चाहे छोटे हों या बड़े, उनमें आर्थिक संतुलन आ जाना चाहिए और शिक्षा की दृष्टि से भी वे सब प्रगति करें और इस लिहाज से भी एक से हो जायें। जब ऐसा हो गया तो फिर कोई प्रश्न ही नहीं उठेगा और फिर यदि आप चाहें तो राज्यों को अमरीका की तरह डोरे काट कर विभाजित कर दें, कोई दिक्कत नहीं होगी। जब आदमी की आर्थिक स्थिति मजबूत हो जाय, तो फिर वह अपने पैरों पर खड़ा हो सकता है। जब कोई बच्चा होता है, तभी उस के विषय में चिन्ता होती है----उस के तरुण होने पर कोई चिन्ता नहीं होती है। जब सब राज्यों की स्थिति लगभग एक जैसी हो जाय, तब आप केवल भाषा और संस्कृति के आधार पर ही नहीं, किसी दूसरे अच्छे आधार पर राज्यों का विभाजन कर सकते हैं।

2 P. M.

आज दामोदर घाटी योजना और भाखड़ा नंगल योजना कहां खुल रही हैं? आज 'ए' श्रेणी के राज्यों को करोड़ों और अरबों रुपए की सहायता दी जा रही है, लेकिन विन्ध्य प्रदेश को कितनी सहायता दी गई है? इस रिपोर्ट से मुझे पता चलता है कि केन्द्रीय सरकार के जिम्मे हमारा साठ लाख रुपया पड़ा हुआ है। अगर 'सी' श्रेणी के राज्यों के साथ इस तरह भेद-भाव और हीनता का व्यवहार किया जाय, तो फिर देश का उत्थान कैसे हो सकता है? वे छोटे बच्चे के समान हैं, इस लिए उन पर तो ज्यादा ममता होनी चाहिए, उन को ज्यादा सहायता दी जानी चाहिए। अगर ऐसा न किया गया, तो देश का कल्याण कैसे होगा?

विन्ध्य प्रदेश के लोग सोचते हैं कि हमारी आर्थिक स्थिति आज भले ही सुदृढ़ न हो, लेकिन हमारे प्रदेश में इतनी खनिज सम्पत्ति अन्तर्हित है कि अगर हम एक बार केन्द्रीय सरकार की दृष्टि अपनी ओर खींच लेंगे, तो हम आर्थिक संतुलन में उत्तर प्रदेश, मध्य प्रदेश, बम्बई और मद्रास, किसी भी प्रान्त से आगे ही

होंगे, पीछे नहीं। इसी रिपोर्ट में देखा जा सकता है कि हमारे पास किस किस्म के मिनरल्ज, किस किस्म की खदानें और किस किस्म के जंगल हैं। जंगलों से ही बहुत आमदनी हो सकती है। हम वर्षों से चिल्ला रहे हैं कि सतना से सीधी होते हुए मिर्जापुर जिला तक रेलवे लाइन जोड़ दी जाय, तो खनिज पदार्थों का बहुत विकास हो सकता है। आज वहां पर यातायात के साधन नहीं हैं। अगर उन का प्रबन्ध कर दिया जाय, तो आप देखेंगे कि विन्ध्य प्रदेश कितनी तेजी से उन्नति करता है।

Mr. Chairman: I say again call the attention of the hon. Member to the fact that he has made so far only two more points. And I think he has got about ten points more to make. It is not that I want to interfere with the speech of the hon. Member. But I would only ask the hon. Member that if he wants to make any other points, he should make them now so that he will be able to finish very soon. He has already taken about 18 minutes. I can give the hon. Member two more minutes. But I would request him to go on to the other points. He need not give too much details, but he may just mention the points. I think that would be satisfactory. Otherwise, the hon. Member must remain content with having made only three points.

श्री बी० डी० शास्त्री: अब मैं आपका ध्यान इस बात की तरफ आकर्षित करना चाहता हूं कि विन्ध्य प्रदेश की जनता क्या चाहती है। वहां पर २२ नवम्बर को जो घटना घटित हुई, उस से मुझे बड़ा दुख हुआ है। लेकिन जहां तक मुझे पता चला है कि कोई मारपीट नहीं हुई। हां, जनता व मंत्रियों में झड़प हुई है। यदि जनता की प्रार्थना सुन ली जाती, या इसके द्वारा विधान सभा भवन में प्रवेश करते समय सभा विसर्जित हो गई होती तो घटना का प्रश्न ही न उठता। हां, शासनाधिकारियों ने शान्तिमय ढंग से आन्दोलन को अच्छा सम्हाला। साथ ही साथ मैं यह भी कहना चाहता हूं कि जनता की भावनाओं को दबाया नहीं जा सकता है। मेरे एक पूर्ववक्ता सदस्य ने कहा कि विन्ध्य प्रदेश बड़ा खुश है और वह मध्य प्रदेश में विलय चाहता है। इस तरह की धोखा-धन्धी की बात करना कि विन्ध्य की जनता मर्जर चाहती है इस संसद् को धोखा देना है।

श्री मोतीलाल मालवीय: यह गलत है।

Mr. Chairman: Order, order. It is not proper to use the words धोखा देना. It is unparliamentary for the hon Member to say that another hon Member has deceived the House.

श्री मोतीलाल मालवीय: महोदय, ये शब्द वापिस लिए जाने चाहिएं।

श्री बी० डी० शास्त्री: मेरे कहने का आशय यह है कि जनता की इच्छा को जानने का एक तरीका विन्ध्य प्रदेश की असेम्बली के सदस्यों और संसद् के सदस्यों के विचार जानना है। संसद् के सदस्यों के हस्ताक्षर आप के पास मौजूद हैं और असेम्बली की प्रोसीडिंग्ज भी आप के पास पहुंच चुकी हैं। उन दोनों के आधार पर आप विन्ध्य प्रदेश की जनता की राय जान सकते हैं। इस के अतिरिक्त कोई दूसरा तरीका नहीं है। अगर कोई व्यक्ति यह कहे कि वहां की ९९ परसेंट जनता इस पक्ष में है कि उस को बम्बई में मिला दिया जाय, तो इस प्रकार की बातों का कोई मूल्य नहीं है।

Mr. Chairman: The hon. Member has taken about twenty minutes already. He must conclude now.

Shri Debeswar Sarmah (Golaghat—Jorhat): I join with those inside this House and outside, who have offered their unstinted praise of the States Reorganisation Commission's Report. Three eminent public men of great distinction and unquestioned integrity were appointed to constitute the Commission, and undoubtedly an exceedingly difficult and arduous task was enjoined upon them.

Kumari Annie Mascarene (Trivandrum): Unfortunately, they did not agree with the public opinion.

Shri Debeswar Sarmah:. Unfortunately it is a subject in which unanimity is impossible, particularly so because it is impossible to adjust the present political leadership. If it were divorced from the question of politi-

[Shri Debeswar Sarmah]

cal leadership, then perhaps it would have been easier. Even then when certain States are going to lose their separate identity, it is quite understandable that the people there would launch a struggle to keep their identity intact irrespective of the consequences on the picture of India as a whole. These gentlemen on the Commission tried their level best to have in view the over-all picture of India as a whole, and on that basis they have submitted their reorganisation recommendations.

May I know how much time you will be pleased to allow me?

Mr. Chairman: As the hon. Member knows, only 15 minutes are allowed ordinarily, but in rare cases, 20 minutes can be allowed. I shall certainly allow the hon. Member 20 minutes.

Shri Debeswar Sarmah: But I understand that the hon. Speaker was pleased to make an exception in the case of States which have not taken part so far.

Mr. Chairman: What I am saying is in accordance with the wishes and orders of the Speaker. These are his instructions to me.

Pandit M. B. Bhargava (Ajmer—South): The hon. Speaker had made it clear that this time restriction will not apply to those States whose representatives have had no chance to speak so far. You may kindly refer to the proceedings on that point.

Mr. Chairman: Those proceedings took place in my presence. Further, the hon. Speaker has given me instructions also when he vacated the Chair. I am only stating what he has told me.

Shri Debeswar Sarmah: All right. I would not take the time of the House on the history of the States Reorganisation Commission and the background behind it. But hon. Members would recollect that the agitation for linguistic provinces emanated during the Constituent Assembly days. Then, the Dar Commission was appointed. But the Dar Commission said that the time for the formation of linguistic provinces was not propitious. The report of the Dar Commission was submitted on the eve of the Jaipur Congress, and the Jaipur Congress appointed the J.V.P. Committee to review the entire position, keeping in view the Congress's position before Independence and also after Independence, because before Independence, the linguistic question was in the forefront of everybody, but the position changed after Independence.

We find some very significant sentences in the report of the J.V.P. Committee. They have stated:

> "While language is a binding force, it is also a separating one."

One cannot be tired of repeating this.

Further, at page 15 of their report they say:

> "We feel that the conditions that have emerged in India since the achievement of Independence are such as to make us view the problem of linguistic provinces in a new light. The first consideration must be the unity, security and economic prosperity of India, and every separatist and disruptive tendency should be rigorously discouraged."

When I was sitting and attentively listening to certain speeches of our leading members here, my mind travelled back to a thousand years of Indian history. India was never behind other people or nations in the realm of thought or in the field of growers. Why, then, did we lose our independence? Did we learn nothing from one thousand years of our slavery, humiliation and misery? I submit we must have wisdom not to commit the errors that we did in the past as a result of which we lost our independence. We must have the wit to learn and to act up to the requirements of the present set-up.

The States Reorganisation Committee not only made their recommendations for formation of provinces, but in chapter IV and the last one on Unity of India, they have made

very commendable suggestions, and every thinking Indian will pay considered attention to those suggestions. They have recommended certain safeguards for linguistic minorities. They have also recommended joint Public Service Commissions for different States. But I should submit that joint Public Service Commissions for two or more States are not the panacea. Some other machinery has to be evolved for efficiency and purity of administration. Appointment of joint Public Service Commissions is not enough. I should also commend for the earnest consideration of our Government, the other recommendations regarding the integration of finances and services. We are happy to learn that the Government accept most of those recommendations. Here one point needs careful consideration. It is as regards Governors scrutinising and acting for the Centre on the question of whether the policy of the Central Government has been followed in the States or not. I submit this is a recommendation which cannot be accepted. It would be undemocratic to allow Governors—to put it in ordinary or undiplomatic language—to act as spies for the Centre in the States and to interfere with the State Governments. It is undemocratic and Governors who are appointed should not be allowed to interfere with the democratic set-up.

Dr. Jaisoorya (Medak): Can they not even inquire as to what is happening?

Shri Debeswar Sarmah: My hon. friend has asked: should they not inquire? The whole picture will be before their eyes. But what I mean to say is that they must not be allowed to interfere with the working of the Cabinets. If I may, perhaps, be allowed to elaborate on the matter in certain States the Governors are the figure heads of the States and they just perform ceremonial functions and such other things. But in certain other States, they have definite powers, as for example, in the case of a State like Assam. Perhaps we are not entitled to criticise the heads of States, particularly behind their backs. But I would submit that there is difference of opinion as to the wisdom shown in exercising such powers by the Governor in the North Eastern zone.

[SHRI BARMAN *in the Chair.*]

So I would submit that this recommendation cannot be accepted.

Shri Lokenath Mishra (Puri): He is not satisfied with his Governor?

Dr. Ram Subhag Singh (Shahbad—South): He is talking of principles.

Shri Debeswar Sarmah: I am talking of principles, of democratic lines. It is not a question of persons and personalities; it is a question of democracy. In a democratic set-up, the Governors should be constitutional Heads of States and no executive or supervisory powers should be given to them.

Shri Meghnad Saha (Calcutta-North-West): He should be a mere rubber-stamp.

An Hon. Member: If even that.

Shri Debeswar Sarmah: There are some other paragraphs in the Report dealing with the necessity for equitable regional development of the States. Paragraph 12 of the Summary says:

> "The Government of India should consider the question of formulating an industrial location policy for the whole of India, in order to ensure the equitable distribution of development expenditure".

Too much emphasis cannot be laid upon this, because if there is no equitable and proper development of all the regions, the apprehensions which my hon. friend, who spoke before me, expressed, might materialise, that is to say there will be danger to Federal Structure of Government. Otherwise there is no harm in having big States like Bihar, UP, Madhya Pradesh or Bombay. But if there is disparity of development, there is danger of disintegration of Federal union. For example, I should not mind if there are air-conditioned trains running between big towns, but people would certainly mind if the leaking of the roofs in trains in the eastern zone is not stopped. One does not mind if the

[Shri Debeswar Sarmah]

waiting rooms of the Airlines Corporation in big cities, where people from other countries come, are air-conditioned, but one would certainly mind if, as in my part of the country, in the Airlines Corporation offices there is no roof to hide one's head under. Too much attention has been given to certain areas and a little attention has been given to certain other areas, particularly those North Eastern frontier areas. Whereas defence is a Central obligation and responsibility the first duty would be of the State to withstand the first onslaught. The areas there should be properly developed. In that area, comprising Tripura, Manipur, Assam and North Bengal, in that zone there is not even a medium-scale industry, not a paper mill, not a cement factory, not a sugar mill—nothing of the sort. What will the people of that part be thinking? They have no river valley projects. Even when there is oil found there in Assam there has been an attempt from different quarters to locate the refinery away from Assam. Sir, is it conceivable that the people of that zone would be tolerating such a state of affairs for any length of time. Now, so long as our tall leaders, our all Indian leaders, are there perhaps people will be submitting to their advice, but this cannot be stretched too long. One should not strain the sentiments of the people of those areas too long in that way.

Coming to the question of Assam—the time at my disposal is very short—I would at once say that the Government and the Congress organisation of Assam have in their submission before the States Reorganisation Commission prayed only for the *status quo* in respect of the boundaries of the State in the frontier area. They did not want any territory from any other State, nor did they want that their territorial boundaries should be disturbed.

Now, what is Assam like? I have no time to go into detail. Unfortunately most India did not hear of Assam perhaps before Mahatma Gandhi wrote that memorable article 'Lovely Assam' in 1921. Before that, few people knew anything of Assam, and in one famous book the people of Assam were described as people taking dog's meat. After the non-co-operation movement of Mahatma Gandhi, some people took some interest in that area, and when there was terrible repression in that part of the country after the non-cooperation movement of 1921-22, the late lamented Pandit Madan Mohan Malaviya went to inquire of conditions there. Thereafter, he made a report. Let me state briefly that Assam is a State of composite people, Aryan—Mongolite and Dravidian, since time immemorial. Assamese is the preponderating language spoken by the majority of the people, but other languages are also spoken in Assam; there is Hindi, Bengali, there are the hundred and one tribal languages or more properly dialects. In Assam, we have been living together—the hill people and the plains people—in harmony from times immemorial. May I request you not to look at the Clock, Sir?

In Assam we have been living in harmony between different communities for ages. There were martial connections between the people of the plains and the hills and between the royal families of the plains and the hills. When the Britishers came they put up inner lines and other outer lines. The plains people were not allowed to go to the hills and the hills people were not allowed to mix with the plains people. I think it will be news to the House if I tell it that some people in the Naga Hills were flogged because they took to putting on half pants, during British days.

Hon. Members will remember that during the Constituent Assembly time a Minority Sub-Committee was appointed and its recommendations were largely accepted by the Constituent Assembly. You find in the Constitution that there are Part A and B areas in the Sixth Schedule. North East Frontier Agency areas are in Part B Tribal Areas. NEFA is a part of Assam in the Constitution but unfortunately NEFA has been administered of late by a separate cadre from the Centre in such a way as if the

inner line and outer line which existed before independence of India is being more strictly enforced in practice. I submit with all the humility and emphasis at my command that it will be reversing the hands of the clock if NEFA is going to be administered in such a way as to isolate the plains people because NEFA people cannot jump over Assam and fraternise with the people of Uttar Pradesh and elsewhere. They must have relations with their own kith and kin and other people in the neighbouring plain area may be pleased to consider this. We are not asking that administration of NEFA should be transferred to Assam immediately. If the Government thinks that in the best interests of India it should be administered by a separate cadre for some time let it be done, but let the administration be such as is conducive to the ultimate object of integration with Assam.

Coming to the Naga Hills, I would say—and this is my personal opinion—that the Nagas were tactlessly handled to start with. They are a proud, freedom-loving people. If they had been properly handled at the initial stage, all these things might not have happened. At that time only a microscopic minority talked of independence. Again I say I talk from personal experience. I brought all these things to the notice of the late lamented Sardar Patel. A section of the people of Garo Hills and the Khasi-Jaintia Hills want a separate hill State but another section there wants to be with Assam with greater powers to the District Council. In Cachar and in Goalpara there are a few Bengali lawyers and businessmen who want that Goalpara should go to Bengal and that Cachar should be *Purbachal*. The people of United Mikir and North Cachar Hills do not want a separate Hill State. The hon. Members of this House may be pleased to note that not a single unit of this conglomeration of people agrees with another, in regard to the Hill State. The SRC has rightly recommended that there should be no *Purbachal* and that there can be no Hill State.

I now come to Tripura and Manipur. Our original proposal before the SRC was that Tripura and Manipur should merge with Assam. Our position was clear; the boundaries of present Assam should not be disturbed. As regards Tripura and Manipur, if the people want to come to Assam, we welcome them as brothers and we give them all assurances of fair and equitable treatment. After very careful consideration the S.R.C. recommendation is that Tripura should merge and Manipur should stand over for 5 years. My submission is that Tripura should be merged with Assam. Let me briefly submit the reasons therefor. Tripura is an area of 4032 sq. miles with a population of 639,000 and with a revenue of 28 lakhs and expenditure of Rs. 131 lakhs. What can be the object of the Government of India in deciding that Tripura may stand over? I understand that a whispering campaign is going on that the people of Assam do not want Tripura. Some people in high position ask us: Are you sure that you want Tripura? A resolution was passed in the Executive Committee of the Assam Pradesh Congress Committee and I may inform you that the Congress has the support of the people of Assam, and we are unanimous that we want Tripura. But, when we said that the wishes of the people should be considered, the emphasis was that it should be considered along with other factors. What are the other factors? The other factors are unity, security and the prosperity of the country as a whole. As regards unity, if Tripura and Manipur were separated from Assam would it be conductive to unity or would it be conducive for a separatist tendency? Why should people ask for a *Purbachal* and a Hill State? The idea of the people is that if they shout, if they agitate about it, they will have it. They are being encouraged. The centrifugal and other tendencies are encouraged thereby. If Tripura is left over, how can it prosper; will it be strong or will it be weak? I want every Member of this House to question himself as to how these small

[Shri Debeswar Sarmah]

States with small populations, insignificant revenue and a subsidy given every year can prosper if they are allowed to continue as separate units at this juncture? Will it not thereby create a perpetual headache for the Government of India? Will there not be a continuous agitation for a *purbachal*, a Hill State and all sorts of things? The Government of India will never have peace.

At one time I was thinking that the Report of the S.R.C. should be shelved. Now, having heard all these acrimonious and bitter controversies, I feel that so long as the leaders who led us to independence are alive, it will be all right and so it is better that all these controversial matters should be finished here and now. Let leaders like Pandit Jawaharlal Nehru, Maulana Abul Kalam Azad and Pandit Govind Ballabh Pant who have led us to independence, lead us also to unity and prosperity. Therefore, I submit that with a view to form a stable State in the frontier, Assam earnestly desires that Tripura and Manipur should be united with her. It is not a question of merger; it is not a question of annexation; it is a question ofunion. Let us work together and whatever contributory help is given by the Centre, we shall distribute *pro rata* and we shall have a good State in the frontier. During the last great war Britain and America took 7 or 8 months to rush reinforcements to help Kohima when it was besieged by the Japanese. I think there was the Azad Hind Fauj also. They were for India all the time. We have here in this House persons who were underground at that time and contacting Subhas Chandra Bose. But it took nine months for America and Britain to rush their forces to that front so that Kohima could be re-conquered.

Shri Sarangadhar Das (Dhenkanal-West Cuttack): Has not the hon. Member already exceeded his time-limit?

Mr. Chairman: I know he has spoken for twenty-five minutes, but he is speaking.....

Shri Debeswar Sarmah: I am speaking for the State of Assam. Do not leave that frontier area dis-united and weak. Remember that there is no communication there and all sorts of difficulties are cropping up. Remember that the NEFA has become a hunting ground for all sorts of influences from outside; remember that the Nagas are asking for independence. The inhabitants of the border area in India those have more affinity with those outside. So unite and develop this area in order to have a good and stable State. That is the only way to solve the problem and not by yielding to pressure. My friend from Tripura stated that there is not a single man who supports that Tripura should come to Assam. I was waiting to hear next that he is the only patriotic man from Tripura; fortunately he did not say that (*interruption*). I do not know whether he looks up to Delhi or to Moscow for guidance; in fact, all the friends here in this side have a doubt whether the hon. Member looks to Delhi or to Moscow for guidance. Let him stand up and say.

Shri Meghnad Saha: It is Delhi that is looking up to Moscow for guidance.

Shri Debeswar Sarmah: Goalpara has been claimed by Bengal on these grounds: one is that Goalpara is having a Bengali-speaking majority; another is that Bengal has made tremendous sacrifices and after the partition, they want land for rehabilitation. These are the two grounds on which Goalpara should be annexed to West Bengal, according to them. We all have great respect for Bengal, for the tremendous sacrifices which Bengal made for the independence of India. He will be a person of very poor heart and mind indeed, if he has not got respect and affection also if I may say so, for a land which produced Swami Vivekananda and Aurobindo, Bankim Chand and Ishwar Chandra, which produced Desabhandu and Netaji Subhas Chandra. Here is this House I can name quite a number of Members like Shri A. C. Guha and Shri S. C. Samanta who have spent a

score of years behind the prison bars for India's freedom. We have great respect for these friends and I admire them. But that does not mean that Bihar did not sacrifice, that Assam did not sacrifice, that Maharashtra did not contribute towards liberation of India. Everyone did play his part. Can that be a ground that because Bengal was partitioned and it has refugees, Bihar should be maimed and mutilated and Assam should be strangled and crippled just to make room for them? When they want Goalpara they say that they have too many refugees in Bengal and, therefore, they want Goalpara to settle their men there. Have those, who have advocated the annexation of Goalpara with Bengal, thought about the density of population in Goalpara and how much Assam would suffer if Goalpara is taken away from it? Have they thought what Bihar will do if Bihar is bereft of Jamshedpur and Dhanbad? These are the things we want the leaders of Bengal to think over. Indeed the great leader, Dr. B. C. Roy, a far-sighter statesman, did consider these aspects. In Goalpara, the density of population, according to the last census, is 287 per square mile. If you deduct the Government-reserved forests, it is 360 per square mile; if you make allowances for the private owner zamindari forests in Goalpara, the density of population comes to 461 per square mile. With a density of 461 per square mile, what are you going to do? If annexation of Goalpara to Bengal is going to help the Indian unity, prosperity without crippling any State, let them have it and there is no quarrel. But let us see whether Goalpara is going to help Bengal and whether it will not entirely cripple Assam. Let us see the facts and figures. If the forest area is deducted, the density of Goalpara district comes to 461 and in the thanas which are in the neighbourhood of Bengal, the density is much greater. Therefore, I submit that they cannot colonise in Goalpara. The majority in Goalpara are Assamese. Assam has the best forests and Jute in Goalpara, without which, she will be crippled. The Muslim population are happy in Bengal and Assam and they have no complaint. But they are terribly afraid that if Goalpara is annexed to Bengal and the Bengali refugees are allowed to settle in the border areas, they will be squeezed; and they have an instances before them, that is Cooch-Behar. Assam could rightly lay her claim to Cooch-Behar because it formed part of Kamrupa. It was the Kings of Assam, Shri Shankar Dev writing from Cooch-Behar who spread literature and laid the foundation of modern Assam including Cooch-Behar. The Prime Minister, Shri Jawaharlal Nehru, made the declaration in the Calcutta parade ground speech that the desire of the people of Cooch-Behar would be consulted. After Bengal got Cooch-Behar one knows very well how the local people are being treated.....

Shri Meghnad Saha: How are Bengalis in Goalpara treated? They are treated much worse.

Mr. Chairman: I would like him to finish within five minutes.

Shri Debeswar Sarmah: Although I have a lot more to say, I bow down to your direction. One has only to read what the Member from Darjeeling Shri Nor Bahadur Gurung stated in the Bengal Legislative Assembly the other day. And then it may be noted that the claim of Bengal for Goalpara is a new thing and it has been inspired by the appointment of the States Reorganisation Commission. When the Dar Commission was appointed, the late leader Shri N. R. Sarkar submitted a memorandum before the Constituent Assembly for the inclusion of Bengal's claim in the terms of reference of that Commission, and the claim over any territory Assam was not taken up. Sixteen Members of the Constituent Assembly—I do not know if the Chairman was also one of the signatories—signed a memorandum and then also the claim over Assam was not registered. When a resolution was

[Shri Debeswar Sarmah]

passed in the Bengal Council on the 7th August, 1952, it did not contain any claim over Assam. The resolution reads like this:

> "The Assembly is of opinion that in order to solve the problem of the rehabilitation of refugees from East Pakistan and the protection of the Bengali culture and heritage, State Government should request Government of India to invoke the President to recommend the introduction of a Bill in Parliament (1) to increase the area of West Bengal and (2) to diminish the area of other States, but not of any portion of Assam."

As late as that day, it was not asked, and therefore this claim is new and let me read what Dr. Bidhan Chandra Roy, a far-sighted statesman and the Chief Minister of West Bengal, said in this connection. It is at page 67 of the West Bengal Legislative Council Debates on the S.R.C. Report:

> "such as the unity of India, national security and defence, cultural and linguistic affinity, administrative convenience, financial considerations and economic progress both of the States and of the nation as a whole....."

I have not the time to read through the whole of it but the gist of it is that he did not want Goalpara because the communication was bad, and administration would be difficult. Although human beings are possessive animals, in his language, it would be difficult to administer the area and the communication was bad and therefore they did not want Goalpara. The other day our friend, Shri N. C. Chatterjee said that a statement was made in a press conference for including Goalpara in West Bengal. I am not reading from the text because I have no time. Dr. B. C. Roy is a far-seeing statesman of the first order; he is managing West Bengal, a difficult State, with Calcutta in it. In the Press conference he added a small proviso: "if the people want". If the people of Goalpara want to go, I have no objection; let them go. But the Goalpara people, according to the information of the S.R.C., do not want to go. If even ten per cent. of the people want to go, then personally I can say that they may go, but not even five per cent. of the people want to go.

Shri Meghnad Saha made a statement in Calcutta that there are 18 million acres of cultivable fallow land in Assam. Wherefrom he got the figures quoted by him, I do not know, I am surprised at this. We have here an illustration of eminent scientists dabbing in politics. Anybody in this country and even outside would be proud of him. I have personal regards for him. I want more and more sons of India to become successful scientists like him. Unfortunately, he plays into the hands of propagandists. The figures, he quoted arose out of a complete misunderstanding of the position in Assam.....perhaps from wrong understanding or misinterpretation of Assam Govt. Agricultural statistics. Then Shri Prakash Committee was constituted to go with this matter.

Mr. Chairman: I have given the hon. Member enough time.

Shri Debeswar Sarmah: I have done.

Mr. Chairman: One sentence from the hon. Member's speech will be omitted. He said something about Dr. B. C. Roy's saying that he did not want Goalpara. He said with reference to that something; he said 'possessory animals'.

An Hon. Member: Possessive animals.

Mr. Chairman: It is not decent, nor does it carry any sense there.

Shri Debeswar Sarmah: I did not say that. It is here. May I read it? I crave your indulgence to read it. Dr. B. C. Roy has said:

> "I have stated elsewhere that human beings are possessive ani-

mals. That is to say, they would like to have or possess more and more, but in a civilised society we have to consider not merely what we have but what do we do with what we have."

It is not my sentence; I have not the audacity to utter such words.

Mr. Chairman: If it is there it is quite all right. So far as I understood it, I think the hon. Member said so later on. However, I shall look into that.

Shri Meghnad Saha (Calcutta-North-West): May I say one word? The figures I quoted were from the publications of the Assam Government.....

Mr. Chairman: If the hon. Member gets any chance to speak, you can say so later on.

Shri Meghnad Saha: I quoted from the statistics compiled by the Assam Government and published in 1949.

Mr. Chairman: That is all right. If there is anything, he can submit it to the Table of the House to controvert what he has said. The Speaker has already said that those Members who will not have any chance to speak or hon. Members who had no chance to controvert the speech made by another hon. Member may submit their points in writing and that they would go into the proceedings of the House.

Shri Biren Dutt (Tripura West): May I ask Shri Sarmah.....

Mr. Chairman: There is no question of asking. I am calling Shri Tiwari.

Shri Biren Dutt: Shri Sarmah told the House that only some people were demanding this .....

Mr. Chairman: Order, order.

Pandit Thakur Das Bhargava (Gurgaon): When the Chair orders an hon. Member to resume his seat, it is not proper for him to go on continuing his speech.

सरदार आर० बी० एस० तिवारी (रीवा) : विन्ध्य प्रदेश के विलय की जो सिफारिश की गई हैं यह कोई नई नहीं हैं । ६ वर्ष पूर्व भी श्रद्धेय लेट लेमेंटिड होम मिनिस्टर साहब जिनके लिए मेरे दिल में बहुत श्रद्धा और भक्ति हैं ने भी इसको मध्य प्रदेश में विलीन करने की तजवीज रखी थी । उस वक्त वहां की जनता अपने आप को एक इकाई के रूप में कायम रखना चाहती थी और इसके खिलाफ उसने बहुत बड़ा आन्दोलन किया । गवर्नमेंट को गोलियां चलानी पड़ीं जिस के फलस्वरूप तीन आदमी मरे और ५० या ६० आदमी घायल हुए । इस नर संहार को हमारे प्राइम मिनिस्टर साहब न देख सके और वह सामने आए । उन्होंने कहा कि विन्ध्य प्रदेश की जनता जब अपने आप को किसी दूसरे यूनिट में विलय करने के पक्ष में नहीं हैं तो उसको क्यों विलय किया जाता हैं और उसको एक अलग यूनिट ही रहने दिया जाए। इस तरह से विंध्य प्रदेश के विलीनीकरण की योजना जो छः वर्ष पहले रखी गई थी टल गई । इसके बाद इसको छिन्न भिन्न करना शुरू किया गया । कुछ हिस्सा यू० पी० में मिलाया गया, कुछ मध्य भारत में और कुछ मध्य प्रदेश में । वहां के राजप्रमुख के किले में जाकर श्री एस० एन० मेहता ने, जो कि वहां के चीफ मिनिस्टर थे, राजप्रमुख को २०५ चिट्ठी बुलाए होते हुए भी, उनको डरा कर धमका कर उनसे राजप्रमुखी का इस्तीफा ले लिया और उनसे लिखवा लिया कि यह चीफ कमिशनर का प्रॉविंस बना दिया जाए । इतना ही नहीं विन्ध्य प्रदेश को अब एस० आर० सी० की रिपोर्ट के आधार पर फिर मध्य प्रदेश में मिलाया जा रहा हैं । जनता आन्दोलन कर रही हैं और जहां तक विन्ध्य प्रदेश के बघेलखंड डिविजन का सम्बन्ध हैं वहां पर दफा १४४ लगी हुई हैं । सैंकड़ों आदमी जेल जा चुके हैं और अभी और भी जा रहे हैं । जो दुखद घटनायें विन्ध्य प्रदेश में घट रही हैं, वे इस संसद् के किसी सदस्य से छिपी नहीं हैं । उन पर हम को भी बड़ा दुख हैं ।

[सरदार आर० बी० एस० तिवारी]:

विन्ध्य प्रदेश में अन्न का बहुत उत्पादन होता है। आज हजारों टन गल्ला, चावल, गेहूं, दाल और तिलहन विन्ध्य प्रदेश से बाहर जा रहा है। इसलिए उस को अन्न की सहायता की आवश्यकता नहीं है। द्रव्य में भी विन्ध्य प्रदेश किसी से सहायता नहीं चाहता है।

यदि छोटा होने के कारण विन्ध्य प्रदेश को किसी प्रदेश में मिलाया जा रहा है, तो मेरा यह सुझाव है कि उस के आस पास की रियासतों को----सरगूजा, चांदभखार, जसपुर, उदयपुर और कोरिया इत्यादि को----उस में मिला दिया जाय। इस तरह विन्ध्य प्रदेश की जनसंख्या ८० लाख और उस का एरिया ४० हजार वर्ग मील हो जायगा। कहा जाता है कि बंगाल सफोकेटेड हो रहा है। इस लिए वहां से पचास लाख शरणार्थी हमारे यहां भेज दिए जायें। हमारे पास काफी जमीन है और हम उन को बसाने के लिए तैयार हैं।

सिधी, रीवा और सतना जिलों के एम० एल० एज० और डी० सी० सीज० एक स्वर से अपनी राय प्रकट कर चुके हैं कि या तो विन्ध्य प्रदेश कायम रहे और ये इलाके उस में रहें, नहीं तो उन को उत्तर प्रदेश में मिला दिया जाय। वे किसी भी हालत में मध्य प्रदेश में नहीं जाना चाहते हैं। सिधी जिले में रिहंद बान्ध बन रहा है। वे उससे फायदा उठाना चाहते हैं। रीवा और सतना जिले उत्तर प्रदेश के इलाहाबाद और मिर्जापुर जिलों से सिर्फ बीस पच्चीस मील की दूरी पर हैं। इस लिए वे लोग उत्तर प्रदेश में जाना चाहते हैं----छः सौ मील दूर भोपाल में मरने के लिए वे नहीं जाना चाहते हैं। आप समझ सकते हैं कि संगरौली का एक गरीब किसान अपना मुकदमा ले कर छः सौ मील दूर भोपाल जायगा, तो उस की क्या दुर्दशा होगी। यह भी सुनने में आ रहा है कि नए प्रदेश के कुछ महकमे ग्वालियर में रहेंगे, कुछ इन्दौर में और कुछ जबलपुर में रहेंगे। फर्ज कीजिए कि एक गरीब किसान अपनी एक अर्जी ले कर भोपाल जाता है। वहां हुक्म होता है कि उस का सम्बन्ध रेवेन्यू बोर्ड से है। तब वह मारा मारा भोपाल से जबलपुर जायगा। जबलपुर का रेवेन्यू बोर्ड कहता है कि इसका सम्बन्ध दीवानी से है और तब वह ग्वालियर जायगा। इस तरह उस गरीब किसान की क्या दशा होगी, यह सोचने की बात है। इस के मायने ये हैं कि कुछ पूंजीपति, रुपए वाले, सारे प्रदेश को दबाये रहें और गरीबों की कोई न सुने।

बाबू राम सहायक सिंह (हजारी बाग---पश्चिम) : ठीक, ठीक।

सरदार आर० बी० एस० तिवारी : मैं कोई स्पीकर नहीं हूं और न कोई स्पीच देना चाहता हूं। मैं सिर्फ यह कहना चाहता हूं कि विन्ध्य प्रदेश के दो डिविजन हैं, बुंदेलखंड और बघेलखंड। उन दोनों में कांग्रेस के एम० एल० एज० ४२ हैं। उन ४२ में से ५ मिनिस्टर हैं और एक स्पीकर हैं। इस तरह २६ एम० एल० एज० बाकी बचते हैं, जिनमें १८ बघेलखंड डिविजन के हैं और १८ बुंदेलखंड डिविजन के। बघेलखंड के १५ एम० एल० एज० ने अपनी राय दे दी हैं कि या तो विन्ध्य प्रदेश की इकाई कायम रहे और या उन को यू० पी० में मिला दिया जाय। बुंदेलखंड के १८ एम० एल० एज० में से ७ एम० एल० एज० भी इस राय के हैं कि या तो विन्ध्य प्रदेश कायम रहे और उन के इलाके उस में रहें, या उन को यू० पी० के इलाहाबाद जिले में मिला दिया जाय।

श्री मोतीलाल मालवीय : बुंदेलखंड के बारे में आप जो कह रहे हैं, वह गलत है।

सरदार आर० बी० एस० तिवारी : इस विषय की दरख्वास्तें होम मिनिस्टर साहब, पंडित गोविन्द वल्लभ पन्त, प्रधान मंत्री पंडित जवाहरलाल नेहरू और प्रेसिडेंट ढेबर साहब के पास पहुंच चुकी हैं, मेरे माननीय मित्र यह बात जान लें। जब यह हालत है कि उनके जिले के भी दो सदस्यों ने इस आवेदनपत्र पर दस्तखत किए हैं, तो मेरी समझ में नहीं आता कि मेरे

साथी श्री मांतोलाल मालवीय किस आधार पर इन विन्ध्य प्रदेश के बारे में कह रहे हैं कि वह मध्य प्रदेश में मिला दिया जाय ।

Shri Sarangadhar Das: At the outset I want to say that I am an Indian and I resent all this fetish of unity and security. Every Indian wants unity and security. But it is being made a fetish. The fact that Andhra was created and this Commission was appointed shows that there is no doubt it must go to the final conclusion. So, there is no use talking against linguistic States now.

With regard to Singhbhum district in which Seraikella and Kharsawan—the two ex-States—have been merged, the Commission says:

> "The two States, however, have formed part of the Singhbhum district since May, 1948, and the historical affinities of the two States with the Porahat Raj in Singhbhum district, on the one hand, and with the administration which was in charge of the Chhota Nagpur division, on the other, are held to justify the decision to include them in Bihar."

This means that the Commission conteds that the Porahat Raj was not originally Oriya. May I just go into the old history of it? In the very old times the historians have written—I may only mention their names: Sterling Hamilton, Dr. Stochrs and Rai Bahadur Sarat Bose—that this Singhbhum area was a part of Orissa. Then, in the recent records we find that on page 327 of *Treaties, Engagements and Sanads* by Mr. C. U. Aitchison. He says:

> "The Singhbhum country was never conquered by the Mahrattas, and was in the position of an independent State when Raja Ghansham Singh tendered his allegiance to the British Government in 1819. The object of the Raja in so doing was partly to be recognised as owning the allegiance of his kinsmen, the Raja of Seraikella and the Thakur of Kharsawan....."

So, this proves conclusively that the Raja of Porahat was not a non-Oriya; he was an Oriya. In other places the officers of this area in the 19th century have reported that the Raja of Porahat had marital relations with Sambalpur Raja and there was correspondence going on between the two. All this proves conclusively, I am constrained to say, that these learned members of the Commission have exhibited their utter ignorance of historical records and have not paid any attention to even the latest records of the last half a century or quarter of a century.

Then again, you will find in the "Indian States under the Political Department" that Seraikella and Kharsawan were listed under Orissa but they were in the Chhota Nagpur Agency, which used to be called the South-Western Political Agency, because of administrative convenience. All along, as in the memoranda which used to be published every year by the Political Department, they had been under Orissa and they were finally transferred to the Orissa Agency in 1916 at the request of the two Rajas.

3 P.M.

Then again there was Mr. Gait who had written a letter to the Government of Bengal in 1905 that the States of Seraikella and Kharsawan should go to Orissa. Again in 1915, the two Rajas requested the authorities and sent a memorial to the Government of India that they should be taken into Orissa, and as a result of that, in 1916, they were taken over to the Sambalpur Agency which had all Orissa States under it. Then there was an agreement and also there is an order by the Government of Bihar and

[Shri Sarangadhar Das]

Orissa in which a Bihari gentleman who was a member of the Council at that time had agreed that those areas should go to Orissa. Under these circumstances, I fail to see how the Commission has dismissed the case on the ground of its being of recent origin. I maintain that because of recent origin, it is necessary to go deep into it, as the records are right before us, while what happened a century or 500 years ago and whether Orissa had extended from Conjeevaram in the South to Hooghly in the north are not known and those records are not to be found anywhere. They are only researches for historians and scholars. What I have mentioned earlier are contained in official records and yet, the Commission deny the re-transfer of Seraikella and Kharsawan to Orissa on the ground that the Rajas had connections with the Porahat Raja and therefore they cannot be transferred.

Then, on my knowing that these two areas were in the Orissa States Agency, I personally became involved in this matter. Many hon. Members might know that I had started the Orissa States Peoples' Conference in 1938, when, in that movement, 26 States were included and Praja Mandals had been started in various States. Along with my colleagues from Orissa there were Oriya Members of the Congress from the Utkal Congress Committee, Chakradarpur, and we faced the bullets of the Eastern States Agency police in Koraikala where I had gone to defy section 144 In those days there was no Bihari gentleman to be seen anywhere. Nobody came to help us. I had written to the Chief Minister of Bihar that those policemen should not be allowed to come in, and that States Union was not recognised by the Government of India at that time. I wrote to him that the States Union police should not be allowed to go from the State to another across British Indian territory.

डा० राम सुभग सिंह : गोली आप लोग खाते तो हम लोग जरूर जाते ।

Shri Sarangadhar Das: I do not want to be interrupted by you. That is not right. You may reply afterwards to what I say.

Dr. Ram Subhag Singh: You are giving the story without mentioning the name of the gentleman who was the member of the Bihar Council and who said that those States should go to Orissa.

Shri Sarangadhar Das: If you want, I shall give that name, afterwards.

Mr. Chairman: Hon. Members should be addressed the Chair and not talk across the table.

Shri Sarangadhar Das: Here is what Extract from file No. 107 of 1916 of the Political Department of the Government of Bihar and Orissa says:

> "I have long been of opinion that in the interest of the States themselves, Seraikella and Kharswan should be placed under the Political Agent of the Orissa States. I should like eventually to see them put on the same footing as the other States, but this will no doubt come in time and we need not consider it now "

It is signed by E. V. Levinge on 13th May, 1916, by R. Singh on 18th May, 1916 and by W. Maude on 21st May, 1916.

When the Orissa States Peoples' Conference movement was being carried on, we fought against the rulers to get rid of feudal rule and in those days, the Bihari people were nowhere to be seen. Nothing was done on the letter that I wrote to the Chief Minister. In these circumstances, when the States were merged into Orissa, they just wake up on the last day and claim that the two States belong to Bihar. All this history shows that Bihar never had the charge of these places. The States concerned

were in Chhota Nagpur Agency because of administrative convenience, and the Commissioner of Chhota Nagpur in those days was also acting in the capacity of Agent to the Governor-General and not as Commissioner of Singbhum Division. I believe that our present Members have forgotten this fact after Independence, namely, the relations of these States with the Province in which they were and with the Governor-General. This much I say about the justification for transferring Seraikella and Kharsawan. Though they had been merged into Orissa, there was some trouble afterwards and it was engineered by outsiders. Outsiders went there and created trouble and there was firing in self-defence.

An Hon. Member: By whom?

Shri Sarangadhar Das: By the police of the Government of Orissa. Among those who engineered that trouble, were some who are even now here. At that time, Sardar Vallabhbhai Patel and the Prime Minister realised that it was time for consolidation and real integration of these States with the Indian Union. Then, the Hyderabad police action was impending. Therefore they asked the Chief Minister of Orissa to surrender those areas for the time being.

Shri Jajware (Santal Parganas *cum* Hazaribagh): For the time being or for ever?

Shri Sarangadhar Das: For the time being. The people of Orissa made those sacrifices in the larger interests of the nation, and all the time they were hoping that when there was a Boundary Commission, they could represent their case. We did represent our case, but it has been brushed aside with a few words. This shows that these learned people have shown their ignorance in not going into the matter.

I now come to Singhbhum Sadar. The whole of Singhbhum District at one time belonged to Orissa, but I am concerned with the present situation. Of course, I would never say that Dhalbhum sub-division, where the Bengalis form the largest majority, should go to Orissa. It should go to Bengal. I understand that West Bengal has been demanding it also. But, as far as Sadar sub-division of Singhbhum and Seraikella and Kharswan are concerned, we find from the Census Report that the majority of the population are Hos. They constitute about 56 per cent. of the whole population. The Oriyas come next with 17 per cent. Then come the Bengalis, and then the Biharis who speak Hindi. These Hos have also submitted many memoranda to the Commission and their case has not been touched at all. From this I come to the conclusion that the S.R.C. was interested only in coming to a decision whether the Oriyas should have it, whether the Bengalis should have it or whether the Biharis should have it. The Hos are nowhere in the picture. I would say that the Hos and Oriyas live near each other in every village in Saraikella and Sadar sub-divisions. Their combined population is about 64 per cent. and the Hos have been wanting to go to Orissa. No doubt they were under the influence of the Jharkhand movement for some time, but now they are not. I have here one memorandum from 9 persons—5 of them are M.L.As.—which says:

> "The Hos who are predominantly in majority in Sadar and Saraikella Kharswan together with the Santals and other tribal people favour inclusion of the Sadar and Saraikella-Kharswan sub-divisions in Orissa. If the States Re-organisation Commission had taken the trouble of examining the present conditions, they would have been satisfied that all the tribal people as well as the Oriya population are in favour of the transfer of Singbhum particularly the Sadar and Saraikella sub division to Orissa."

[Shri Sarangadhar Das]

In another place, they have said:

"There is no geographical contiguify of Singhbhum district with the rest of the districts of Chhota Nagpur of Bihar on account of long and high ranges of hills between one district of Singhbhum and those of Ranchi and Manbhum. In Singhbhum, especially in Sadar and Saraikella-Kharswan, the Hos were predominant. They have no social, linguistic or cultural affinity with the Mundas and Oraons of Ranchi and other Adibasis of the rest of Chhota Nagpur or Bihar."

In another place, they have said:

"The Hos of Singhbhum have all along been victims under the influence of Christian converts of Ranchi who wrongly represent themselves as Adibasis and have been duping the non-Chiristian Adibasis and creating separatist tendencies in them on the plea of a separate Jharkhand State. The inclusion of Sadar and Saraikella-Kharswan sub-divisions of Singhbhum district in Orissa will unite the Hos and Santals of these areas with the Hos and Santals of Orissa. This arrangement will bring the Hos under one homogeneous administrative unit and this unity of theirs under one administration would create a congenial atmosphere and provide a fair opportunity for their development and would enable them to satisfy their legitimate aspirations."

They have been migrating for the last half a century from the North to the South into the neighbouring districts of Mayurbhanj, Keonjhar and Sundargarh. In the memorandum I referred to earlier it is said:

"The density of population in Orissa per square mile is 244 whereas in Bihar the density is 572. In Singhbhum the density is 331 per sq. mile while in the adjoining Orissa districts of Mayurbhanj, Keonjhar and Sundargarh, the density of population is 256, 183 and 146 respectively."

So, the density of population is less in Orissa than in Bihar and also, there is land available for cultivation. These are the reasons why they migrate to Orissa and live there. They migrate not only to Orissa but also to the villages in Sadar and Saraikella sub-divisions of Singhbhum district. The Hos come and live with the artisans, goallas, blacksmiths, carpenters and potters. About 42 per cent. of the Oriyan population in these two sub-divisions speak Ho and 51 per cent. of the Hos speak Oriya. There is affinity, not only linguistic, but also cultural, between the Oriyan people and the Ho people. When the demand is made by the Oriyas for the Singhbhum district as well as the Government of Orissa and the people of Orissa that these sub-divisions should go to Orissa, I am surprised that the Commission have not gone into this matter at all, as far as the Hos are concerned. They have just tried to prove that the Raja of Saraikella and Kharswan having been connected with the Raja of Porahat, there is no use bringing these places together. They have not gone into Singhbhum district at all.

Mr. Chairman: The hon. Member's time is up. He has already taken 20 minutes.

Shri Sarangadhar Das: As far as the people's wishes are concerned, the question was not determined by the Tribunal appointed by the Bombay Government in 1948. But, in 1951-52, when the General Elections were held, an Oriya gentleman stood as a candidate on the issue that the two sub-divisions should be transferred to Orissa and he won by an absolute majority over four of his

opponents, one of whom—a Congress candidate—lost his deposit.

Mr. Chairman: The hon. Member candidate—lost his deposit.

Shri Sarangadhar Das: These are not details. I am stating that there are 22 other Mankis and Mundas—village headmen—belonging to the Sadar and Saraikella sub-divisions who have sent a memorandum to the Government saying that they want to go to Orissa. I do not wish to take up as much time as some Congress people have taken, but I want to bring this matter to the notice of the House and of my Bihari friends also, namely, that they must look at the problem objectively. I urge upon the Government also to look into this matter. The Chairman of the Commission retired saying that because of his long connections with Bihar, he would not like to sit in judgment over that matter; and it was left to the other two—Mr. Kunzru and Mr. Panikkar. The two remaining members possibly took it into their head that if they differed over this matter, it would embarrass the Chairman, and they might brush it aside. That is why I claim that this matter should be looked into by another judicial Commission. If you do not do it, then it will be decided not on the streets of Saraikella, because in Saraikella there is a threat. There is a song here:

"सुनलो उड़िआ सुनलो बंगाली

बिहार का सउवाल

मजफरपुरका लाठि मुंघेर का बरछा

पाटना का तलवार"

I say that the Saraikella district will not decide this matter on the streets, but it will be decided in the General Elections and we will give you, the ruling party, the most crushing defeat that you will find anywhere.

Shri Punnoose (Alleppey): I know a man. Quite naturally, he wanted to marry. He began that desire at a very early age in his life. He made advances and made them a number of times; but they were never returned. He loved to marry so dearly and so long that at last he developed a distaste for marriage and decided not to marry at all. I was myself in that state this morning when I knew that I might be called to speak. I wanted to speak. I wanted to speak very much. I wanted to speak much earlier. I had almost decided not to speak when I got the chance. I thank you for giving me this opportunity. I do not want to deny this happy hour to so many of my aspiring friends. I am really thankful to the Speaker for putting the time-limit at 15 minutes so that the speech may be over very soon.

One should begin from his own home. Everybody has got his headache and I have mine. I must begin from Kerala, the newly born State or the State that is being born.

Shri U. M. Trivedi: Not *karela*.

Shri Punnoose: Acharya Kripalani made a discovery the other day. He said that the people are against Kerala. I say that he has been badly briefed by his friend Shri Kelappan. The people of Kerala had this picture of Aikya Kerala, United Kerala before them for long years past. From the very birth of this national movement, they cherished this desire to be one. Today, that is coming to fruition. Two friends of mine from my State spoke here: Shri A. M. Thomas and Shri Nesamony. Shri A. M. Thomas said that certain portions which are now recommended to be merged with Madras shall not be merged. Shri Nesamony wanted much more area from Travancore-Cochin and the other parts of Malabar. Shri A. M. Thomas employed for his arguments the very principles enunciated by the States Reorganisation Commission. I think that was indirectly a very severe criticism of the position taken by the S.R.C. itself.

[Shri Punnoose]

Look at the principles evolved by the S.R.C. They are principles which can be employed by any one for his own views. They have said, cost of change, unity and security, common language and culture, financial viability, requirements of national development plans, etc. They posed one against the other and evolved, so to say, too many principles landing themselves in no principle at all. The S.R.C. has produced a hat which would fit any head. Anybody can argue against any merger or separation of this part with or from the other State. Therefore, Shri A. M. Thomas has argued that the areas in the southern part of Travancore-Cochin shall not be taken to Madras. He argued at length. As a Malayalee, he wanted to point out that this is very much in the interests of Kerala and his friends now shout in our State that those who support the idea of integrating any part of Travancore-Cochin to the Madras State are traitors to the Malayalee people.

I very boldly own that responsibility. These areas recommended by the S.R.C. to be merged with the Madras State from Travancore-Cochin are areas to which the Tamil people have a legitimate claim and they shall be merged. I must take two or three minutes to examine the arguments advanced by Shri A. M. Thomas. He said that the Western Ghats are there extending from the north to the south. I think Shri A. M. Thomas has to re-study his geography a little more carefully. The Western Ghats are there no doubt. But, they have let him down. When they come to the south, these Western Ghats, high mountains, become hills and hillocks with the result that Travancore-Cochin and the Madras State almost become one. Natural boundary is no barrier against giving these areas to the Madras State.

Then, he said that the Travancore-Cochin State, the future Kerala will be a weak link and it will be therefore dangerous to the unity and safety of India to keep that weak link there, and taking away these areas would weaken further the Kerala State. But, he must remember, to and all men of goodwill must remember that keeping our Tamilian brothers there much against their desire will make this weak link the weaker. The strength of a chain is decided at the weakest link. The history of the last few years will show that the earlier these are merged with the Madras State, it will be better for the Kerala State itself. He said about cultural homogeneity, etc. He said that the temples in that part of Kerala are just like the temples in Kerala. I am glad that Shri A. M. Thomas has come. I do not know how Shri A. M. Thomas could have an accurate idea of the temples. Neither he nor I could have gone there; both of us are christians.

Shri A. M. Thomas (Ernakulam) Because of mass contact.

Shri Punnoose: That means that the masses with whom he came into contact told him about the similarity of architecture, etc. But, anybody who travels in Travancore-Cochin will, when he crosses that part of the State, begin to realise that he is in a new area. There is a peculiarity about the village life of Kerala. In Kerala, you do not have the classical type of villages. I am sure our hon. friends on the other side know that. In Tamil Nad and other places, we have a cluster of houses, the type of villages that we find elsewhere in India. In Kerala, we have always a small compound separated from one another. You will find this marked and distinct difference when you go to the southern parts of Travancore-Cochin. Then, there is this hall mark of the Malayalees, the Onam celebrations. Onam is celebrated in other parts of Travancore-Cochin; not so much in the southern side. There, Deepavali, a Tamil festival, is celebrated. More than that, Kerala comes from the tree *kera*, cocoanut trees. You will find very few cocoanut trees in the southern parts of the State. There are

palmyrah trees. In every way, there are marked differences. There are people who say that Malayalam was actually born of Tamil.

Shri Veeraswamy (Mayuram—Reserved—Sch. Castes): That is true.

Shri Punnoose: There are others who say that Malayalam and Tamil were coming from the same source. The point is that there is a clear difference between these areas.

Shri A. M. Thomas wanted to tell the Tamil people that they have got the benefits of a High Court, better facilities for education, etc. I think they know these things better than we. It is too late in the day now to teach them that they have got a High Court, etc. It is for them to choose. He said that these areas are surplus in rice and that we want salt. I believe these areas are not going to become an independent sovereign State and that there shall not be a war of salt or war of rice. These apprehensions are quite unfounded. Mention was made of mineral sands. I am happy that Madras is going to have some mineral sands. This is not going elsewhere. If you want, there can be joint control over the mineral sands by both the future Madras State and the future Kerala. All these are arguments which are against the wishes of the people.

I have a very serious complaint against the Congress Party in this respect. I am not speaking with partisan feelings. A Party has a responsibility. It has not only the responsibility of ruling it has also the responsibility of guiding the people in critical situations. The very same Congress Party which passed resolutions for linguistic provinces, now has turned round and sown confusion amongst the people. The Malayalee Congress—of which I was a member—met in 1946 at Nagercoil, a Tamil Nad area, and passed a resolution saying, we want Kerala, and when Kerala will be formed, the Tamil-speaking areas will have the right to go to Madras. Now, they have thrown those resolutions to the winds, and they have created a situation where the Tamil people and the Malayalee people are driven one against the other, a situation which does not speak well of a great party.

My hon. friend Shri A. M. Thomas referred to the shooting etc. I believe he did not try to justify the shooting. Those incidents form a shameful chapter in the history of our people. I want my Tamil Nad friends to remember that the vast majority of the Malayalees did not like it. Not only did we not like them, but we strongly put forth our very forceful voice against such deeds. Further, we did not even allow the Government that did such things to continue in power. I do not want my Tamil Nad brethren to go with bitterness in their hearts. We wish well of them. We want their development, because we know that in their development lies our development as well.

To say so much does not mean that there are no difficulties. There are difficulties in regard to certain border areas. That is quite natural. There is dispute for instance, in regard to Chittur, Shencotta, Kasaragod etc. But they can be easily settled, provided we have got a principle, and provided we have got a correct approach?

Now, what shall be that correct approach? We have suggested that a boundary commission may be appointed, and they may take into consideration the relevant factors and then decide to which State the border areas should go. But we feel that the question should be decided on the basis of contiguity, similarity of language etc. and also on the basis of village.

Shri A. M. Thomas appears to have laughed at the idea of the village being taken as a unit. He asked, why not have a family as the unit. My

[Shri Punnoose]

hon. friend Shri A. M. Thomas knows very well that the village is a necessary entity in our Indian life, in the life of any ancient community. That is well known. A village is not merely a collection of houses or families only, but it is a unit of our common life, with its own cultural, economic and social ideas and patterns. Certainly, in modern times these villages are being broken up.

Shri A. M. Thomas: What about villages in Travancore-Cochin where the division is only for revenue purposes, and where there are continuous villages so to say. As the hon. Member knows, the whole of Travancore-Cochin is a continuous town or a village as you may like to call it.

Shri Velaydhan (Quilon *cum* Mavelikkara—Reserved—Sch. Castes): There are no villages in Travancore-Cochin.

Shri Punnoose: I am thankful for the information. I am aware of that. I am only speaking about those places where there are villages. In these areas then are villages for instance, in Chittur, there are easily about ten or eleven villages where Tamil is spoken, and where the Tamilians are in a majority. What do we lose by giving over these areas? It is but proper that we should not keep a section of our people in bitterness, disgruntled and dissatisfied, for all this will be against the best interests of the country. I would therefore request the Central Government to appoint a boundary commission at the earliest possible moment, to go into these questions.

But there are certain areas the disbutes in respect of which cannot strictly be called as border disputes. First, there is Gudalur which is part of the Madras State as recommended by the States Reorganisation Commission. The area is something like 300 square miles. I have got reports to the effect that this area is full of Malayalees, and further that it is in continuation of the Malayalee or Kerala territory.

It is also reported that till 1955 the voters' list in that area was prepared in Malayalam, but very recently it was prepared in Tamil. It was pointed out by my hon. friend Shri Nesamony that in Devicolam and Peermede taluks inside Travancore-Cochin, very recently the Government have decided not to give fee concessions to the Tamil Scheduled Caste students there. These are things which are so stupid to be done by any Government. That the Madras Government and the Travancore-Cochin Government should come in at a critical time to distort the position and to disfigure things is very dishonourable of them, if they have behaved like that.

So, the dispute in regard to Gudalur and other areas will have to be looked into.

Shri N. Sreekantan Nair (Quilon *cum* Mavelikkara): Why do you say 'if they have done it'? He is part of the Government, and his party is supporting that Government, and allowing it to continue.

Shri Punnoose: I am aware of that. I do not want to be so strong as my hon. friend Shri N. Sreekantan Nair.

These things can be gone into and decided upon. Now, I come to Devicolam and Peermede. The dispute in regard to these cannot strictly be called a border dispute at all. The area involved is 1,030 square miles.

The area of the whole of Travancore-Cochin is about 9,000 square miles. An area of 1,030 square miles, as compared with an area of about 9,000 square miles cannot be called a border area: it is something more than a border area.

My hon. friend Shri Nasamony argued very strongly on this point. I do concede that there are arguments for the Tamil people with regard to these places. But they should also understand how the Malayalees feel about the matter. They feel that these areas have got certain peculiarities which entitle them to be in Kerala. Now, what are those peculiarities?

I have already told you about the village. That sort of a village does not exist in Devicolam and Peermede except on the fringes of the Madras State, because vast portions of this area are on the high ranges. They are plantations, where the workers live in their lines or *bustees*. There are no villages at all in this area. I have not come across a single Malayalee who says that these areas can be given over to Madras. But so far as the southern taluks are concerned, as against Shri A. M. Thomas I can say that nearly 60 to 70 per cent of the Malayalees will stand in favour of their being handed over to the Madras State. I am sure about it (*Shri A. M. Thomas: Question*).

There is one speciality or peculiarity about Devicolam and Peermede areas. The workers in these areas still look upon Tirunelveli and Madurai districts as their homeland, for they have got their families there, and they send a part of their wages every month to them. They get also what is called *vazhikaazu* or travelling allowance every year, and that system is still continuing. The Malayalees feel that if these areas are taken away from the Kerala State, then that would mean the ruin of the Kerala State. We have got very few big rivers in our place, but the biggest of our rivers starts from this area. There are people who say that we have got plenty of rains every year. That is a blessing. But it is a very undependable blessing. When once we lose these perennial springs, Kerala will become arid land. We have not got industrial development in our place as in the other areas. We depend mainly upon the rains. Therefore, when the Malayalees are told that these areas should be handed over to Madras State, they feel rather very sceptical about it; and they feel nervous also about it. I want my Tamil friends as well as the Central Government to take these things rather seriously.

The Communist Party has suggested that with regard to Devicolam and Peermede, the water requirements as well as the financial requirements of the Kerala State shall have precedence. Either you should decide on this basis, or you should make it a point to say that you do not care for Kerala at all. If Kerala has to exist, then these areas must receive special consideration.

Though there are disputes in regard to these areas, yet I believe they can be amicably settled. Protecting the interests of the Tamil workers and also protecting the interests of the Kerala State, we can come to a settlement on this matter. I would only request my Congress friends not to create a situation there in which these things cannot be decided in a peaceful way.

I wanted to speak about certain other matters, but since the time at my disposal is short, I would confine myself only to this, so far Kerala is concerned.

From Kerala, I now come to Delhi I shall leave alone the other areas and come to Delhi straight.

Shri Veeraswamy: You have made a jump.

Shri Punnoose: The proposal of the States Reorganisation Commission with regard to Delhi is clearly retrograde. It is the most reactionary proposal that could be put forward. We suggested that certain areas, certain Hindi-speaking areas of Punjab, should be integrated with Delhi and then we shall have a democratic government here. Now, the S.R.C. has thrown out that suggestion

[Shri Punnoose]

And what is their proposal? Their proposal is that Delhi shall be under a bureaucracy. They say that the people of Delhi are having special privileges because they are in the capital. I would like to know what those special privileges are. Is it that they have opportunity to clap and cheer when foreign visitors visit this country? Is it that they have to pay a high cost of living, costlier than in many cities in India? The people of Delhi have got more burdens because they are in the Capital city. That is no reason for denying them the elementary rights of a democratic government. If you are not prepared to have Greater Delhi with Hindi-speaking areas of Punjab merged in it, there must be some sort of democratic government in Delhi whereby the people of Delhi can manage things of their own.

Another argument put forward is that an Assembly or something of that sort will mean expenditure, as if our officers will manage things without expenditure. Expenditure there will be. The only question is whether it should be by a bureaucracy or by the representatives of the people. In Delhi, it is not a question of satisfying a few high officers. There are workers, there are so many industrial establishments and institutions, and disputes will come up everyday. If these things have to be settled in a manner satisfactory to the various parties, there must be a machinery through which the people can decide these matters. Therefore, I would very strongly urge that there should be a democratic set-up in Delhi. I would request the Central Government to take a firm decision. Let them have a guiding principle, the principle of language, and then decide things, whether it is in Kerala or in Punjab or in Bombay or in Delhi, so that we may begin to go into our nation-building activities with the greatest enthusiasm and strength.

Shri M. S. Gurupadaswamy (Mysore): The demand for reorganisation of States on a linguistic basis is not a frivolous demand, nor a sectional demand, nor a communal demand. This demand for redistribution of States on a rational basis is older than I was born; it is not confined to one decade but to many decades. It was blessed by Mahatma Gandhi and the other distinguished sons of Indian soil. But unfortunately today, some of our Members describe this demand as a hydra-headed monster, a demon. But I must say that it is not true. Shri S. K. Patil the other day said that the unity of India would be disturbed if there was reorganisation of States on language basis. He also said that secularism would suffer and nationalism would give place to regional tendencies. May I ask him where he found all his ideas? He said that in the ultimate analysis, the demand for reorganisation was provoked by considerations of power politics. While saying so, he advocated a bi-lingual State of Bombay. May I humbly ask him what prompted him to come out with the idea of a bi-lingual State for Bombay? Is it not the same power politics? Is he not the victim of this own analysis?

The demand for reorganisation, as I said, is not a sectional or narrow demand. It was a national demand of the people. Today it is made out by some Members that it is an anti-national or sectional demand. This is very unfortunate. People who want a bi-lingual State of Bombay are the victims of the same tendencies, if I may say so. I feel that there should be some basis for reorganisation of States. That basis must be a reasonable basis. I believe people belonging to various parties, impartial observers, and thinkers have all agreed that language should be the predominant basis for reorganisation, subject to other considerations, and those considerations being minor and subordinate. So supported by this overwhelming opinion I demand categorically today that the reasonable basis should be the basis of language and nothing else. The critics should remember that language

cannot be divorced from areas, language cannot be divorced from culture and traditions, it cannot be divorced from the people. Linguistic State is not a State in a vacuum People will be there and the areas will be there. It is for those people who speak the same language and dwell in the same area that we want to have a State so that there might be homogeneity, better cultural and economic life and better administrative set-up.

Shri C. D. Pande (Naini Tal Distt. *cum* Almora Distt.—South West *cum* Bareilly Distt.—North): On language alone?

Shri M. S. Gurupadaswamy: On language alone. Considering from this point of view, I would say that the creation of bi-lingual States or multi-lingual States is contrary to our accepted principle.....

Pandit Thakur Das Bhargava: Suppose there are several languages in one district?

Shri M. S. Gurupadaswamy: That is why I say, subject to other considerations. If it is unavoidable, other considerations may enter. But broadly speaking, language should be the basis, and the only basis, for reorganisation. If some people try to say that unity, nationalism and secularism would suffer if there is reorganisation of States on the language basis, I would ask them whether it has not suffered now; whether the present pattern has not given rise to so many conflicts and tensions within our society? Has it not led to so many bickerings and quarrels between people and people? So I would beg of them not to carry this argument too far.

Considered from this angle, I would say that Bombay, that darling child, should go to its loving mother, Maharashtra. Some People want a separate Bombay and want to make a separate City State. This, is unprecedented. Today we are reorganising the States on a uniform basis; we are going to have a uniform type of States throughout India. We are abolishing B and C class States. Why should we introduce another type of States in the new set-up? I cannot understand why they are anxious to have a city State. We have heard of the idea of City States in the classical age of Greece—City States of Athens, Sparta and others. They were there because they were the necessary outcome of those historical circumstances prevalent at that time. Why do we want it now?

Shri A. M. Thomas: The Athenian democracy was the ideal one.

Shri M. S. Gurupadaswamy: May be. Then let there be City States for all cities. I may go a step further. If you are truly nationalist of secularist, I would ask, why don't you abolish all provinces? Why not follow the example of China? You may remember that there are no States or provinces there. There are only districts. If you want to be more secular, why not follow that example? Why do you want States at all? We may dispense with all these Governors and all the paraphernalia of Ministries, state administrations and so on. Let there be only districts. Then I will agree.

Dr. Suresh Chandra (Aurangabad): Every Member of Parliament will be Prime Minister of a district.

Shri M. S. Gurupadaswamy: Unfortunately, Shri S. K. Patil wasted his eloquence on a losing cause. It is a great pity that people who have got so much of experience in political life, who know the realities, and who know the future shape of things still come and place hurdles in the way of formation of States on the language basis. It is really a great pity. This basis I said.....

Shri A. M. Thomas: I hope you have heard the speech of your leader Acharya Kripalani.

Shri M. S. Gurupadaswamy: I am expressing my individual opinion, like Mr. Thomas.

Mr. Chairman: There is no party question today.

Shri M. S. Gurupadaswamy: The Reorganisation Commission has submitted its report; it is before the country. But what happened after the Report was submitted? A great agitation was started in various parts of the country. There was a furore, there was satyagraha and there was even shooting. Who was the cause for all this; May I ask? If the Congress which is running the Government today had shown better statesmanship in calling all the political parties together and arrived at a common formula, then, much of this agitation and trouble would have been avoided. Unfortunately, the Congress High Command believed in their own diplomacy. They appointed a high committee; they met in a sort of 'Summit' Conference. Only four people were there, drawn from only one party. In Geneva, in the 'Summit' Conference there were 4 persons but they were of different parties. Here it was a 'Summit' Conference consisting of 4 people belonging to the same party. They considered themselves to be the supreme arbiters of the destinies of India and they never consulted any other party. (*Interruption*). It was a party affair; true. But, unfortunately, here, no distinction was made between the party and Government and they thought—many Congress people thought—that the S.R.C. was their own committee; the report was their own, the responsibility for implementing it was all theirs and it was nobody else's responsibility. It is this mentality, this attitude which provoked people to agitate. It was this attitude which made a solution impossible. It was this attitude which led to disturbances here and there and also to shooting. If all the political parties had been called to a conference, if there had been an agreed formula, then, I am sure, there would have been no trouble; or, at least there would have been less of trouble. (*Interruption*). Unfortunately the Congress deliberately enacted a drama of confusion in the country so that there may emerge a dancing star playing with the destiny of India.

Dr. Suresh Chandra: That is jealousy.

Shri Syamanandan Sahaya (Muzaffarpur Central): Who is that?

Shri M. S. Gurupadaswamy: The hon. Member may just imagine who is that himself.

If the Congress leaders had adopted a course of greater accommodation and toleration and if they had adopted the democratic practice of consultation and negotiation with other parties, I am sure much of the trouble would not have been there.

I must now come to my own State, Karnataka.

An Hon. Member: Mysore.

Shri M. S. Gurupadaswamy: I belong to the prospective Karnataka and Mysore will be a part of Karnataka. The other day Shri Ananthasayanam Ayyangar waxed eloquent about Bellary. He conceded that the areas recommended by the S.R.C. should go to Mysore provided Mysore agrees or the Centre agrees to give a corridor to that place where the headworks of the Tungabhadra project are located. Let us examine whether it is good logic, whether it is logic at all or whether it is illogical logic.

Justice Wanchoo submitted his report on Andhra. He recommended that the entire Bellary district should go to Andhra temporarily till the general issue of reorganisation is taken up. But, there was trouble; there was difference of opinion on this point. Then, there was another commission appointed and that commission decided that a major portion of Bellary should go to Mysore. The only dispute was about Bellary town and the taluk of Bellary. That was the point which was under dispute. The local legislatures of Mysore and Madras debated this question. It was

[Shri M. S. Gurupadaswamy]

also debated in Parliament. The Prime Minister gave a categorical assurance that Bellary should irrevocably go to Mysore. My Andhra friends want to take this little portion of Bellary. Bellary appears a very charming young girl who is very tempting to my Andhra friends, but, unfortunately, this young girl belongs to another man already.

An Hon. Member: Gifted.

Shri M. S. Gurupadaswamy: Not presented. It has been part and parcel of Mysore and it has been there legally tied with Mysore. It has the blessings of Parliament and the Prime Minister. Now is it wise to reopen this issue; is it wise to have a corridor in our country? We have seen the demand for a corridor from Jinnah between West and East Pakistan. Should we have that cancer again? Why is it not possible to execute the works of the Tungabhadra project if it remains in Mysore? May I ask, what is our experience of Suleimanki? The waters flow from Suleimanki in East Punjab to Pakistan a sovereign State. It is governed by an agreement. In the same way, the entire administration or the execution of the Tungabhadra project is under the overall supervision of the Central Government under a Central Act. The Board is appointed by the Central Government. The Chairman of that Board has said recently that there is no difficulty at all in executing the work. Shri Ananthasayanam Ayyangar said that the Mysore Government has failed to appoint its Engineer for the last 2 or 3 months. It is not true. I have ascertained the fact. The Engineer on behalf of the Government of Mysore is there and working. It is not a fact that there was a vacancy. The administration of the Tungabhadra project is excellent and the report of the Chairman who was appointed by the Central Government says that it is excellent, and that there is no trouble. I want to know why my Andhra friends are anxious to have it. May I remind them that the waters that flow from this project go not only to Andhra; but also go to the Karnataka area? The major portion of the water facility goes to Karnataka because in Raichur and other places the waters of Tungabhadra will be utilised. So, I beg of this House to consider this issue impartially and take a very wise decision on this matter.

Regarding other areas, I may touch upon them in a cursory way. According to the S.R.C. Report Kasargode has been joined to Kerala. Of course, Kerala has got a claim over Kasargode. If we take the entire Kasargode, then 70 per cent. of the people speak Malayalam. But, if you take the Chandragiri river as the natural boundary, then the people who are living up to Chandragiri in the north speak only Kannada. Their wish is to join Karnataka and that opinion has to be respected. There is another area called Thalavadi. It is a small area adjacent to Mysore, having about 70 villages. Ninety per cent. of the people only speak Kannada and nothing but Kannada and their life is with Mysore—their transactions, work and everything are with Mysore.

4 P.M.

Shri Gadilingana Gowd (Kurnool): What about Kolar, where the people speak mainly Telugu?

Shri M. S. Gurupadaswamy: If the people of Kolar want to go out of Mysore, let them go, but we do not want to compel them to go out against their wish.

Shri Gadilingana Gowd: Then the language basis goes out.

Shri M. S. Gurupadaswamy: But the people of Kolar do not want to go out of Mysore and we cannot compel them to go out of Mysore if they do not want to go.

Dr. Suresh Chandra: Where is your language test then?

Shri M. S. Gurupadaswamy: I justify language consideration, but this should be subject to the will of the people, and that is why I said "subject to other considerations".

About Nilgiris, our Tamil friends will say that it is too much to ask for it to be included in Karnataka. But I may remind the House that most of the people who stay and live in Nilgiris speak Kannada and that only in town areas they speak Tamil. The majority of the people in Nilgiris wish that they should go to Karnataka. I think that the people might not have been able to represent their case effectively with the Central Government or with the Congress Party or with the Members of this House, but that should not be a reason why we should keep them away from Karnataka. I may mention other areas which should be included in the prospective Karnataka—areas like Hosur, Madakasira a few areas in Bidar, Akalkot and Sholapur People in these areas have been agitating that they should go to Karnataka and their claim should be dispassionately considered and I feel certain that all these areas should legitimately form part and parcel of the future Karnataka.

One word about agitation that is going on in Mysore. This is an agitation started by a very few people...

An Hon. Member: How many?

Shri M. S. Gurupadaswamy: About five per cent. and they want that Mysore should be kept for Mysoreans. What is the reason behind? I find it is the same reason as stated by Shri S. K. Patil—power politics.

Shri C. D. Pande: In that respect he was right.

Shri M. S. Gurupadaswamy: If that be so, let power politics come into play after the formation of Karnataka. Very few people are saying that the individuality of Mysore should not be disturbed as it is having a fine government and a fine administration. Whether it is fine or whether it is bad, it is not for me to say here, but I want to submit to the House that the demand is by a very few people who have got a vested interest in that demand.

Shri Madiah Gowda (Bangalore South): I challenge whether he is prepared to stand on this question from his own constituency?

Shri M. S. Gurupadaswamy: I can contest and defeat him in his constituency even. The people there have been misled completely by the actions of a few people and there has been a calculated and cynical propaganda in the name of the Rajpramukh that if Mysore goes to Karnataka, the institution of Rajpramukh will be abolished. These so-called loyal elements are deliberately and cynically exploiting his name for their purpose. But the Rajpramukh is a good man.....

Mr. Chairman: Do not drag him here.

Shri M. S. Gurupadaswamy: I only say that the Rajpramukh in Mysore is a good man and a lovable person, but unfortunately his name has been exploited by these people who are agitating against the formation of Karnataka. The institution of Rajpramukhs may have to go and unfortunately good people have to go along with bad people when the institution as such is going to be brought to an end. I think the agitation that is being carried on in Mysore is very much misguided and is unfortunate; it is not backed by reason, nor by the people. I would beg of the House not to pay heed to this sectional, agitational and irrational approach. I want that Karnataka should be formed immediately along with other States and the other areas that I mentioned should be added to Karnataka. If the Report of the Commission is accepted, as it is then 35 lakhs of Kannada

people will be out of Karnataka. Therefore, I want all those areas to be added to the future Karnataka so that all of them may lead their full life. I appeal to the House that these areas—Nilgiris, Thalawadi and Hosur may be added to Karnataka and that the boundaries may be decided later on. That is a small affair which can be entrusted later to a boundary commission, but let all these areas be added now to Karnataka. My friend, Dr. Krishnaswami is laughing because I am claiming Hosur for Karnataka. But I may tell him laugh cannot take the place of opinion.

Dr. Jaisoorya: To the chorus of voices praising the endeavours of the States Reorganisation Commission I am afraid I cannot add my voice. The reasons are as follows: the Commission was given full freedom to consider any proposal relating to such reorganisation; they were at liberty to reorganise the whole country. I was expecting that when they consider the whole question of India, they would keep in the forefront two important problems, namely, how to further the socialistic pattern of society, which is our avowed aim and how to further the Five Year Plan. I may not agree with the concepts of the Government with regard to either their socialistic outlook or the Five Year Plan, which is a different matter; but if we have accepted that, then I should have thought that they would have considered not so much the historical aspect or that they would have considered this general war of conflicting tribal emotions, but they would have kept in the forefront the economic re-distribution of India which would favour and consolidate the economic policies that we have set. It is possible that this problem was far too great for them. They might have been taken by surprise by these terrible conflicting tribal emotions and, on account of the trees, they could not see the forest. They should have put it down having to make something of a great problem. I am sorry to say so because it is not for today and tomorrow or for the next five years; whatever we accept now, for good or bad, will have repurcussions for several years.

Secondly, I have not been very happy by the shabby way this country and some people of this country have treated the S.R.C. Report before it came out. I was surprised at the lack of decorum before the Report came out; substantial portions of it were being reported in the newspapers and speculations were rife. I am also surprised that responsible Ministers of some States made statements on this Report before it came out. I have been shocked. Is it the way for responsible Chief Ministers of States to behave?.....

Babu Ramnarayan Singh: No.

Dr. Jaisoorya: Thirdly, I am not happy with regard to this Report because it has not adopted anywhere any set principles by which we could be guided. It seems to me that it came with certain pre-conceived ideas to adjust all these things in order to be able to make a report.

For instance I will give you a simple contradiction. In regard to some places, they have taken the taluks for boundaries or distribution. In other places, they have taken whole districts. This leads to contradictory conclusions. Still worse, I will give you one example to show the extraordinary paradox, the extra-ordinary double talk by which in one case they say, as in the case of Himachal Pradesh, that statutory guarantees have to be given for that State but in the case of Telangana, they have said, what? Listen to this—page 107:

"We have carefully gone into the details of the arrangements

[Dr. Jaisoorya]

which may be made on these lines. It seems to us, however, that neither guarantees on the lines of the Sri Baug Pact nor constitutional devices, such as "Scottish devolution" in the United Kingdom, will prove workable or meet the requirements of Telangana during the period of transition. Anything short of supervision by the Central Government over the measures intended to meet the special needs of Telangana will be found ineffective, and we are not disposed to suggest any such arrangement in regard to Telangana."

Why? This is the cue to the chief architect of Telangana who says: "So, if some representatives of the Government of Andhra come and offer safeguards, I shall not be convinced." I am coming out with very painful facts; I regret it; it hurts me. As soon as the Commission came to the Hyderabad State, the opening question was: "What do you think of the two States theory?" We said we did not think anything about it because it was three weeks old. The protagonists of this theory had not offered any grounds; we heard it only three weeks ago. We asked them: "You tell us what is good about it, we are prepared to accept it." I am sorry to have to tell you that that same night one of the members of the Commission came to my house and for one hour tried to induce me and persuade me to accept the two States theory. (*An Hon. Member*: Member of the S.R.C.?) Yes. I said: "Perfectly right; give me facts which are convincing and reasonable; I am prepared to accept." I regret having to say so and I am going to say it. I asked them: "What are the arguments? In anything we do, it is most important that it should fit in with the whole programme of India. I am prepared to accept any such thing." For one hour this went on. Now, we talk about the security of India.

The security of India depends upon the consciousness of the people about their oneness; the security of India depends upon the will of the people to defend the country; the security of India will depend upon the success of your Five Year Plan and on your socialistic pattern of society. Unless it permeates downwards to the masses, none of your Plans are going to succeed nor will your socialistic pattern come into existence. The security or the insecurity of India depends upon the fissiparous tendencies and upon the cumbrous, creaking, crawling clumsy machinery known as our bureaucracy which has no sympathy for our socialistic pattern of society.

These are the dangers of India. You look at the history of India for the past 1,000 years. The tragedy of our country has been that, we have had several empires; we have seen them falling; whenever the Centre became weak, the provinces broke away, unlike China where the Centre was practically non-existent and non-existing but the Viceroys were loyal to the Centre. That is why I have said that we should have thought in terms of a stronger Centre. We should have thought in terms of a broader Centre. We should have thought in terms of a Centre which must have not only powers but also the ability and efficiency.

I have lived in centralistic countries and I know their problems. You can never have centralism without high-grade efficiency. We are lagging behind because of our inefficiency; because of the inefficiency of our bureaucracy and the lack of clear-cut principles, clear-cut programmes which we can place before the people here and now. We must think in simpler and more practical terms; we must think in such terms as to make the people understand that within the next few years, these are the problems we are going to tackle. This will help—the danger is not

from the cry for a strong Maharashtra or a strong Andhra.

We were told that very big areas were not wanted. The argument put to me was: "We want compact States. That is why there cannot be a Visalandhra. We want compact States; well-managed States. That is why we do not want a very big cumbrous Bombay." They said that. I said: "All right. I accept. On that same principle, would you mind cutting up Uttar Pradesh?" One of the members said: "Oh! Thank you;" and I bowed and said "do not mention it". According to expert military opinion, you should not have a very big State; you should not have a small State and certainly not a glorified municipality like the Delhi State. (*An Hon. Member:* Exact size like Vishal Andhra.) We have got to see from the point of view of viability, the possibilities of development, etc. Why should we not have big States, very big States? There are dangers hypothetically. Supposing the Centre becomes weak, hypothetically, if one State is very big, it can cut off communications. That is why from the military point of view it is not advisable. Leave alone the question of administration. The British sat 6000 miles away and, with a handful of men, they ran the administration of this country. If you are capable of administration you can do it. If you are incapable you cannot run even a municipality. Therefore, that is not an argument. This is my concept of the general principle.

The next question is this: We have forgotten the psychological approach to strategic areas. It is not the size of the State that makes the strategic area better; It is the approach to the people of those border or strategic areas which makes them the guarantors of security. That is what was done in China and, according to FitzGerald, he said that the Chinese leaders had a supreme and complete knowledge of the psychology of the people. My own feeling is that we did not consider the problems of strategic areas in the psychological way. Had we done that then this problem of Maha Punjab or Punjabi Suba would not have arisen. We are all the time still thinking in the terms of old administrative codes. Similarly, if you are keeping the socialistic pattern of society in front of your eyes remember one thing, that you should never have a capital city surrounded by inimical hinterland.

Now, if you are going to think in terms of a socialistic pattern of society in the next few years the shape of Bombay's economy has to change and I do not know whether the economy of Dalal Street is going to be of paramount consideration. These are points on which we should have thought; I may be alone in my way of thinking.

I am now coming to a specific question with regard to whether we should have Telangana on the one side or Vishal Andhra on the other. The first thing to be judged is the question of financial viability. If you do not have viability then it is going to be a big problem. If you are going to consider financial questions it cannot be a matter of opinion or cooking up accounts; it has got to be very clear. Economic matters have their own laws and we cannot play monkey-tricks with them. Since only one Member in a very plausible and slick way put the case for Telangana and Shri Mohiuddin merely repeated what he said, I shall only take the arguments of Shri Heda. He says:

> "I am very glad that they have started realising it and nobody says that Telangana is going to be a weak State."

> "The Commission also has stated that so far as financial viability of Telangana is concerned there need be no apprehensions."

[Dr. Jaisoorya]

What did the Commission actually say? It is very simple. It says:

> "Telangana, it has further been urged, can be a stable and viable unit considered by itself."

The words are: "can be" and "urged". Now, we will go a little further. I will have to quote my friend Shri Heda who, like a very good lawyer, has made a case that could win hands down in a District Munsiff's Court but not in a Supreme Court, and this is the Supreme Court. When asked: "What is the basis of your statement?" he said: "I have given my own analysis." When asked: "How do you get at your figures for viability?" he said: "I have made my own calculations from the Statistical Bureau". With regard to whether it is viable or not, whether there will be surplus or not, he said: "The residuary Hyderabad is going to be about Rs. 2 crores surplus."

Now, the first thing that the Commission should have done is to ask the Finance Department of Hyderabad as to what are the figures.

Shri Heda (Nizamabad): They did.

Dr. Jaisoorya: I will just give the figures from Hyderabad. I have tried to get them from the Finance Department and I have got the figures. 70 per cent. of the present expenditure of the present composite Hyderabad State will fall on Telangana if formed as a separate State. Expenditure on headquarters alone will come to Rs. 11 crores. Out of this, on the city alone the expenditure will be Rs. 4·5 crores. Education will cost Rs. 6·11 crores. Therefore, Telangana will still have to meet 65 per cent. to 70 per cent. The large hospitals in Hyderabad were built for the whole present Hyderabad State. If Telangana is formed 60 Civil Surgeons will be surplus. Out of 12 colleges only 2 go out; so the cost of 10 colleges will have to be met. Revenue from excise is Rs. 6·7 crores and this will cease in 1958. These were the figures I got. Let us therefore ask the Finance Minister of Hyderabad; if he does not know he ought to be removed from the job (*Shri Heda*: He is pro-Vishal Andhra.) I am sure the Finance Minister knows what he is talking about. He says:

> "Some figures have been shown. It is possible that they may cause some misunderstanding. I want to remove such misunderstanding. It has been stated that Telangana would have an income of Rs. 19 crores and an expenditure of 17 crores and thus it would have a surplus profit of two crores. Everybody can show his own figures. He can take certain figures and omit certain others. I think that some figures have not been shown. According to the Revised Estimate of 1954 the amounts of the tax Revenue and the non-tax Revenue are 14 crores 17 lakhs and 4 crores 86 lakhs respectively. Thus the total income is 19 crores 2 lakhs. On the expenditure side 17 crores have been shown to the estimated Revenue. Thus the expenditure on capital outlay has been omitted. Moreover expenditure on estimated Revenue amounting to 345 lakhs and 84 lakhs has also been omitted. The total of both would be 529 lakhs. Thus the total expenditure will be two crores more than the total income.....I can put forth one more combination showing the deficit of more than 4 crores instead of 2 crores. According to this combination total income would be 19 crores and total expenditure would be 23 crores 10 lakhs..... What I mean to say is that under any type of combination there is bound to be a deficit of at least 95 lakhs.... But the present standard of large scale expenditure cannot be maintained in small states without deficit. We have to spend a lot for our headquarters. I do not think that smaller states would be able to bear this expense."

Having said that, let us look at the food situation. I will demolish his

thesis. Anyway, on the financial side, his thesis has gone phut.

Take next the national income. The national income of Andhra is Rs. 525 per head of undivided Hyderabad, Rs. 450 and of Telangana, Rs. 265. In respect of food production, out of 40,000 sq. miles, 14,000 sq. miles are under cultivation in Telangana. The total food production is 7½ lakh tons. The distribution for a population of 1 crore and 1 lakh, comes to two ounces per day. The rice produced in Hyderabad State is 2,80,000 tons. In Andhra State, for a population of 2 crores, the food produced comes to 40 lakh tons, out of which about 28 /29 lakh tons are in rice. Thus, Andhra has about 20 ounces of food per head per day as against two ounces in Telangana. Now, Marathwada is going and Kannada-speaking area is also going out. If they are removed from Hyderabad, most of the oil mills in Telangana will have to close down. (*Shri Heda*: Why?) Half the cotton mills will also have to close down since cotton comes from Marathwada. The entire Hyderabad State depends on Marathwada for cotton, pulses, groundnut and jowar. There is another beautiful argument. How long can I speak, Sir?

Mr. Chairman: He must finish now.

Dr. Jaisoorya: You can take it from me that for Hyderabad, only I alone am speaking.

Mr. Chairman: He should not take more than five minutes.

Dr. Jaisoorya: I shall finish soon. Shri Heda said that they have got many factories. He conveniently forgot to say that half of them have gone to Birla's hands. Then he said that 95 per cent. of the people of Telangana are for Telangana. *Achha sahab. Mubarak.* We can give only one example. In one of the taluks there was an election on this very issue. The issue was whether the vote will be for Telangana or Vishal-Andhra.

Shri Heda: No.

Dr. Jaisoorya: I think it was Mr. Yusufuddin. My information is that my hon. friend went and became the chief propagandist but lost. Secondly, for a cause like this, do you have to make so much noise? Do you have to spend so much money, and make demonstrations everywhere? He himself said that the whole thesis is new. But I say it is not new. As Shri Mohiuddin said, it started seven or eight years ago. In 1947, there was not a Telangana movement but a desire for Maha Telangana in which they wanted to incorporate all the Andhras. That has gone. It is now the other way round. It is the reverse process. Then, my hon. friend said that the movement was so peaceful.

An Hon. Member: It was appreciated by the Prime Minister.

Dr. Jaisoorya: Yes. But you know what Shri Gopal Rao Ekbote was saying. May be said he is an irresponsible Minister. I do not know. He said:

> "Very recently in Hyderabad a Vishal Andhra Convention was held in which the protagonists of separate residuary state tried to cause disturbances. This is a complete negation of democracy in which every person has got a right to express his ideas."

Is stone-throwing a part of Gandhian technique. In other words, all this talk of "I have got 100 per cent. behind me" etc., has no meaning. My hon. friend also referred to the Intelligence Department. The same Unintelligent Intelligence department people came and saw me one day before I left and asked, "Where are the counter demonstrations?" I replied, "Where is the need for it?" For a poor cause, you are boosting so much and you are spending so much money and the Kallals give the money which it is being spent. And the money does not go to the proper quarters. One of the biggest defaulters of these Kallals is sitting in the Upper House. The point is this: with a deficit food production and no prospects are they going to put land reforms into effect? No.

Shri Heda: Yes.

Dr. Jaisoorya: The Home Ministry should know better.

Shri Heda: We are more progressive in land reforms.

Dr. Jaisoorya: But not your group. So, I have demolished the economic thesis, and the food thesis. I have shown how this propaganda is also a bunkum. The Home Ministry should know. If they do not know, it will be a great pity.

There is a suggestion by the Commission that after five years, if Telangana votes with a two-thirds majority for joining Andhra, it can do so and join. Mr. Sanjeeva Reddi said, why not now? and added "If you do not want to come now, you go. We do not care". As I said, these small States are going to be a head-ache, certainly in South India. So, if you concede Telangana, you have got to concede Vidarbha and also Mysore. You cannot have it both ways. I am very dissatisfied with the whole Report. The whole thing seems to be somewhat forced. Think over the consequences. Think over the future. What is it you want in India? What happens?

सरदार ए० एस० सहगल (बिलासपुर) : जो प्रस्ताव माननीय होम मिनिस्टर साहब ने पेश किया है, उस के विषय में हम ने आदर और धैर्य के साथ छान-बीन करनी है । बहुत से कारणों से हम ने यह जाना है कि आदरणीय पंडित गोविन्द वल्लभ पन्त ने जिस प्रस्ताव को यहां पर प्रस्तुत किया है, उस को हमारे बहुत से लीडरों का आशीर्वाद प्राप्त है । यदि हम प्रजातंत्र के सिद्धान्तों में विश्वास रखते हैं, तो हमारा यह कर्त्तव्य हो जाता है कि हर एक पहलू को दृष्टि में रखते हुए हम अपनी राय स्वतंत्र रूप से दें और यदि उस राय में कोई रद्दोबदल हो, तो उस को पूरी पूरी मान्यता देते हुए आगे बढ़ें ।

जब अंगरेज यहां पर आए, तो उन्होंने यहां के कुछ हिस्सों को जीत कर यहां पर अपनी फौजी ताकत कायम रखने के लिए और फौजी बातों को ध्यान में रख कर ही प्रदेशों की रचना की । महानुभाव, एक वक्त था जब कि आगरा से कलकत्ता और उड़ीसा तक एक ही प्रदेश बना हुआ था । उस के बाद उन्होंने यहां के लोगों के विचार और वृत्ति जानने के बाद और अपने फौजी पहलू को भी सामने रख कर फिर से भाषा के आधार पर प्रान्तों की रचना की । अंगरेजों ने सोचा कि ज्यादा बेहतर होगा अगर हम देश को भाषा के आधार पर विभाजित करें और इसी आधार पर उन्होंने प्रान्तों की रचना की । इस के साथ ही साथ उन्होंने यह उद्देश्य भी अपने सामने रखा कि किस तरह से वे यहां पर ठीक तरह से राज्य कर सकें और किस तरह से उनकी सत्ता यहां पर अच्छी तरह कायम हो सके । ये सब बातें आप को उन के डिसपैचिज में तथा विभिन्न प्रस्तावों में मिल सकती हैं । यह बात भी सब सच है कि अंगरेजों के सामने सिर्फ भाषा का ही आधार नहीं होता था, वे अपनी फौजी बातों को कभी भूलते नहीं थे और इस बात का भी हमेशा ख्याल रखते थे कि किस तरह से देश को अपने कब्जे में रखा जाय और किस तरह से यहां पर अपनी अपनी राज्य-सत्ता कायम रखी जाय ।

मैं यह भी कह दूं कि वे लोग भाषा के सिद्धान्त पर चलते जरूर थे, लेकिन उन्होंने उस सिद्धान्त को पूरी तरह से माना नहीं था । आखिर उन लोगों ने जब फिर देश का बंटवारा किया, तो वह उसी सिद्धान्त के आधार पर किया, न कि किसी दूसरे सिद्धान्त के आधार पर । उन्होंने बंगालियों के लिए बंगाल, बिहारियों के लिए बिहार, उड़िया लोगों के लिए उड़ीसा बनाया । यही नहीं देश के बटवारे से पहले हमारे यहां जो सिंधी भाई थे उनका सिंध प्रान्त था, उस की रचना भी उन्होंने इसी आधार पर की । मैं आपसे कहूंगा कि अगर आप इस रिपोर्ट का एनेलेसिस करेंगे और अगर आप "फैक्ट्स बियरिंग आन रिआर्गेनाइजेशन" पर गौर करेंगे तो आपको मालूम होगा कि चार सिद्धान्तों पर

वह रिआर्गेनाइजेशन किया गया है । वे सिद्धान्त ये हैं :

(i) "Preservation and strengthening of the unity and security of India."

(ii) "Linguistic and cultural homogeneity;

(iii) "Financial, economic and administrative considerations; and

(iv) "Successful working of the National Plan."

जब इन्हीं सिद्धान्तों पर प्रान्तों की रचना की गयी है तो मैं यह कहता हूं कि पंजाबी भाइयों की मांग भी जो कि पंजाबी भाषा और गुरुमुखी लिपि के आधार पर की गयी है उसको क्यों न स्वीकार किया जाये । जब इस कमीशन ने भाषा के आधार पर प्रान्तों की रचना की है तो उसे इस मांग पर क्यों एतराज करना चाहिए । मैं आपसे कहना चाहता हूं कि यद्यपि अंग्रेजों ने भाषा के सिद्धान्त को मानने से इन्कार किया मगर वे चलते उसी सिद्धान्त पर रहे। और अब जो प्रान्तों का पुनर्निर्माण हुआ है वह भी इसी सिद्धान्त पर हुआ है । कमीशन ने इस सिद्धान्त को माना है । यही नहीं भाषा के सिद्धान्त को आगे रख कर प्रान्तों की रचना की है । कांग्रेस की भी प्रान्तों में काम करने की यही शैली रही है। लेकिन जब कांग्रेस के सामने और बहुत सी चीजें आयीं तो उन्होंने जो दार कमेटी की सिफारिश को मान्यता देते हुए इस चीज को बदला। सबसे पहले यह चीज उस कमेटी के सामने आई जिसका नाम जे० वी० पी० कमेटी था। उस कमेटी में श्री जवाहरलाल नेहरू, सरदार पटेल और डा० पट्टाभि सीतारमैया थे। उन्होंने इस चीज को सन् ४८ में जयपुर सेशन में मंजूर किया था । जब हम एक सिद्धान्त को मान चुके हैं तो हमें उसी के अनुसार भाषावार प्रान्तों की रचना करनी चाहिए। यही नहीं इसी कमेटी के सुझाव पर कांग्रेस इस दिशा में अग्रसर हुई । हैदराबाद के सेशन में कांग्रेस ने और कल्याणी में सन् ५४ में इस सिद्धान्त को दुहराया । यही सिद्धान्त इस रिपोर्ट के पैरा ५५ सफा ९७ में इस तरह दिया गया है :

> "The latest Congress stand on the subjects announced at the Hyderabad Session in January, 1953, and reiterated in the Working Committee resolution adopted in May, 1953, and further reaffirmed at Kalyani in January, 1954.. ...".

[PT. THAKURDAS BHARGAVA *in the Chair*]

इन्हीं सिद्धान्तों पर इन्होंने प्रान्तों की रचना की । मैं आपसे अर्ज करूं कि पंजाब की भी रचना गुरुमुखी लिपी पर हो। अब हमें देखना है कि आखिर इसका क्या हुआ । आन्ध्र प्रान्त की मांग आयी । उस मांग के आगे जो हमारा बहुत मजबूत बांध बना हुआ था वह इतने वेग से टूट गया और उसके पानी को कोई रोक नहीं सका और आखिर को वह प्रान्त बना । हमारे जो सबसे बड़े धुरंधर लोग थे वे भी उसको नहीं रोक सके । मैं तो कहूंगा कि जो यह कमीशन तीन बुद्धिमान लोगों का बना है उसने अपनी रिपोर्ट के सफा ४० पर पैरा ९४२ में यह आबजेक्टिव बतलाया है :

> "The objective, therefore, of community of language between the people and the government is not only wholly unexceptionable, but also highly commendable. The essential point to remember, however, is that if we pursue it as an abstract proposition and not as a practical administrative issue, we are apt to lose a sense of perspective and proportion."

इस सिद्धान्त पर ये प्रान्त बनाये गये हैं । मैं तो कहूंगा कि हैदराबाद में तेलंगाना बना, जिसके विशाल आन्ध्र में मिलाने की सिफारिश की गयी है। कर्नाटक और मैसूर बनाने की बात है यद्यपि मैसूर के बहुत से भाई इस चीज को मंजूर नहीं करते। यही नहीं यदि आप रिपोर्ट को देखें तो आपको मालूम होगा कि हिमाचल प्रदेश, जिसकी पंजाब में मिलाने की बात है, उसको न मिलाने की राय क्यों दी गयी है । रिपोर्ट में सफा ७६ पर पैरा २८५ में दिया गया

[सरदार ए० एस० सहगल]

हैं कि किस सिद्धान्त के अनुसार स्टेट्स को बनाया जाये।

"(a) "States" forming primary constituent units of the Indian Union having a constitutional relationship with the Centre on a federal basis. These units should cover virtually the entire country.

(b) "Territories" which, for vital strategic or other considerations, cannot be joined to any of the States and are, therefore, centrally-administered."

इसी सिद्धान्त के आधार पर फजल अली साहब ने अपनी माइनारिटी रिपोर्ट में सफा २४२ पर लिखा है:

"In paragraph 285 of this report it has been recommended that wherever the vital, strategic and other considerations are involved, the areas have to be administered by the Centre. I believe that Himachal Pradesh is one of such areas and, therefore, I would strongly recommend its being treated as a centrally-administered territory."

इन चीजों को देखने के बाद मैं नहीं समझता कि किस तरह से यह कहा गया है कि नहीं इसे वृहद् पंजाब में मिलाया जाए।

हमारे माननीय सरदार पणिक्कर ने सफा २४६ में पैरा ६ में लिखा है:

"There is or can be very little in common between the still nomadic inhabitants of the Garhwal and Kumaon Himalayas or of the hilly area of Bundelkhand on the one hand and the inhabitants of the fertile Gangetic Valley on the other."

इस तरह से आप देखेंगे कि कमीशन के एक मेम्बर फजल अली साहब यह कहते हैं कि हिमाचल प्रदेश को पंजाब में न मिलाया जाए। दूसरी तरफ पणिक्कर साहब एक दूसरी जगह के बारे में अपनी यह राय देते हैं कि मैं नहीं कह सकता कि कौन से आधार पर इन्होंने ये बातें लिखीं। लेकिन मैं यह कहने के लिए तैयार हूं कि इस रिपोर्ट के देखने से.....

Mr. Chairman: Mr. Fazal Ali has expressed his opinion on Himachal Pradesh; has he given a separate note for this?

Sardar A. S. Saigal: He has given separate note for this.

Mr. Chairman: The hon. Member knows that Mr. Fazal Ali gave a note in respect of Himachal Pradesh. The conditions are the same in the hilly States in U.P., but why did he not give a separate note for the hilly States of U.P. also? The hon. Member's argument in regard to Mr. Panikkar applies also in regard to Mr. Fazl Ali.

Sardar A. S. Saigal: Of the two Members of the Commission, Mr. Fazal Ali and Mr. Panikkar, Mr. Fazal Ali gave a note of dissent on this point, but Shri Panikkar gave similar view on the hilly states of U.P. So he is also having the same opinion and two members having of the same view. One Member....

Shri K. G. Deshmukh (Amravati West): On a point of order, the hon. Member is coming from the Madhya Pradesh, but he is talking of Punjab.

Sardar A. S. Saigal: I have every right to do it because my forefathers came from the Punjab, I have got the right to defend.

Mr. Chairman: The hon. Member can speak for the whole of India. Though the expectation is that the Members coming from a certain State will speak about their own State and they are not expected to know much about the other States, he is perfectly relevant in speaking about any State.

Shri K. G. Deshmukh: He is talking in the name of the Madhya Pradesh not in the name of Punjab.

सरदार ए० एस० सहगल: मैं आपसे यह अर्ज करूंगा कि जो रिपोर्ट हमारे सामने पेश है और उस पर यहां जो बहस हुई है, उस सारी बहस

को सुनने के बाद हमें यह कहना पड़ेगा कि इस रिपोर्ट को हमें मान्यता देनी चाहिए चाहे उसमें किसी भी प्रान्त की खराबी हो अथवा कोई प्रान्त बने या न बने लेकिन इन सब बातों को देखते हुए सभापति महोदय, मैं आपसे कहूंगा कि हमारे विदर्भी के भाई हैं, इन लोगों ने जिस वक्त कि मध्यप्रदेश की धारा सभा में यह सवाल आया तो वहां पर जो प्रस्ताव था वह बिलकुल साफ था और महाविदर्भ ने जो मांग बस्तर की है, उस पर अपने विचार आपके सामने रखना चाहता हूं।

"This House, after considering the States Reorganisation Commission's reoprt, hereby resolves that

(1) (a) a new State of Madhya Pradesh comprising 14 Hindi speaking districts (Mahakoshal), Vindhya Pradesh, Madhya Bharat and Bhopal be formed;. . . .

Mr. Chairman: The hon. Member has already taken 17 minutes.

Sardar A. S. Saigal: I have taken only 15 minutes.

Mr. Chairman: I have got the time here. It was noted by the previous Chairman. I would just ask him to conclude as soon as possible.

Sardar A. S. Saigal: I will obey your orders. Further.

"(b) with regard to the location of the capital the question be referred to a committee of experts with terms of reference to examine all alternatives and to recommend the place best suited for the purpose; and further;

(2) A new State of Maharashtra comprising the Marathi speaking areas of the Bombay State (excluding Greater Bombay), the Marathawada districts of Hyderabad, and the Marathi speaking areas of Madhya Pradesh be formed;

यह समझ में नहीं आया कि हमारे जो माननीय मित्र विदर्भ से आते हैं उन्होंने कैसे अपनी मांग यह की कि जो हमारा बस्तर है, वह हमारे महाविदर्भ में मिला दिया जाए।

कमिशन की रिपोर्ट के पैरागाफ १३२ में यह लिखा हुआ है :

"The claim which has been advanced on behalf of Maha Vidharbha to Bastar, it is interesting to note is also based on the argument that Halbi is a dialect of Marathi. Eminent linguists like Grierson and Sten Konow have, however, differed on this point; and Vidarbhas' claim cannot therefore be considered.."

यह चीज आपके सामने है। इसी तरह से हमारे उड़ीसा के भाइयों ने भी यह मांग की है। इन सारी बातों को देखते हुए मैं तो आपसे यह अर्ज करूंगा कि जो अभी इस वक्त हमारे १४ जिले हिन्दी के हैं और यह जो आपका भूपाल, विंध्यप्रदेश और मध्यभारत का इनका जो प्रान्त बन रहा है, वही प्रान्त रक्खा जाय। यह जो रिपोर्ट इतना परिश्रम करके हमारे इन तीन बुद्धिमान लोगों ने तैयार की है और राजधानी के विषय में जो सुझाव दिया गया है, उसके बारे में मैं तो यह चाहूंगा कि यह जो रिपोर्ट है इसको हम पूरी तरह से मान्यता दें लेकिन उसके साथ साथ हमें यह देखना पड़ेगा कि जब कि उस प्रान्त के रहने वालों की राजधानी के विषय में कमिशन के सुझाव से सहमति है तब किस तरह से उसको अलग रखने की बात को अमल में लाया जा सकता है जब कि विचारों में मतभेद है यह तो कमीशन के सिद्धान्त के विरुद्ध है। आप यदि देखेंगे तो आपको मालूम होगा कि नए मध्यप्रदेश की आबादी २ करोड़ ६१ लाख होगी। इसमें १४ जिले हिन्दी के करीब १ करोड़ २६ लाख तथा विन्ध्यप्रदेश के २५ लाख यानी १ करोड़ ६२ लाख १५ हजार १८५ जनसंख्या एक तरफ और दूसरी तरफ ८८ लाख ८४ हजार ८१५ है। यदि आप देखें तो मालूम होगा कि इस नई राजधानी में मान लीजिए कि २ हजार आपके क्लर्क्स काम करने के लिए आए तो बतलाइए कि उनके रहने

[सरदार ए० एस० सहगल]

के लिए कौन सी जगह आपने बना कर रक्खी हैं या कौन सी जगह उनको दी जाएगी। इसके साथ ही साथ यदि एक एक क्लर्क के पांच पांच बच्चे हुए तो भला बतलाइए कि १० हजार लोगों के लिए आपके पास कहां पर पढ़ाने लिखाने की जगह हैं जो कि उनको दी जाए। सभापति महोदय, यह जो आपकी राजधानी का विषय हैं, मैं नहीं कह सकता किन किन कारणों से उसे नहीं मंजूर किया जा रहा हैं क्योंकि बात असल यह हैं कि यह जो रिपोर्ट हैं इस रिपोर्ट को हमें मान्यता देनी चाहिए। हाई पावर कमेटी जिसमें आदरणीय पंडित जवाहरलाल जी, ढेबर जी, मौलाना साहेब तथा पंत जी हैं उन्होंने जो यह निश्चय किया तो उनके सामने क्या वजूहात थीं जिनकी कि वजह से उन्होंने जबलपुर को मान्यता नहीं दी, मैं नहीं कह सकता, लेकिन मैं यह कहने के लिए तैयार हूं कि हाई पावर कमेटी की जो भी उचित आज्ञा होगी, उसको हमारा प्रान्त मानेगा। हमारा प्रान्त उन प्रान्तों में से नहीं हैं कि जो छोटी छोटी चीजों के लिए लड़ें तथा सिर फोड़ें। हमारा प्रान्त आज से नहीं बल्कि सदैव से कांग्रेस की आज्ञाओं का पालन करता रहा हैं और हमारे प्रान्त के रहने वाले लोग सिपाही हैं और एक सिपाही होने के नाते यह उनका फर्ज रहा हैं और आज भी हैं कि जो भी आज्ञा हमें मिले उसके मुताबिक हम काम करें।

सभापति महोदय, मैं अपने केवल दो मिनट का समय और चाहता हूं और मैं हाईकोर्ट के विषय में कुछ शब्द कहना चाहता हूं। यदि आप प्रान्त की राजधानी वहां नहीं रखना चाहते तो यह क्या जरूरी नहीं हैं कि जहां पर एक करोड़ ६५ लाख की आबादी हो, जहां ६० सैंकड़ा लोग हों, उन लोगों के लिए जिनका काम अदालत से रोजाना रहता हैं आप वहां पर हाईकोर्ट न बनाएं और जहां पर कि ४० सैंकड़ा लोग बसते हैं वहां पर आप हाईकोर्ट की स्थापना करें, आप करेंगे या नहीं, यह मैं नहीं कह सकता, लेकिन मेरी धारणा हैं तथा प्रार्थना हैं कि इस सदन के सदस्यगण इस पर गम्भीरता से विचार करें और यहां पर हाईकोर्ट की स्थापना करने की मेरी मांग का समर्थन करें। इसके साथ ही साथ मेरी दूसरी गुजारिश यह हैं कि उस नए प्रान्त की रचना के साथ साथ वहां पर एक सेकेंड चेम्बर की व्यवस्था करनी चाहिए। यदि उस प्रान्त को दूसरा चेम्बर नहीं मिलेगा तो इतने बड़े प्रान्त में किस तरह से सुचारु रूप से काम चल सकेगा।

अन्त में मैं और अधिक न कह कर जो हमारे सामने राज्य पुनर्गठन आयोग का प्रतिवेदन पेश हैं उस पर हमें बहुत शान्ति, नम्रता और धैर्य के साथ विचार करते हुए पूर्ण रूप से उसका समर्थन करना चाहिए।

श्री उइके (मंडला जबलपुर दक्षिण रक्षित अनुसूचित आदिम जातियां): आज जब कि भारतवर्ष के तमाम राज्यों का पुनर्संगठन राज्य पुनर्गठन आयोग की रिपोर्ट की रोशनी में किया जा रहा हैं, उस समय मैं इस भवन के सामने इस देश में जो ढ़ाई करोड़ आदिवासी रहते हैं, उनका दृष्टिकोण रखता हूं। इस सम्बन्ध में जितने भी हिस्से इस प्रान्त के उस प्रान्त में जा रहे हैं या उस प्रान्त के इस प्रान्त में आ रहे हैं, वह बहुत कर के आदिवासी विभाग या तो इस प्रान्त का उस प्रान्त में जा रहा हैं या उस प्रान्त का इस प्रान्त में आ रहा हैं। यह सारी रद्दोबदल आदिवासी विभागों के ऊपर आ रही हैं। मध्यप्रदेश के आदिवासी दो विभागों में बंट रहे हैं और बम्बई के इलाके के आदिवासी दो विभागों में बंट रहे हैं और साथ ही जो हैदराबाद के आदिवासी लोग, अगर तेलंगाना हुआ या विशाल तेलंगाना बना तो एक ऐसे इलाके में चले जाने वाले हैं कि जहां उनकी संस्कृति का कोई ठिकाना नहीं लगने वाला हैं। और साथ ही इसमें एक दूसरी बात यह होने वाली हैं कि इन ढ़ाई करोड़ आदिवासियों के लिए जो सरकार ने संरक्षण, हक और आदिवासियों को दी जाने वाली सुरक्षित जगहों इत्यादि की जो राज्यवार नामावलि तैयार की गई हैं, अगर वह नामावलि रद्दोबदल नहीं होगी तो एक राज्य के आदिवासी, दूसरे राज्य में आदिवासी नहीं माने जाएंगे। जैसा कि अगर मानभूम जो कि बिहार का इलाका हैं अगर वह बंगाल में गया तो बंगाल में सात आदिवासी जातियां आदिवासी मानी गई हैं,

जब कि बिहार में २६ आदिवासी जातियां आदिवासी मानी गई हैं। इस लिस्ट के मुताबिक बंगाल में बिहार की २६ आदिवासी जातियों में से सिर्फ २ आदिवासी जातियां मिलती हैं और इसका नतीजा यह होगा कि बाकी जो बिहार की २६ आदिवासी जातियां हैं उन्हें कोई हक बंगाल में नहीं मिलेंगे। इसी तरीके से उड़ीसा में ४२ आदिवासी जातियां हैं, बिहार में २६ आदिवासी जातियां हैं। बिहार की जो आदिवासी जातियां हैं उनमें से सिर्फ ८ आदिवासी जातियां उड़ीसा की ४२ आदिवासी जातियों से मिलती हैं। सिंघभूम का जो हिस्सा बिहार का उसमें से आने वाला हैं उसके बारे में मैं आपको बताना चाहता हूं कि मेरे पास यहां पर मानभूम के आदिवासियों के १५ आदमियों का एक मंडल आया था। उन्होंने मुझे यह बताया कि उन लोगों का बंगाल में जाने से कोई फायदा नहीं हैं। उन्होंने कहा कि हमारी तरफ से आप भी आदिवासियों के सदस्य हैं, आप हमारी आवाज को यहां जरूर रखिए अगर आपको समय मिल सके कि हम किसी भी हालत में बिहार से बंगाल में नहीं जाना चाहते हैं।

5 P.M.

इसी तरीके से हैदराबाद का सवाल हैं। हैदराबाद के अदीलाबाद जिले में जो सहियाद्री की पहाड़ी हैं उसके उत्तर भाग में करीब करीब डेढ़ लाख आदिवासी रहते हैं। उनकी भाषा गोंडी हैं और उनके साथ रहने वाले जो लोग हैं वह मराठी बोलने वाले हैं। यह गोंडी बोलने वाले लोग और मराठी बोलने वाले लोग करीब करीब एक हैं। उनके नाम बिल्कुल महाराष्ट्र के नाम हैं और उनकी भाषा में काफी शब्द तेलगू के भी आए हैं, मराठी के भी आए हैं, किन्तु उनकी संस्कृति में मराठी का काफी हिस्सा आया हुआ हैं। ऐसा हैदराबाद का अदीलाबाद जिला हैं। इसलिए इन प्रान्तों में जो सरहदों का परिवर्तन हो रहा हैं उनमें इस बात का भी ध्यान रक्खा जाय कि आदिलाबाद के मराठी और गोंडी बोलने वाले भाग यवतमाल और चांदा जिले में मिला दिए जाएं मैं माननीय मंत्री जी से यह चाहूंगा कि जब वह इस सारी बहस का उत्तर दें तो वह इस बात का भी सन्तोषप्रद उत्तर दें कि जो जातियां एक प्रान्त से दूसरे प्रान्त में जाएंगी उनको जो राइट्स उनके वर्तमान प्रान्त में मिले हैं वह दूसरे प्रान्त में मिलेंगे या नहीं? क्योंकि अलग अलग प्रान्त में अलग अलग काम आदिवासियों के उत्थान के लिए होते हैं, एक प्रान्त में जो जमीन देने का, जमीन की रक्षा का तरीका हैं वह दूसरे प्रान्त में नहीं हैं। अगर ऐसी हालत में उनके लिए जमीन का कोई प्रबन्ध किए बिना उनको एक प्रान्त से दूसरे प्रान्त में मिलाया जाएगा तो वह लुट जाएंगे। यह एक बड़े महत्व की बात हैं। इसी प्रकार से उनको अलग अलग प्रान्तों में अलग अलग रिजर्वेशन मिला हुआ हैं, इसका भी काफी भारी असर आदिवासियों पर पड़ेगा। फिर उसके लिये सारी समस्याएं उठ खड़ी होंगी। शायद मंत्री महोदय इसके लिए यहां यह उत्तर देंगे कि बिल बनाते वक्त इन सब बातों का ध्यान रक्खा जाएगा कि जो हक उन आदिवासियों को हासिल हैं जिनको एक प्रान्त से दूसरे प्रान्त को भेजा जाएगा वही हक उनको दूसरे प्रान्त में भी हासिल हों। लेकिन इतना ही कह देने से हम को सन्तोष नहीं होगा क्योंकि आदिवासियों का अभी पिछला रोना ही पूरा नहीं हुआ हैं। ६०, ७० लाख आदिवासी जो आदिवासी नहीं माने गए हैं उनके लिए भी कुछ नहीं किया गया हैं जब कि बैकवर्ड क्लासेज कमिशन की रिपोर्ट को आए हुए महीनों हो गए हैं। कुछ प्रान्तों का राज्य पुनर्गठन हो रहा हैं और कुछ सरकारें अब निकली जा रही हैं। यह नए बने हुए प्रान्त की राज्य सरकारें और दूसरे लोग अपनी अपनी नई सरकारें बनाने में लगी रहेंगी और हमारा सवाल वर्षों वहां का वहां ही पड़ा रहेगा और हमारे आदिवासियों को भारी से भारी कष्ट होंगे।

एक माननीय सदस्य: आदिवासियों को कोई नहीं पूछता हैं।

श्री डहाके: आदिवासियों को कोई नहीं पूछता तो न पूछे, भगवान तो पूछता हैं और आज नहीं पूछते तो भविष्य में तो पूछेंगे। आदिवासी बेचारे

[श्री उइके]

के वैसे ही रहने वाले नहीं हैं। खैर, यह तो मैं ने सारे देश के आदिवासियों के बारे में कहा।

अब मैं अपने मध्य प्रदेश के ऊपर आता हूं। मध्य प्रदेश के आदिवासियों के सम्बन्ध में बोलते हुए मैं आदिवासियों का ही दृष्टिकोण सामने रखूंगा। जहां तक मध्य प्रदेश के आदिवासियों का सम्बन्ध है, वहां की सरकार के आंकड़ों के अनुसार उनकी संख्या ४४ लाख है। लेकिन पिछली मर्दुमशुमारी के अनुसार जो कि १९४१ में हुई थी, वहां पर आदिवासियों की संख्या ५० लाख है। इन ५० लाख आदिवासियों में से ४० लाख तो केवल गोंड आदिवासी हैं। मैं आपको अपने मध्य प्रदेश का थोड़ा सा इतिहास भी बताना चाहता हूं। क्योंकि आज जो रिपोर्ट की बहस में भाग ले रहे हैं उनमें से कोई कुर्ग पर बोलता है, कोई उड़ीसा पर बोलता है कोई किसी दूसरे प्रान्त का इतिहास बतलाता है। मैं आपको आदिवासियों का इतिहास बतलाना चाहता हूं जो कि भारत के सब से पुराने निवासियों का इतिहास है। जो मध्य प्रदेश आज का है उसमें बरार को छोड़ कर बाकी भूभाग में गोंड राजाओं का राज्य था गढ़मंडला में जो गोंडों का राज्य था उस में ५२ गढ़ थे, देवगढ़ के गोंड राजा के पास ५२ गढ़ थे, चांदा के गोंड राजा के पास भी ५२ गढ़ थे और छत्तीसगढ़ के जो गोंड राजे थे उनके पास २६ गढ़ थे। इस तरीके से कुल १६२ गढ़ इन चार जगह के गोंड राजाओं के पास थे। इन सब क्षेत्रों में गोंड फैले हुए थे जिसको गोंडवाना कहा जाता था। गोंड भूभाग की भाषा गोंडी थी। इस गोंड भूभाग की भाषा न तो हिन्दी थी, न मराठी थी और न उड़िया या तेलगू थी। आज इस गोंडवाना के महाराष्ट्र वाले भी अपना हिस्सा मांग रहे हैं, उत्कल वाले भी अपना हक जमा रहे हैं, आंध् के तेलंगी लोग बस्तर और सिरोंजा पर अपना हक बता रहे हैं और हिन्दी वाले भाई अपना हिस्सा मांग रहे हैं। इस तरह से यह सब के सब अपना कब्जा जमा रहे हैं। मैं मानता हूं कि इस गोंडवाना राज्य के ऊपर हर तरफ से हमले हुए, लेकिन इन हमलों के अलावा दूसरी बातें यह हो गईं कि इन लोगों को हम ने राज्य का काम करने बुलाया था। जैसे कि चांदा के राजा ने अपने यहां का किला बनाने के वास्ते अदीलाबाद और औरंगाबाद के जिलों से ९८ हजार बेलदार बुलवाए जो कि पत्थर तोड़ते हैं और किला बनाते हैं। इसी तरह से अदीलाबाद के जिले से और वारंगल के जिले से गन्ना पैदा करने वाले बुलाए गए जो कोहड़ी के नाम से चांदा और भंडारा में बसे हुए हैं। अब आप देखिए कि नागपुर कैसे नाम पड़ा इसकी भी एक विचित्र कहानी है। मैं आपको बतलाऊंगा कि किस तरह से नागपुर की उत्पत्ति हुई। उसकी कहानी यह थी कि हमारे देवगढ़ के गोंड राजा एक बार उस स्थान को गए जहां पर कि आजकल नागपुर बसा हुआ है। वहां १२ रास्तों की एक क्रासिंग थी। उस क्रासिंग पर खड़े होकर उस राजा ने यह सोचा कि अगर इस स्थान को किसी राज्य की राजधानी बनाई जाए तो यह स्थान जहां पर कि १२ रास्ते मिलते हैं बड़ा अच्छा केन्द्र होगा। इस केन्द्र से राज्य कार्य बड़ा अच्छा चलेगा। इस पर गोंडों ने सारे जंगल को काट कर १२ रास्तों को साफ किया। उस स्थान पर नागों की बहुतायत थी, और इसलिए गोंड राजा ने उस स्थान का नाम नागपुर रख दिया। और यही अब मध्य प्रदेश की राजधानी है। वहां का जो गोंड राजा था उसको जब औरंगजेब राजा ने पकड़ लिया और उससे कहा कि अगर तुम हमारे साथ रोटी बेटी का व्यवहार करना चाहते हो तो मैं तुम को छोड़ दूंगा। उस राजा ने कहा कि मैं बेटी का व्यवहार तो नहीं कर सकता, लेकिन रोटी का व्यवहार कर लूंगा। इस पर उन्होंने बुरान सिंह राजा को 'शाह' (बुरानशाह) की पदवी दे कर वहां से वापस किया। वह बुरान शाह जब नागपुर वापस आया तो उसको अपने गोंड सरदारों पर हुकूमत करते बुरा मालूम हुआ। उसने सरदारों से कहा कि चूंकि मैं ने मुसलमानों के साथ खाना खाया है इसलिए मैं गोंडों पर हुकूमत नहीं कर सकता हूं। उस ने पूना से भोंसले को बुलाया और कहा कि यह जितने सरदार हैं यह आप की हुकूमत में राज्य का कार्य भार चलाएंगे और आप के हुक्म के मुताबिक कार्य करेंगे। जो हमारे राज्य की आमदनी होगी उस में से १२ आ० आप ले लें

और ४ आ० मुझे दें, अब मैं ईश्वर का नाम लेता हुआ अलग बैठता हूं। इस तरह से हमारे यहां मराठे आये। इस के बाद जो हमारे गढ़मंडला का राजा था उन्होंने कन्नौज से पंडित बुलाया और दिवान आदि बनाया। इस तरह से हमारे आदिवासियों के भूभाग में मराठी एक तरफ से, हिन्दी दूसरी तरफ से, दक्षिण तैलंगानी तीसरी तरफ से और उत्कल वाले चौथी तरफ से लाये गये और उन को वहां पर बसाया गया। उन को रोजी दी गई, कारबार दिया गया। आज गोंडवाना के गोंडी की गोंडी भाषा जो है वह पुरानी गोंडवानी भाषा है, वह आज के शब्दों से नहीं बनी है। जिस समय भारत के भूभाग वर्नों के नामों से परीचित थे उस नामों में गोंडवन भी था। यह नाम संस्कृत साहित्य में भी है। इतिहास संशोधन मंडल ने भी यह कहा है कि भारत का इतिहास वैदिक काल का है, पौराणिक काल का है, ऐतिहासिक काल का है, वर्तमान काल का भी उपलब्ध है किन्तु भारत का वेदपूर्व काल का इतिहास उपलब्ध नहीं है। वो इतिहास वेदपूर्व काल के प्राचीन लोग मोहेंदोजाडो, भील और गोंड इत्यादि की भाषाओं का अभ्यास करके, उनके दंत कथा, उनके गानें इत्यादि से प्राप्त किया जा सकता है। इस काम के लिये प्रोफेसर मिराशी को मुकर्रर भी किया गया था। यह सब पूर्व काल के रहने वाले लोग हैं और आज यदि आप इस हिन्दुस्तान के चित्र को देखें जोकि अब बदल रहा है तो आप उस गोंड जाति का नामोनिशान नहीं पायेंगे। मैं इस, भवन से प्रार्थना करूंगा कि गोंड जाति की सभ्यता को नष्ट न किया जाए। जिन लोगों को हम ने लाया, बसाया और काम पर लगाया और अब जबकि वह बस चुके हैं तो क्या कारण है कि हमारी सारी संस्कृति-सभ्यता मिटा दी जाय। अमरावती, पाकोला, बुलढ़ाना और यवतमहल यह चार जिले उत्तर में थे। यवतमहल का कुछ हिस्सा गोंडावाना में था। गोंडवाना की एक राजधानी हैदराबाद के अदिलाबाद जिले के सिरपुर में थी। चिंदरा-नवागढ़, फुलझर यह दोनों गोंडवाना के गढ़ थे और इन पर आज उत्कल वाले छावा कर रहे हैं। मैं इसको उचित नहीं मानता हूं। मैं बतलाना चाहता हूं कि गोंडों की संस्कृति अलग थी। गोंड उत्तर से दक्षिण को गए। यही वजह है कि जब हम में से कोई आदमी मरता है तो मुर्दे के पांव उत्तर की तरफ रख के गाड़ा जाता है। इसी तरह से शादी के मौके पर लड़के की बरात ले कर नहीं जाते बल्कि लड़की की बरात ले कर जाते हैं। मुर्दे को जलाते नहीं। जमीन में गाड़ते हैं। मृतक के लिये मूंछ नहीं निकालते। इसका कारण यह है कि हम मरे का जीव भटकते रहना नहीं मानते तो, मरे का जीव देव हो गया मानते हैं। और इसलिए हर साल श्राद्ध न करके एक बार देव पूजन कार्य करके अपने पूजा के देवों में मिला देते हैं। सभापति महोदय, मुझे कुछ ज्यादा वक्त दीजिये क्योंकि अभी मुझे बहुत सी बातें कहनी हैं अभी तो मुझे आगे चल कर अंगार के समान आदिवासीयों की सभ्यता जलाने वाले विषय पर जाना है जो झारखंड के बारे में है।

मैं आदिवासियों की संस्कृति के विषय में कह रहा था। मैं कह रहा था कि हमारे जो देवता हैं वह मंदिरों में नहीं रहते हैं, हमारे देवता मकानों में नहीं रहते हैं, हमारे देवता न जंगलों में झाड़ों पर रहते हैं। मैंने यही संस्कृति यू० पी० में देखी और यही संस्कृति वहां देखी जहां कि लोग उड़िया बोलते हैं। इनकी पंचायतें एक सी हैं, इन के रीति रिवाज एक से हैं, इनकी संस्कृति एक सी है, इन की सारी बातें एक सी हैं। धनी लोगों की संस्कृति बदल गई है, उन्होंने दूसरी संस्कृति को अपना लिया है। हमारी संस्कृति विपरीत होते हुए भी मैं यह बतलाना चाहता हूं कि हम हिन्दु भाइयों के साथ हजारों वर्षों से रहते आए हैं, हम हिन्दुओं में कोई फर्क नहीं समझते हैं, हिन्दुओं की तरह हम पूजा भी करते हैं, हिन्दुओं को समान दृष्टि से देखते हैं और गौरव अनुभव करते हैं। इनके धर्म में और अपने धर्म में हम कोई फर्क नहीं मानते हैं। हम ने नागपुर को अपने पसीने से सींचा है। मेरी यह प्रार्थना है कि

[श्री उइके]

नागपुर के महत्व को नहीं जाने देना चाहिये । आज आयोग ने जो विदर्भ बनाने की सिफारिश की हैं और जो महाराष्ट्र बनाने की सिफारिश की हैं उसमें हमारे आदिवासी क्षेत्रों का विलय न किया जाए। बम्बई का इतिहास मैं आपको थोड़ा सा बतलाना चाहता हूं । वहां पर जो आदिवासी हैं उनको पिछड़े हुए माना जाता हैं । आदिवासी नहीं माना जाता हैं । उनका वहां पर उत्थान कार्य बिल्कुल अलग हैं । हमारे यहां पर शेड्यूल्ड एलियनेशन एक्ट हैं, लीगल असिस्टेंस भी हैं, १५ प्रतिशत रिजर्वेशन भी हैं, यह सारी की सारी सहूलियतें उनको वहां नहीं मिल पायेंगी। हम मध्य प्रदेश के अन्दर यह सब सहूलियतें पा रहे हैं और यह सब लाभ उठा रहे हैं, इनको यदि कहीं संयुक्त महाराष्ट्र में मिला दिया गया तो यह सहूलियतें उनको नहीं मिल पायेंगी । मुझे कोई एतराज नहीं हैं, आप चाहें तो जरूर महाराष्ट्र या संयुक्त महाराष्ट्र बनायें लेकिन मैं तो केवल इतना कहना चाहता हूं कि आप नागपुर के महत्व को कम न होने दें । मैं चाहता हूं कि इन १० लाख लोगों को जो संरक्षण मध्य प्रदेश में प्राप्त हैं वह इनको मिलता रहना चाहिये । मैं गृह मंत्री जी से प्रार्थना करता हूं कि उनको जो सुविधायें प्राप्त हैं उनमें कोई भी किसी प्रकार का भी परिवर्तन नहीं होना चाहिए नहीं तो हम १० लाख जो आदिवासी हैं वह नष्ट हो जायेंगे । इसके साथ ही साथ मैं संयुक्त महाराष्ट्र मांगने वाले सब से यह अपील करूंगा कि जिस नागपुर को हम ने अपने खून पसीने से सींचा हैं, उस नागपुर के महत्व को किसी कीमत पर भी हम कम नहीं होने देंगे । हम चाहते हैं कि वहां पर राजधानी रहे और यदि नहीं रहती हैं तो वहां पर आप हाई कोर्ट को रखें और विधान सभा की बैठकें वहां पर करें । वहां पर महत्व की दफ्तरें रहनी ही चाहियें । अगर यह चीज होती हैं तो मुझे कुछ और विशेष नहीं कहना हैं । क्योंकि ज्यादा समय नहीं हैं इस लिए मैं और विस्तार से इस पर कहना नहीं चाहता हूं । हालांकि मेरे पास अंक और मुद्दे सब हैं ।

अब आंध्र वाले जो सिरोंचा और बस्तर की मांग कर रहे हैं उसको भी मैं ठीक नहीं समझता हूं । मेरे विचार में उनकी यह मांग गलत हैं । मेरे पास आंकड़े हैं, लोगों द्वारा हस्ताक्षर किए हुए कागजात हैं लेकिन मैं उनको पढ़कर सुना नहीं सकता क्योंकि समय कम हैं और अगर मैं पढ़ कर सुनाऊं तो काफी समय लग जाएगा । इतना ही मैं कहना चाहता हूं कि जो कुछ मैं कह रहा हूं यह बिल्कुल सत्य हैं, इस में रत्ती भर भी झूठ नहीं हैं। सिरोंचा तहसील में गोंड आदिवासी ज्यादा हैं और उनकी बोली गोंडी हैं। वहां पर लोग तेलगू भी बोलते हैं, मराठी भी जानते हैं। अगर उनको आंध्र में मिला दिया जायगा तो आंध्र के अन्दर गोंड न होने के कारण उनको बहुत असुविधा होगी। बस्तर के अन्दर गोंड, हलवा, मांडिया, और भूड़िया यह चार जातियां मुख्य हैं । आंध्र के अन्दर यह चारों जातियां नहीं हैं । इनकी भाषा उनसे नहीं मिलती हैं, यह गोंडी हिन्दी, मराठी और उड़िया और तेलगू मिश्रित भाषा बोलते हैं । इन चार भाषाओं का इन के मुख्य गोंडी भाषा पर प्रभाव पड़ा हैं। सब से सरल तरीका तो यह होगा कि गोंडवाने के आदिवासी सभ्यता में ये जो चार तरफ से चार दरारें पड़ी हैं, इनको मिटाने के लिये, पूरे गोंडवाने को मध्य प्रदेश सरकार को सौंप दिया जाय। जहां एक सरकार के संरक्षण में उनकी भाषा तथा सभ्यता को एकाकार पुनर्जीवन प्राप्त हो । मध्य प्रदेश जो इस समय हैं, इसको बने रहने दिया जाए, यह बहुत सुंदर मध्य प्रदेश बना हुआ हैं और हम लोग इसका पूरी तरह से समर्थन करते हैं । फुलझर और विंद्रानवागढ़ की उत्कल वालों की मांग उचित नहीं हैं। दोनों जगह गोंड जमींदार तथा गोंड आदिवासी हैं। मैं फुलझर के एक गोंड सभा में १९५४ में तब गया था जब शराब का झगड़ा शुरू हुवा था। गोंड अपने देव की पूजा हाथ से निकाली हुई शराब से करते हैं। म० प्र० सरकार ने हाथ से शराब निकालना बंद कर दिया था । उसी जमाने में इस जमींदारी के कुछ विभाग का शराब का इन्तजाम उत्कल सरकार

को दिया गया। मीटिंग में भाषण शुरू करने के पहिले मैंने उनसे पूछा कि आप मुझे किस भाषा में बोलने के लिए कहते हैं, हिन्दी में या गोंडी में। उन्होंने मुझे कहा कि हिन्दी में ही बोलिये। ऐसे इलाके को उत्कल में मांगना न्याय नहीं होगा। हम आदिवासी जो हैं हम देश के लिए सब कुछ करने को तैयार हैं लेकिन हम किसी तरह से भी अपनी गोंडवाने की आदिवासी सभ्यता की बरबादी को सहन नहीं कर सकते।

अब मैं झारखंड के मसले पर आता हूं। झारखंड का एक डेपुटेशन हमारे नेता पंडित नेहरू, गृह मंत्री पंत जी, मौलाना आजाद और ढेबर भाई के पास भी गया है। यह राज्य पुनर्गठन आयोग की रिपोर्ट है इसको मैं अक्षरशः मानता हूं। मैं चाहता हूं आप भी इसे मान लें। लेकिन मुझे ऐसा नजर आता है कि इसमें परिवर्तन होंगे। झारखंड की बहुत जोरदार आवाज शायद कल सदन में उठेगी। अगर इस हाउस ने उस बात को माना, अगर हमारे नेताओं ने उस बात को माना और झारखंड बनाने की मांग को स्वीकार कर लिया, तो मैं यह बता दूं कि वह झारखंड नहीं होगा बल्कि ईसाईखंड होगा। अगर आप को आदिवासियों को ईसाई बनवाना है, तो बेशक झारखंड दे दीजिए। बिहार, बंगाल और उड़ीसा के भाई शायद इस के लिए तैयार हो जायें, लेकिन रायगढ़, सरगुजा जिले के मध्य प्रदेश के लोग किसी भी प्रकार तैयार नहीं होंगे। मैं इस हाउस से बार बार प्रार्थना करूंगा कि किसी भी कीमत पर झारखंड की मांग को स्वीकार न किया जाय। अंत में एक बात मैं और कहना चाहता हूं। आदिवासियों को राजधानी से कोई मतलब नहीं है ऐसा नहीं। उन की आर्थिक परिस्थिति ऐसी नहीं है कि वे मध्य प्रदेश के दूर के भूपाल राजधानी को जाने का खर्च सह सकें। मुझे जबलपुर से कोई विशेष मतलब नहीं है। मैं केवल यह कहना चाहता हूं कि राजधानी के लिए कोई ऐसा स्थान चुना जाय, जो महाकौशल के चालीस लाख, विन्ध्य प्रदेश के छः लाख और मध्य भारत के दस लाख आदिवासियों के लिए सुविधाजनक हो। हमारे नए मध्य प्रदेश में लगभग साठ लाख आदिवासी और पचास लाख हरिजन होंगे। उन एक करोड़ और दस लाख व्यक्तियों के उत्थान और कल्याण का भार हमारी उन्नत जातियों के भाइयों पर पड़ने वाला है। मेरी प्रार्थना है कि कोई ऐसी व्यवस्था की जाय कि सब जगह के लोगों की तकलीफ मिट जाय। जबलपुर में कुछ ऐसे दफ्तर रख दिए जायें, जिससे वहां के शासन में कुछ संतुलन हो जाय और किसी भी तरफ रहने वाले आदिवासियों को कोई तकलीफ न हो।

इन शब्दों के साथ मैं पन्त जी के प्रस्ताव और स्टेट्स री-आर्गनाइजेशन कमीशन की रिपोर्ट का समर्थन करते हुए अपना स्थान ग्रहण करता हूं।

Shri Lokenath Mishra: Mr. Chairman, Sir, I am very thankful to you that at least at the fag end of the day I have got a chance of speaking.

Dr. Suresh Chandra: Why fag end? We are sitting till 7 P.M.

Shri Lokenath Mishra: Whatever it is, I first of all want to disabuse the mind of this House that whenever I would be speaking something about a particular State—for or against it—it will not be out of any desire of territorial accretion nor do I stand with a begging bowl or a conquering sword. I come from Orissa, a State which is hardly known to many of you. For what I know, my State of Orissa is not a big State. And yet, it is as old as the *Vedas* and even older and in spite of vicissitudes of time, we have resisted all attacks on us and now we are here a partner in free India.

All along, these days, we have been tied to the apron strings of others and we have been exploited immensely. And, now India is free, all exploitation is over and we breathe freedom for which this is the mighty temple, the supreme tribunal of the nation. Therefore, when I submit anything about my State, and in that connection touch upon the State of Bihar or the State of Madhya Pradesh, my first ambition is the glory of Mother India. I know

[Shri Lokenath Mishra]

it in the heart of my hearts that I am an Indian first and an Indian last. But, when you say you are a Bihari, I say I am an Oriya; when you say you are a Bengali, I say I am an Oriya. Otherwise, I am an Indian.

Therefore, it pains me to hear that when we are talking of this reorganisation of States we are talking as if we are greedy of territories. Where is the territory? Mother India is one. India has been partitioned. Its organic unity has been shattered and I am sure in spite of what the politicians might do, India's unity is indivisible as truth is indivisible and light is, and nobody can divide truth. So, nobody can divide India's soul in spite of the partition of India. I stand here alone to say that until and unless India is again united, no peace in the world is achievable. Truth will not be forgotten and, therefore I pray and I ask you to pray with me for the dawning again of that day when India will be united, not by the sword but by persuasion of events. That will be the day when the unity of India will come. Till then what should we do?

We know that we are marching with our Five Year Plans and the Second Five Year Plan is coming. We know we are going to have a rightful place in the world, as Mr. Bulganin said, we must be at least a great power in the world if not the first. That is an achievement which must be to our credit, to the credit of the entire Indian people.

In this context, we are going to reorganise the States. But, I should say with all respect to the members of the Commission that it is a dismal document which has made confusion worse confounded. What have they done? They have thought of many things, high principles and all these have been watered down to the Bay of Bengal. Read this Report. Can you find any ideal, any standard with which we can go to the people and say here is a principle on which we are going to divide and redistribute India? Please tell me a single principle which has been followed. None. They have been lost in the jungle and that is perhaps deliberately. This is my charge. They say that the members of the Commission are brilliant people. They are brilliant, no doubt. But, what is the result?

Shri Syamnandan Sahaya: Of their brilliance.

Shri Lokenath Mishra: The proof of the pudding is in the eating. Here is a pudding which is obnoxious to everybody in India. I have nothing to say against them personally. The point is this; the way they have tried to reorganise India is really neither fish nor flesh....

Shri Syamnandan Sahaya: Nor good red herring.

Shri Lokenath Mishra: Therefore, my point is that if India has got to be redistributed, it must be on a definite, intelligible principle and that principle is one and not more than one. We need not care for the unity of India. The unity of India is in the hands of Mother India. We need not bother about that unity. We the politicians cannot give India unity. The soul of India is there, the unity is there and it must assert itself in spite of us. You talk of the security of India.

Dr. Suresh Chandra: Where is Mother India?

Shri Lokenath Mishra: Defence of India and the security of India must be in the minds and hearts of the people of India. We are going to have a socialistic pattern of society. That is the only secular security for India. If we cannot have a socialistic pattern of society, if we cannot notionalise the industries, and make the natural resources the possession of all, we cannot have safety. All this camouflage, all this hide and seek, and political manoeuvers by all this, we can have at best a mechanical safety which will be shattered by the very first blow of danger. Therefore, if you want security of India, you must secure for the people economic security. What is that? That must be viability for the states. It is certainly

[Shri Lokenath Mishra]

a fact that we cannot administer India without administrative divisions. We must have States; India must be divided. What is the principle on which it has to be divided? I can see no other principle than language. People talk of culture of different States. What are those? May I ask, will any Member of this House tell me what is that culture? Is it in Dance, Drama and Music?

Dr. Suresh Chandra: Agriculture.

Shri Lokenath Mishra: What is Oriya culture, what is Bengali culture, what is U.P. culture? The only culture of India a friend says, is agriculture. I should say he knows nothing other than agriculture as really the culture. Culture is industry. Industry may now find its place in the machines. But there are various kinds of industry and the industry which is India's own is in the human machine, the industry of the mind and the soul. Please remember that in spite of all the vicissitudes India is not dead and she cannot be treated as dead. She must revive. Therefore, my point is this. You need not care for the culture of India. It is safe in the hands of the people of India. Do not care for unity and other things. The only thing that divides us really and naturally is language. Whenever I look at a person and say he is a Tamilian only when he speaks his language, otherwise, he is only an Indian. If he is a Bengali, unless he speaks in his language, I cannot say he is a Bengali. We are Indians; only when we talk our languages we say we are different. And there is nothing unnatural about it; that has come in process of time. You cannot take us back and say that we should have only one language; and we should strive for it. As a matter of fact, as a matter of reality, we must accept the languages and the languages are there in the Constitution. Look at the map of India, and it clearly indicates what are the language states. First comes Assam, then Bengal; then comes Orissa; then comes Madras; then Kerala; then Karnataka; then Bombay; these are the coastal areas. All these have a language of their own. First of all we should know what are the languages and how to organise the States according to the language. When all the languages are taken over, what is left is Hindi, and for Hindi you have U.P., Bihar, Rajasthan and Madhya Pradesh; they are all Hindi you have U.P., Bihar, Rajasthan I think it should have been done and these Hindi areas should have been divided in a manner as to be viable units. The most reasonable redistribution of the States is viability; the foundation of viability is economics. We should have such States as would not be bigger ones like U.P. or smaller ones like Orissa. Please see the reasonableness of my demand. Look at the Council of States. If it represents the States, every State, big or small, should have equal amount of representation. But what have we done? There again you go according to the number. What is the soundness about it then? Therefore, I say that in politics the real point is viability, and viability means power, and power means economics.

Dr. Suresh Chandra: Politics has no finality.

Shri Lokenath Mishra: I know there is no finality anywhere; when you come to finality, you are dead. We want life. Therefore, the best way would have been to re-distribute India in a manner as to satisfy all the linguistic groups and if anybody should have suffered, I should say with all reverence that it is the Hindi-speaking people who should have suffered because they are in a tremendous majority, their language Hindi is going to be the language of India, the *lingua franca*. We should naturally think that our Hindi friends should not grudge if any Hindi-speaking people are left in Bengal or Orissa or Assam or anywhere else.

Dr. Suresh Chandra: Or Orissa.

Shri Lokenath Mishra: Because whatever happens, in spite of every language, we have the mother of languages 'AUM' i.e., Sanskrit.

Dr. Suresh Chandra: Where will be Mother India?

Shri Lokenath Mishra: Where is Mother India? The hon. Member does not know even this; he is on her lap; she is in his heart. has he any doubt about it? Mother India is not to be discovered. If he does not feel Mother India, he is not a son of India. I have no grievance with my friends from Bihar. We owe so much to Bihar we owe so much to Bengal. whenever I think about Kharsawan, Seraikella and Singhbhum I have no malice for Bihar. Orissa has no territorial ambition. Go to Orissa and see what the people say. Seraikella and Kharsawan were with us; I would ask any Bihari friend: do they know the meaning of Seraikella? Is it Hindi language? Or is it Oriya? Can you tell me the meaning of Seraikella? He would say it is a Hindi State, but I say 'Seraikella' is Oriya language.

Shri Syamnandan Sahaya: We call it "Seraikella" as it means a bigger serai.

Shri Lokenath Mishra: Khasawan means a stream or a river in high speed' and it is also an Oriya word. Take 'Podahat' it means a market that was once burnt; that is its history; why go anywhere else? Its language is its history and that is the best and unchallengable proof of it. Therefore, there can be no doubt 'Porahat' was in Orissa and Singhbhum is Oriya. All these three places are Orissa. The question is whether Orissa rightfully should get them or not. Say that they belong to Orissa and do not challenge the truth. We challenge Bihar only on this truth. Bihar may take it for Bihar if they need but please say that they belong to Orissa, belong to Oriya culture and then take them. But remember what the Oriyas feel about it. Hon. Members of this House know that, when we had no Independence, the entire Singhbhum district was under the Orissa Provincial Congress. Is it not a fact that our present President, when he was the President of Congress himself said that Singhbum district should come under Orissa Congress? Why? But when freedom is won, why should it be different? and not go to Orissa State?

Shri N. C. Chatterjee (Hooghly): It was under the Utkal Congress Committee.

Shri Lokenath Mishra: That was an undisputable fact, but when we won freedom, what has happened? I would not go further and say much on this but in the interst of democracy and a fair sense of justice, I want to bring it to the notice of the House, namely, that Orissa wants justice, Orissa wants reasonableness and that Orissa cannot be bamboozled by 'Julum'. I do not claim that in those tracts Oriyas are in a majority, nor are Bengalis, nor are Biharis, but the majority are Adivasis. If we want to give them a separate state, I have no quarrel. Otherwise Hos who form the majority in that area and who are there with us too, must naturally be given to us. I may say from Government reports that Hos are migrating downwards, that is, southwards, because Orissa Government has spent a lot of money—it spends about Re. 1· per head per year for the Adivasis—whereas the Bihar Government spends about five annas per head. Up till now the fact remains that Orissa Government by reason of politics or by reason of their goodness or by reason of their foolishness, have been spending more and, therefore, the natural flow of the Adivasis is towards Orissa. And they are more Oriyas than anyother. That is admitted by the Adivasi members of the Bihar Assembly. See, where is the natural trend of these people. They are coming down to us for land. If the situation remains as it is, can we Oriyas stop the Hos coming down southward? We cannot do it. Those people will come to us and yet their tracts will be left behind like the Bengalis who have come into India leaving their property behind. If you are not going to allow us to have those tracts, then you must see that the Hos do not get down south. But it is impossible in one citizenship and one country and therefore it is impossible to stop them.

I am not going to burden you with facts and figures. I shall tell you only this. Please go to Orissa and you will see that they are not hungry after territory, but they simply suspect that because they have not got any great man from their province either as the President or the Prime Minister of this country, they are being ill-treated, and this is an idea which is dangerous to democracy, dangerous to the security of India. You must have the loyalty of everybody and if any single State believes that its people are being ill-treated because they are Oriyas, because they cannot quarrel and so on, then that cuts at the very root of the security of India. Therefore, for the sake of the security of India, please demonstrate that reason has a place in democracy. After all, persuasion has a place in democracy and please do that. We do not want territories. I would request the Bihari M.Ps. to please see the facts and figures, but the Commission has made a travesty of all facts. Orissa was the last State to be dealt with by them. Why was Orissa last? They began from Madras. But why did they end in Orissa? They could not give anything to Orissa because they have given something to Bengal and then Seraikella and Singhbum become an enclave and so Orissa must be deprived of its due. What a reason? You please decide the case on merits. I do not say anything about Bengal, my concern is the claim of Orissa.

Shri N. C. Chatterjee: He supports Bengal.

Shri Lokenath Mishra: I do support. I do believe that Bengal is the one State which has sacrificed so much at the altar of freedom. Look at the population figures and the area. They should have the sympathy which they deserve from all sides. Of course, I will not say: "Give them Dalbhum and Manbhum." That is not my business nor is it in my power. But I certainly say that Bengal must have more lands. If you cannot give them more lands from India which you must, give them more lands from Pakistan—East Bengal. They are dying for breath. You can go to Howrah Station and see. If you say or ask them to come to other States, they cannot simply come. If they come the principle of linguistic redistribution is nullified. Redistribution is necessary because you want to give everyone a peaceful congenial atmosphere. Therefore, my humble submission is this, give Bengal a breathing space.

Whether it is Bengali, or Bihari or Oriya, we are all brothers. Let us behave like brothers. When there is an opportunity, the mighty ones take all good things and then talk high morals. U.P. is there; Bihar is there but poor fellows suffer. The cry of unity of India is like this. If that is the unity, we say: good-bye. But do not grab wealth and property; be reasonable. I need not say anything about Bihar because that is left to other friends. Nothing has been said about our claim on Madhya Pradesh. What is our claim? It is not very much. We want Phuljhar two taluks of the Raipur Zamindari. I say that we are a majority of 53 per cent. here. What does the Commission say? They say we are not. Let the facts go to the Supreme Court and let them decide. If your principle is what is stated in your report, then whoever is the majority must have the land. If we are in a majority in Phuljhar and Bindra-Nawagarh then should we not have it? We do not want the entire Baster district; we want only five tehsils. Again with regard to Mahasamund, we do not want the entire area; we want only two taluks out of five. The Commission forgot all these and came to their own conclusion. Therefore, I say that there must be some tribunal which must do justice to all these facts. I challenge the members of the Commission. Let them come before us for cross-examination. On what basis they have done this? They have done these behind our backs when they were in Orissa, they were good enough to hint

[Shri Lokenath Mishra]

that our claims were right and legitimate. Now in the report we have been given the go-by. When therefore people say that there must be some hidden hand, it is not unfounded.

Mr. Chairman: May I just remind the hon. Member? Twice the bell has rung; he has not taken notice of it.

Shri Lokenath Mishra: I am very sorry, Sir. There is no time to go into the details. I would give one final solution. There must be some forum to go to so that we can get judicial decisions. We doubt the decisions of the Commission.

I give my final view. The Prime Minister has said that this is a high-powered Commission. Its Report then must be accepted *in toto* or rejected *in toto*. We have now no right to disturb it. My final voice, as a Member of Parliament and as a son of India, is this. Accept it as a whole. I will agree and I will go and tell my friends that in the interest of peace and tranquility it should be accepted. But if Government are going to tamper with it, and they sometimes say that they would modify it, in some cases, they are sowing seeds of discord and showing ways of discord. Therefore, my last word is this. Accept the Report as a whole. Have that courage. If you have not that courrage, please reconsider the matters afresh and rationally. Be reasonable and be factual: *Satyameva jayate*.

मुल्ला अब्दुल्ला भाई (चांदा) : आनरेबुल होम मिनिस्टर ने बहस के लिए जो मोशन पेश किया हैं, उस पर हाउस में पिछले कई रोज से बहस जारी हैं। बहुत से आनरेबुल मेम्बर्स इस बारे में अपने ख्यालात का इजहार कर चुके हैं और जिन मेम्बरान ने नेशनल यूनिटी को सबसे ज्यादा अहम और टॉप प्राएरटी दी, उन्होंने इस रिपोर्ट का पूरा पूरा समर्थन किया हैं। कब्ल इसके कि मैं अपने ख्यालात हाउस के सामने रक्खूं, मैं अपने प्रान्त विदर्भ की जनता की ओर से और अपनी ओर से इस रिपोर्ट का स्वागत करता हूं। और अपनी और अपनी जनता की ओर से उनका दिली शुक्रिया अदा करता हूं। हकीकत यह हैं और जैसा कि रिपोर्ट से जाहिर हैं कि कमिशन के सामने तकरीबन् डेढ़ लाख डाक्युमेंट्स आये और करीब २ हजार मेमोरेंडम पेश किये गये और कमिशन ने देश की १०४ जगहों का दौरा किया, करीब २८ हजार मील का दौरा किया और ६ हजार आदमियों से उसने मुलाकात की। जाहिर हैं कि इतनी मेहनत और मुशक्कत के बाद, सोच विचार और तमाम तजुर्बे को रख कर, अपने देश की भलाई का ख्याल करके, देश के मुख्तलिफ हिस्सों में रहने वाले लोगों की मांगों और खुशहाली को मद्देनजर रखकर और सारे मुल्क की तरक्की और बहबूदी को सबसे ज्यादा तसलीम करते हुए यह मुक्कमिल रिपोर्ट कमिशन ने हमारे सामने पेश की हैं और जिसे हमारे होम मिनिस्टर साहब ने "बर्दी आफ रिस्पेक्ट" के अलफाज से याद किया हैं और उनके ये अल्फाज बहुत वेटी हैं। एस० आर० सी० रिपोर्ट कोई अफसाना नहीं हैं, कोई किस्सा या कहानी नहीं हैं। उसकी हैसियत एक तारीखी हैसियत हैं। एक हिस्टॉरिक डाक्युमेंट हैं जिसने तमाम वाकयात को एक जगह जमा करके रख दिया हैं गोया एक समुंदर को कूजे में भर दिया हैं। हमारी आयन्दा नस्लें जब इस तारीखी अल्फाज को पढ़ेंगीं तो याद करेंगीं कि इस देश में ऐसे नेता भी पैदा हुए जिन्होंने हमारे देश को गैरों की गुलामी में देखा और अपने देश की आजादी के लिए जंग की, और आजादी हासिल करने के बाद दुनिया के सामने एक नमूना बना कर पेश किया, और दुनिया को अमन और शान्ति का पैगाम दिया जब कि उस जमाने में एटम बम और हाइड्रोजन बम के सिवाय दुनिया को और कुछ नजर नहीं आता था। हमने उनके सामने वह चीज रक्खी जिसके कि वह खुद दावेदार बन गये और आज अमन के पीछे दुनिया दीवानी हो गयी हैं।

अब मैं विदर्भ के मुताल्लिक कुछ कहने से पहले, हमारे बुजर्ग माननीय गाडगिल साहब ने

इस हाउस में जो कुछ कहा है उसके बारे में कुछ कहूंगा। उन्होंने उसूल पर बहुत जोर दिया और सिद्धान्त का बहुत जिक्र छेड़ा है। उन्होंने अपने सामने जबान के आधार पर प्रान्त बनाने के उसूल को सबसे ज्यादा माना है। मेरा यह कहना है कि उनका यह उसूल तो फिजूल हो गया जब कि उन्होंने बाइलिंगुअल को मंजूर कर लिया। इनकी शर्त यह थी कि बाइलिंगुअल में विदर्भ मिला दिया जाय तो यह उसूल बिलकुल फिजूल रहा। उन्होंने यह भी कहा कि हमें गोडाउन नहीं बनाना है, प्रान्त बनाना है। मेरा तो यह कहना है अगर हमें प्रान्त बनाना है तो अपने देश के लिये बनाना है, कंट्री के लिये बनाना है न कि मैजारिटी के लिये। मैं तो यह भी नहीं चाहता था कि इस हाउस में कोई गुजराती, मारवाड़ी या ब्राह्मण और नानाब्राह्मण का जिक्र किया जाये। बड़े दुःख की बात है कि मेरे एक बुजुर्ग ने इस का जिक्र यहां पर छेड़ ही दिया। उन्होंने यह बताया कि गुजराती पैसे वाले हैं और पैसे वालों से उन को डर लगता है। हमारे विदर्भ के भाई कहते हैं कि महाराष्ट्र के कुछ लोग बुद्धिवादी हैं और उन को उन से डर लगता है। इन बुद्धिवादियों से उन्हें इसी तरह डर है जैसे कि उन को पैसे वालों से। मेरा तो कहना यह है कि आप गुजरात की दौलत से क्यों डरते हैं, यह दौलत तो एक न एक रोज खत्म होने वाली है और हमारे नेताओं ने जिस तरह के कदम उठाये हैं उस से पांच या दस वर्ष के अन्दर जितने भी दौलत वाले हैं वह खुद ही खत्म हो जायेंगे। इस लिये आप को दौलत वालों से डरने की कोई जरूरत नहीं है। हां बुद्धिवालों से जो हमारी जनता डरती है वह सही तौर से डरती है क्योंकि उसको यकीन है कि दौलत से तो कुछ बिगड़ने वाला नहीं है लेकिन बुद्धिवालों से तो हमारा दिल व दिमाग दोनों ही बिगड़ जायेंगे।

श्री कामत: बुद्धि दान करना पड़ेगा।

मुल्ला अब्दुल्ला भाई: बुद्धि दान करना नहीं पड़ेगा बल्कि जबर्दस्ती लेना पड़ेगा। तो गरीब आदमियों के लिये दौलत का डर और दौलत की मुहब्बत कोई चीज नहीं है, उस को अपनी इज्जत ही सब से प्यारी है और वही उस की पूंजी है।

मेरा अपने महाराष्ट्र के भाइयों से यह निवेदन है कि आप विदर्भ का नाम न लीजिये और हम सब की सुख की जान दुख में न डालिये। जब आप अपने पुराने साथियों को भी अपने साथ रखने के लिये तैयार नहीं हैं तो भला हमारा क्या हाल होगा। हम ने यह देखा कि एक हमारा मध्य प्रदेश है जिस के टुकड़े हो रहे हैं जिस की मांग आज पचास सालों से है, तब भी जब हम जुदा हो रहे हैं तो सच्चे भाई की हैसियत से जुदा हो रहे हैं। हमारे यहां के चीफ मिनिस्टर साहब पंडित रवि शंकर शुक्ल ने हमेशा यह कहा, जब भी विदर्भ की मांग की गई, उन्होंने यह कहा कि अगर तुम को अलग ही होना है तो तुम खुशी के साथ अलग हो जाओ और अगर तुम को हम से मिल कर रहना है तो मिल कर रहो, हम हर तरह से खुश हैं, आप की खुशी में हमारी खुशी है, जैसा आप चाहें वैसा काम कीजिये। इस के बाद जब विदर्भ की मांग की गई तो जैसा हमारे खेडकर साहब ने कहा कि यह मांग सिर्फ ३० साल की है, उस के लिये मेरा कहना यह है कि वह मांग ५० साल की है। ३० साल और ५० साल में २० साल का फर्क है, उसमें कोई खास फर्क पड़ता है। इस मांग का इतिहास यह है कि सब से पहले यह मांग १९०५ में शुरू हुई और उसके बाद वक्त वे वक्त हमेशा इस पुकार को उठाया गया। मैं आप के सामने इस बारे में कुछ चीजें पेश करना चाहता हूं। १९०५ में जब सब से पहले इसकी मांग शुरू हुई तो उस में यह था कि मध्य प्रदेश में जो आठ जिले हैं वह अलग कर दिये जायें और इस मांग को हमारे मुल्क के उस वक्त के नेताओं ने मान लिया। श्री एम० आर० जयकर ने कहा है:

"I will say at once that in the demand you are making for a province to be called 'Mahavidarbha',

[मुल्ला अब्दुल्ला भाई]

and to rank as a separate province, you have a very strong case. Apart from anything else, you have a great many things in favour of making a claim for a separate province. It has a well-defined area, with an important historic past. The population speaks one language, follows one religion, has often no discordant tendencies in commercial or economic interests. The population is mostly literate and politically minded. What you ask for is that the four districts of Berar—Amravati, Buldana, Akola and Yotmal—and the four districts of the Nagpur Division—Nagpur, Wardha, Bhandara and Chanda—in addition to certain boundary strips in Balaghat, Nimar, Betul and Chhindwara should be formed into one separate province."

इस के बाद हमारे मुल्क में दो कमिशन एप्वाइंट हुए। दार कमिशन और उसके बाद जे० वी० पी० रिपोर्ट में भी इसी मांग को सराहा गया। खुद मेरा यह कहना है कि महाराष्ट्र के लोगों ने इस चीज को माना है कि महा विदर्भ अलग प्राविन्स हो। अकोला पैक्ट जिस को कहते हैं वह दरअस्ल अकोला पैक्ट नहीं है बल्कि वह एक तरह से एलान है जो कि मैं आप के सामने पढ़ कर सुनाना चाहता हूं। अकोला पैक्ट के बाद नागपुर में भी पैक्ट हुआ, मगर दरअस्ल वह एक एंगेजमेन्ट कहा जा सकता है। अकोला में जो बात थी और जो महाराष्ट्र की तरफ से थी जिस पर हमारे माननीय शंकर राव देव साहब के दस्तखत थे उस में इस प्रकार से लिखा है कि महाराष्ट्र के लीडरों की मांग है :

"If it so happens, there would be two Marathi-speaking provinces in the Constitution of Indian Republic. Perhaps, it will be advantageous. There are already two Hindi-speaking provinces of Uttar Pradesh and Bihar. Have they ever asked for the amalgamation and formation into one province of Hindi-speaking people? Whatever it be, the people of Maharashtra will always gladly support the people of Berar in their movement of autonomous Berar.

It is agreed that there shall be one province of United Maharashtra with sub-provinces for the Marathi-speaking areas, Central Provinces and Berar, commonly styled Mahavidarbha, and West Maharashtra with separate legislatures and cabinets for the sub-provinces and with specified subjects under their jurisdiction."

यहां अगर यह कहा जाय कि अपने देश के कान्स्टिट्यूशन में यह चीज नहीं बैठती तो मैं यह कहूंगा कि अगर बैठ नहीं सकती, तो ठीक है। मगर जब कि इस एस० आर० सी० रिपोर्ट में कमिशन ने फैसला कर दिया है तो हमारे पीछे क्यों पड़े हो, हमारी आड़ में नहीं आना चाहिये। उन को इस चीज को वैसे ही रखना चाहिये क्योंकि आगे उन्होंने यह भी कहा है :

"In case it becomes impossible on account of any circumstances to create a province of United Maharashtra in the manner outlined in the accompanying agreement, it is agreed that all efforts should be made for the formation of a separate province of Mahavidarbha."

यह उन्होंने अकोला पैक्ट के अन्दर कहा है। मैं तो कहता हूं कि यह उन का डिक्लेरेशन है, हम लोगों को, विदर्भ के लोगों को आशीर्वाद है कि आप लोग अपना प्राविन्स अलग बना कर रहिये। मगर यह बात तो ऐसी है जिस को पहुंचा पकड़ कर गला पकड़ना कहा जा सकता है।

तो, सभापति महोदय, मैं यही चाहूंगा कि भाषा के नाम पर किसी तरीके का तमाशा न हो। हमारे माननीय खेडकर साहब ने कहा कि यहां २६ लाख का सर्प्लस बताया गया है वह इसी लिये बताया गया है कि किसी न किसी सूरत से विदर्भ बन जाय। मैं आप को बताना चाहता

हूं और आंकड़ों से साबित करना चाहता हूं कि जो २६ लाख का सर्प्लस है वह तमाम डेवेलपमेन्ट पर खर्च करने के बाद निकाला है, वर्ना दरअस्ल जो सर्प्लस है वह ज्यादा है और आप यह देख सकते हैं कि जो तीन साल हुए उस का एवरेज करीब १४२ लाख के सर्प्लस का होता है। फाइनेन्स के लिहाज से वह एक वायबल यूनिट है। १९५०-५१ में इस का सर्प्लस १२०.४७ लाख था, १९५१-५२ में १०७.५२ लाख था और १९५२-५३ में २०९.९५ लाख था। इस तरीके से अगर एवरेज सर्प्लस कुल का देखा जाय तो १४३.०५ लाख होगा।

6 P. M.

तो, सभापति महोदय में यह कह रहा था कि एक आवाज सब से पहले १९०५ में दादा साहब खापर्ड (Khaparde) और रायबहादुर मधोलकर ने उठाई थी। उसके बाद १९१८, और १९२४ में सेंट्रल असेम्बली में हमारे विदर्भ के मशहूर नेता श्री एम० एस० एने ने उठाई। १९३८ में प्राविंशल असेम्ब्ली में एक रेजोल्यूशन इसके मुताबिक पास हुआ था। उसमें कहा गया था कि विदर्भ के नाम से एक अलहदा प्राविंस बनाया जाए। यह रेजोल्यूशन इस प्रकार है :—

> "This Assembly recommends to the Government to communicate to His Majesty's Government the considered view of the House that as early as possible steps may be taken for the creation of a new province to be called Vidarbha by constituting the Marathi-speaking areas of this province into a Governor's province".

यहां यह बात गौर करने के काबिल है कि इसे हमारे महाकोशल के भाइयों ने भी अपना समर्थन प्रदान किया था। मैं हाउस का ज्यादा समय न लेते हुए एक बात यह कहूंगा कि एस० आर० सी० के सुझाव को विदर्भ की जनता ने मान लिया है और वहां की जनता यह चाहती है कि हमारा जो यह प्रान्त है वह बिल्कुल अलग रहे। मैं महाराष्ट्री भाइयों से अपील करूंगा कि आप अपना प्रान्त अलग से रखिये और मैं चाहता हूं कि आप फलें फूलें। आपके प्रान्त का नाम महाराष्ट्र भी बहुत अच्छा है। हमारे राष्ट्रपिता महात्मा गांधी को सब ने राष्ट्रपिता माना है। उस "महात्मा" के नाम में से आप ने "महा" शब्द लिया है और आत्मा को आप छोड़ने जा रहे हैं, गुजरातियों को आप अलग कर रहे हैं। "राष्ट्रपिता" में से भी आपने "राष्ट्र" का नाम ले लिया है और महाराष्ट्र आप बनाने जा रहे हैं, याने आपने नाम तो लिया है मगर पिता की आत्मा का काम नहीं रखा, तो उस तरीके से आपको काम भी करना चाहिए।

Shri Ramachandra Reddi (Nellore): I am so glad that I have been given an opportunity to speak when there is still quorum in the House. The Government, has with the best of intentions, appointed this Commission and I join the chorus of voices in this House in welcoming it, whatever may be the defects therein. The Commission has tried to put the case of each State in the best manner it was possible for it to do, but there are certain defects, and certain States have become suspicious about the Commission's Report. I would only request those Members and appeal to them that they might look at it without passion but with a proper quantum of compassion. Every State has risen up to the occasion and all the States put together must have produced or published cart-loads of literature defending their own States. At any rate, hon. Members of this House have been provided with at least headloads of literature. It is not possible for every hon. Member to go through all that has been supplied, but every hon. Member coming from his particular State has certainly gone through the recommendations relating to his own State. Already, the high-level committee has gone into the matter and given certain indications of their reactions. I am sure that they will stand very strongly on their own arguments and see that as early as possible these controversies are resolved without much difficulty. I am sure the hon.

[Shri Ramachandra Reddi]

Members on that particular committee will be able to do it most satisfactorily.

The day before yesterday, unfortunately, my esteemed friend Shri M. A. Ayyangar has rubbed Telangana on the wrong side. He has brought in the sub-communal domination there, and I am afraid he has not been very correct in doing so. Unfortunately, the reactions that his speech has created in this House have widened the gap between Andhra and Telangana, but I am sure the Telangana people will be wise enough to understand things as they are and not be led away by any criticism adverse to them.

It is a known fact that the Andhra movement has been as strong in Telangana as it was in Andhra. The Andhra movement in Telangana started probably nearly two decades ago and the movement in Andhra commenced from somewhere about 40 years ago. But, all the same, the common viewpoint between the two, namely, to have a linguistic area carved out for the administration of that Telugu area, has been prominent in their minds, and I am glad that the Commission has approved of that idea, but only they have thrown a time-lag between now and the date of merger of Telangana with Andhra. The balance of opinion as it is now noticed in Telangana seems to be in favour of the merger with Andhra. I am giving certain figures which go to prove the correctness of the statement that I have made. In the Hyderabad Assembly, out of 174, 103 are for merger. Among the Telangana legislators, 59 are for Vishalandhra, 25 for Telangana and one was a neutral. These things show that even amongst the legislators there, there is strong opinion that the merger should take place immediately. No doubt the Telangana supporters have their own arguments in their favour and they have been very nicely put by people like Shri Heda. But that very fact shows that it is not the Reddis alone in Telangana that want a Telangana State but there are communities other than Reddis who are anxious to retain Telangana for themselves. But I am not quite sure whether they have understood or assessed the value of having a single State for the entire Telugu area. The problems of developing the Telugu area can be solved only by the joint efforts of both the States. The development or irrigation facilities and power facilities in the State does seem to be demanding a merger of the two States. One argument against the postponement of the merger is that if time is allowed for the Telangana people to think about it, naturally the controversies will only become bigger, and that it may not be possible after five years to have the merger effected. It is, therefore, very necessary that both the States—the Andhra State as it is and the Telangana area—should come closer and find out a solution for the merger. It has been just now said that the disadvantages of merger with Andhra would be greater for Telangana. I am afraid they have not taken the facts in the correct perspective. It is not as if Telangana is taken over to Andhra; but, Andhra is taken over to Telangana now. If the capital has been fixed somewhere in Bezwada, Madras or somewhere else, probably the Telangana people will have a genuine case against them. But, fortunately, the entire State is going to be governed from the capital at Hyderabad. Though it is at one corner of the entire Telugu area, all Andhra is anxious to go to Hyderabad and promote the interests of Andhra from there. It is often said that appointments promote affections and disappointments create disaffections. If Hyderabad is the capital, naturally the Telangana area will be more influential than the Andhra area with regard to appointments and promotion of economic conditions. In these matters, Telangana people naturally will have the dominating voice in Hyderabad. Therefore, I feel that no fear should be entertained by the Telangana people in merging with Andhara. As a matter of fact, the Commission has said that the Andhra people as a whole, both in the Andhra State and

Telangana, have been passionately attached for many years. Geographically and historically, the two States have been always together. Linguistically, of course, they are one. As a matter of fact, with my own acquaintance with Telugu, probably Hyderabad people speak better Telugu than the Andhra people. Historically, several dynasties ruled over the entire area and there has not been much disaffection between the areas for the past several centuries. It is, therefore, absolutely necessary that these two people should come together. We should see that they agree to the merger of Telangana with Andhra or Andhra with Telangana, as the case may be. Whether the Telangana people are anxious to join Andhra or not, it is very necessary on their part to see that some of those Telugu areas which have been excluded from Telangana area by the Commission are given back to the Telangana area. Whether the merger comes today or five years later, it is absolutely necessary that the Telugu areas around Telangana which have so far not been included in Telangana will have to be added on to Telangana ultimately. I should like to give a few figures: In the Raichur district, Alampur taluk is cent. per cent. Telugu; Gadwal taluk is 86 per cent. Telugu and the eastern portion of Raichur taluk is 49:9 per cent. Telugu. In Gulbarga district, Kodangal taluk is cent. per cent. Telugu; Tandur taluk is 74 per cent. Telugu; the eastern portion of Yadgir Tehsil is 55:5 per cent. Telugu and so on. In Nanded district, the eastern portion of Bioloii Tehsil is 37·5 per cent. Telugu; and the eastern portion of Deglur Tehsil is 53·6 per cent. Telugu and so on. From that point of view, I would urge that the Telangana people, even if they are not anxious to join Andhra, must see that they get these portions of Telugu area merged in Telangana. Andhra is situated in a peculiar area. All round, it has got its own troubles. On the south there is Madras; on the west there is Mysore or Karnataka which is going to be formed hereafter and on the north there is Orissa, which has given and is still giving some trouble. It is up to the Government to see that these difficulties are solved as early as possible and to put cold water on any possibility of the promotion of troubles there. It is true that the linguistical minority population would be feeling very unhappy under the administration of the majority population. Instances are not wanting to show that the majority population seems to have been undermining the advantages and privileges that ought to go to the minority population. No doubt the Commission has given some definite advice that some of those matters should be looked into Centrally, and I think every opportunity will be taken and every effort will be made by the Government to see that these minority areas in the several States are protected from the aggression of the majority people.

The Bellary question has been creating a good lot of trouble. The Commission has supported, or rather recommended, the re-merger of Bellary in Andhra. It is known to everybody in this House how Bellary has been taken over to Mysore. Mysore was not anxious to take it over, but now it does not want to give it up, even though there are so many arguments advanced both from the Andhra side and also by the Commission itself that Bellary should go back to Andhra. In fact, Bellary was practically the headquarters of Rayalaseema. The House will remember that Rayalaseema at one stage was not anxious to come to Andhra, because it had its own suspicions about the coastal Andhra people. At that stage, they rather wanted to continue under the Madras State than come over to Andhra. Now they feel that they need not go back to Madras and that they can as well rule Andhra with greater dignity. As a matter of fact, it is not the coastal districts that are ruling Andhra today. On the other hand, the backward areas like Rayalaseema rule Andhra now. Therefore, there is every possibility of Hyderabad and Rayalaseema joining together and thwarting any attempts of the coastal people

[Shri Ramachandra Reddi]

to exploit backward areas. As regards Bellary, the administrative difficulties have been pointed out by the Commission. The Andhra Government has shown how difficult it was during the last two years to find a proper solution to their programmes of irrigation and power development. It is also pointed out—I do not know how far it is true—that the Mysore Government is trying to connive at the satyagraha movement in Bellary. I do not possess any first-hand knowledge of that, but there are reports....

Shri T. Subrahmanyam (Bellary): It is a deliberate libel on the Government.

Shri Ramachandra Reddi: I think Mr. Subrahmanyam on the other side will also defend Mysore.

Shri Basappa (Tumkur): The Chairman of the Tungabhadra Board himself has admitted that the Board is doing well.

Shri Ramachandra Reddi: I am only mentioning to the hon. Home Minister and the House that there is a suspicion that the Mysore Government has been, though not promoting, at least conniving at the satyagraha movement. I leave it there; I am sure the hon. Home Minister would understand things more correctly.

The Minister of Home Affairs (Pandit G. B. Pant): There is no satyagraha now; it is all finished.

Shri Ramachandra Reddi: All round we are surrounded by States which have been giving some sort of headache to Andhra. Of course, they feel that Andhra has been giving them headache. I appeal to the several States that lie around Andhra that they should have goodwill towards Andhra as a whole and also expect that Andhra should reciprocate in the same manner to other States. After all, a few villages here and there which had given some trouble should not be very much minded. In the interests of better administration, I am sure that the Government will come forward and find out the best solution. There is no question of forcing anybody to come together or forcing any area to be taken out from one area and handed over to another. But, a good deal of persuasion is necessary. That alone would be able to help much more than forcing the opinion of the Government on the several States. If these two things do not succeed, naturally arbitration will have to be resorted to. I am sure that the high level Committee would be able to make the necessary arrangements to create as peaceful an atmosphere as possible and see that the State Reorganisation Commission's report is implemented properly without creating any trouble. Unfortunately, the recommendations have been misunderstood and every State seems to be dissatisfied with what has been given. That, I feel, is one of the reasons to think that the report has been made with very good intentions and the recommendations are fairly good. If any State is completely satisfied, that shows that some partiality must have been shown to it. I am sure that the spirit in which the recommendations have been made by the Commission will be appreciated by all the States and I am also sure that the Government would be able to absorb the spirit created by this report and avoid further dissensions in the country.

Shri P. C. Bose (Manbhum North): The States Reorganisation Commission, now known all over the country as the S.R.C. was constituted with three distinguished men of outstanding merit and ability, to enquire into and report on the problem of reorganisation of States, which was agitating the minds of the people for a very long time. Whatever many friends might have said, I think it goes to the credit of the Commission that they worked very hard, took great pains and acted up to their reputation in many respects, such as reduction in the number of States, liquidation of princely States known as Part B and Part C States, etc. The Commission has also recommended safeguards for the minorities in the

various States. But, in certain other matters, I am afraid, the Commission could not pay as much attention and give as much thought as was expected of that august body, particularly in matters of boundary readjustment between two States. I wish to illustrate my point from certain instances, particularly the instances in the boundary between Bihar and Bengal.

The Commission has recommended that the whole of the Sadar sub-division of Manbhum district minus the Chas Thana and a portion of the Kishenganj sub-division which is to the east of the River Mahananda contiguous to the territory down to the national highway be transferred to West Bengal. This transfer has been recommended on certain grounds, which, in our opinion, are based on wrong assumptions. With regard to Manbhum district, the Commission has admitted this in a sense, because, after having discussed the grounds of language, economy, administration, etc., the Commission has said that the other arguments are either unimportant or are more or less balanced, and the fact that Kangsbati river which rises in Purulia is of no real importance to Bihar, but is of considerable importance to West Bengal, would justify the transfer of the area to West Bengal. The Chief Minister of Bihar, who has studied this question more thoroughly than any one else, while speaking on the report in the Bihar Assembly on the 2nd of this month has said:

> "While recommending the transfer of the Sadar Sub-division of Manbhum, excluding the Chas Thana to West Bengal the Commission has observed that the other arguments are either unimportant or more or less balanced and that, in the circumstances the fact that the Kangsbati river which rises in Purulia, and is of no real importance from the point of Bihar, but is of considerable importance to West Bengal would justify the transfer of that area to West Bengal. I shall show presently that this supposed decive argument about the Kangsbati river is based on a wholly wrong assumption of fact and that some odd theories—one of them with fantastic implications—have been applied in a manner in which they have not been applied to any other case in the Commission's entire report."

He further says:

> "West Bengal's Kasai project can be executed without any difficulty even if Manbhum remains in Bihar. You are aware, Sir, that projects of far greater importance to West Bengal, namely the Mayurakshi project and the D. V. C. project have been executed largely in Bihar territory. In any case, our point is that if West Bengal's economic and administrative convenience can be a valid ground for recommending transfer of Bihar territory, in spite of the admitted unsettling effect of a transfer, and in disregard of the wishes of the people, there is far stronger reason for rejecting such a recommendation if its acceptance would involve equal or greater administrative and economic inconvenience to Bihar and would, moreover, be repugnant to the inhabitants of the area."

This matter may be elaborated further later. He further said:

> "I have not finished with the economic and administrative difficulties that would arise in Bihar from the recommended transfer. The House is aware that the river Subarnarekha—Not Kangsbati but another river—rises in the Ranchi district and enters Singhbhum after flowing through the south-western part of Manbhum and that we have an important project for the utilisation of its waters in all the three districts.
>
> (Ranchi, Manbhum and Singbhum)
>
> The central part of the catchment of this river lies in Manbhum, and one of the three stages

[Shri P. C. Bose]

reservoirs to be built under the project is to be located in the Chandil Thana of that district. If the Commission's recommendations were to be accepted, this central part of the catchment and one of the reservoirs,—the reservoir which is not only to provide irrigation in Manbhum and Singbhum but also to meet Jamshedpur's requirement of additional water supply—would fall in West Bengal. And it is not only the future water supply of Jamshedpur that is to pass to the control of West Bengal, but also existing source of supply; for, the Dimna reservoir situated only a few miles out of Jamshedpur and the reservoir's catchment will also go to West Bengal. I have already received a communication from the Tatas for additional water supply, expressing serious concern over these possibilities. I know, Sir, that throughout Bihar there is deep bitterness about the manner in which Bihar's interests in the Subarnarekha project and the interests of the Jamshedpur industries and township have been ignored in order to confer a hypothetical benefit to West Bengal."

So, the only ground which the Commission have advanced for the transfer of this Manbhum area to Bengal is not really based on any fact or any real condition.

There are other factors also which will damage this district and the State of Bihar without any corresponding gain to West Bengal. But before I go into those factors, I have to say a few words about the language issue. While speaking on the language issue, I do not propose to go into the census figures at all, because the census reports have been challenged both by Bihar as well as by West Bengal. Nobody believes them. Whatever may be the cause, each State thinks in its own way. My hon. friend Shri Syamnandan Sahaya has already dealt with this aspect of the matter, but I shall adopt a different approach to this question.

I live in Bihar, and from what I have experienced there I can say that language does not really suffer in a mixed society, and therefore, should not be made a ground for the transfer of any area from this side to that side. My Bengali friends may or may not know, but I know that Bengali friends in Bihar have contributed to enrich Bengali literature to an extent greater than might be known to many Bengalis.

One of the greatest Bengali poets lived and died in Lucknow. He had composed many poems which were sung in those days in great numbers. One of his songs meant, if I remember aright, 'Let us all fight and see that India will again get the foremost seat in the comity of nations'. And it is curious that one of the greatest residents of Uttar Pradesh, namely our Prime Minister, is now trying to fulfil that dream of the poet, and has already pushed India to the forefront of the comity of nations.

Even the great writer, Shri Sarat Chandra Chatterjee, passed most of his time in the State of Bihar. Even today there are writers who are in the front rank of Bengali writers are resident in Bihar. Many of them have read there, have been brought up there, and are still there. It may be a news to many that the greatest Bengali film artist, Shri Ashok Kumar, is a Bihari; he hails from Bihar and not from Bengal.

What I am pointing out is that it is a mistaken idea that people living in other States will lose anything in respect of language. On the contrary, they draw inspiration from the other societies. If I may say so, even our poet Tagore got his first lesson in writing from the vales of Kashmir and Himachal Pradesh and not from the bricks and mortars of Calcutta. So, I would suggest that people should not go too far into this language issue.

These big issues have been discussed both by the State Reorganisation Commission and also by the leaders of both Bengal and Bihar. But nobody has cared to know the condition of the mind of the people of Manbhum. There may be some who may want to go to Bengal; but there are many who do not want to go. But I had been recently to Purulia, and many of the residents of that area told me that if they were separated from Dhanbad, which is the industrial belt of Bihar, they would be put to great suffering. In another context, the Commission have been good enough to say that if the industrial belt of Chhota Nagpur is separated from Bihar, Bihar will lose its economic balance; in other words, Bihar's economy will be upset. But the Commission have not considered the question as to what will be the condition of the people of the Manbhum district which they are going to split up into two.

Every morning, thousands of people come from the other side of the river to work on this side which is the industrial area. Although Manbhum is a backward area, yet it is a balanced district in many ways. One-third of it, namely the Dhanbad sub-division is industrialised, but the rest of it is rural area devoted to agriculture. The people from the other side come to this side for working in the industries; they sell their products from the land. The people on this side are all engaged in the industry. So, in a sense, Manbhum is a balanced district, and there has been little of unemployment or under-employment even amongst the peasants.

But if the southern sub-division of Manbhum is separated from Dhanbad sub-division, then two-thirds of its population, that is, about 1½ million people will lose their opportunities. Many friends may say: "Why should they lose? They can go again and work". I would welcome them. They should work, and they should be helped to work. But the fact could not be ignored that they will be welcomed as citizens of India and not as local people. And you know what that means in these days of unemployment.

You, Sir, are a lawyer yourself, and you will realise what I am going to say presently. Some lawyer friends of Purulia have told me that they will lose their paying clients if Dhanbad is separated from the rest of Manbhum. Now, who are the people who come to these pleaders from Purulia? They are clients who not only do not pay but sometimes take their meal also at the house of the pleader and then go away. The actual paying clients come from Dhanbad. So, if Dhanbad is taken away from Purulia, the pleaders, lawyers and mukhtiyars will really have to starve. Some of them have already decided to shift to Dhanbad for their practice. So, out of these more than 2 million people of Manbhum district nearly 1½ million will suffer greatly if this proposed transfer takes place; at the same time. West Bengal can by no means compensate these 1½ million people for that. They cannot provide them rich clients such as they could get from Dhanbad. They cannot also provide them jobs such as are available in the industries of Dhanbad.

My hon. friend Shri Syamnandan Sahaya has said enough about the Kishanganj division. As my time is up, I would not like to go into that now. But I agree fully with my hon. friend Shri Syamnandan Sahaya. Many of my Bengali friends have talked about Bengal's difficulties. I also feel that. There is no doubt about it. I am myself a Bengali. I also feel that way. I think that Bihar will satisfy the need of Bengal, if there is any real need, both in the matter of the construction of the dam on the river, and also in regard to the link between the northern and southern parts of Bengal. This matter would no doubt be considered in detail by Bihar and the Central Government, and they would try to satisfy Bengal's need. I think the Bihar leaders will not object to that. They will come forward with all the help that is possible. But if the idea is simply to have some land with people, where they will not be

[Shri P. C. Bose]

able to establish anything at all, and from which they will not gain anything, then I think that is something too much, and we should not agree to it. But if they say that there is some real need which has to be satisfied, then Bihar should agree to meet that need. If Bihar is unwilling, the Central Government should persuade the Bihar leaders to agree to that.

I had a number of other points to make, but I shall not go into them, since my time is up.

श्री शिवमूर्ति स्वामी (कृष्टगी): मैं यह जो भारतवर्ष के स्टेट्स (राज्यों) के रिआर्गनाइजेशन (पुनर्गठन) की रिपोर्ट (प्रतिवेदन) है और इस सदन में पेश की गई है उसका कर्नाटक के नुक्ते नजर से स्वागत करता हूं, लेकिन भारत के दृष्टिकोण से इसका स्वागत नहीं किया जा सकता। वजह यह है कि अगर देखा जाये तो जिस तरह का प्रान्त लोग चाहते थे उस तरह का प्रान्त नहीं दिया गया है बल्कि यह रिपोर्ट (प्रतिवेदन) भाषा के आधार पर नहीं बनी है और उसने डिमाक्रेसी (लोकतंत्र) के असली उसूलों को छोड़ कर बहुत सी स्टेटों (राज्यों) की सिफारिश हमारे सामने की है। यही वजह है कि हर प्रान्त में असन्तोष पैदा हो गया है और हर स्टेट (राज्य) में एक अजीब वातावरण हम देख रहे हैं। जहां जाइए, किसी भी अखबार को देखिए, आपको मालूम होगा कि उड़ीसा में इस रिपोर्ट (प्रतिवेदन) को जलाया गया, रीवां में भी उस को जलाया गया, पंजाब में भी इसकी बेइज्जती की गई। बिहार बंगाल के झगड़ों को यह नहीं मिटा सकी। यही नहीं कि सिर्फ भाषा के आधार पर इसको बनाया जाए बल्कि उसके साथ जो विल आफ दी पीपल (लोकमत) है, जो डिमाक्रेसी (लोकतंत्र) की बुनियाद है उसको ही छोड़ दिया गया है। इस डिमाक्रेसी की बुनियाद को छोड़ कर अगर कोई स्टेट्स का रिआर्गनाइजेशन (पुनर्गठन) होता है तो वही तस्वीर हम को आज हिन्दुस्तान के प्रान्तों की दिखाई पड़ेगी। जो यह कहते हैं कि भाषा के आधार पर रिआर्गनाइजेशन (पुनर्गठन) किया जाए और देश में इस तरह से यूनिटी (एकता) लाई जाए मुमकिन नहीं, इत्तफाक लाया जाए, वह यह भूलते हैं कि लोगों के दिल व दिमाग किस किस्म के हैं और फैक्ट्स (तथ्य) क्या हैं ? आपको यह न समझना चाहिए कि भारतवर्ष इंग्लैण्ड जैसा देश है जहां एक ही भाषा के लोग हैं। यह जो भारत खंड है इस में हर तरह की भाषा के लोग रहते हैं हर एक को समझना चाहिए कि वह इंडियन फर्स्ट एंड इंडियन लास्ट (मूल भारतीय) हैं और उसको इस उसूल का पालन भी करना चाहिए, इसी तरह से देश की यूनिटी (एकता) हो सकती है। इसलिए मैं आम देश की दृष्टि से तो इस रिपोर्ट का स्वागत नहीं कर सकता क्योंकि इस में उस उसूल पर नहीं चला गया है। अगर हम जितने भी बार्डर डिस्प्यूट (सीमांत विवाद) के मामले होते हैं उनमें विल आफ दि पीपल (लोकमत) को मेन (मुख्य) मान कर भाषा पर तवज्जह दें और रिआर्गनाइजेशन (पुनर्गठन) करें तो मैं समझता हूं कि कोई बड़ी मुश्किल बात नहीं है, कोई बड़ी प्राब्लेम (समस्या) देश की नहीं है जो कि खत्म न हो जाए। लेकिन मैं अपील करता हूं कि भाषावार दृष्टिकोण के खिलाफ जो कहा जाता है उसको भी आप समझें।

इसके बाद अब मैं अपने सूबे पर आता हूं। कर्नाटक की जो स्टेट बन रही है हैदराबाद के तीन जिलों और दूसरे हिस्सों को मिला कर कर्नाटक में डाला जा रहा है तो हैदराबाद के तीन जिले जो रायचूर, गुलबर्गा और बीदर हैं उनको तो कर्नाटक में जाना चाहिए ही था। कांग्रेस एडमिनिस्ट्रेशन (प्रशासन) के तहत सन् १९५२-५३ में यह तीनों जिले भाषावार आधार पर हैदराबाद कांग्रेस ने कम कर दिए थे, अगर उन के ऊपर गौर किया जाए तो कमिशन (आयोग) द्वारा उनको कर्नाटक में शरीक करना जरूरी होगा।

इसके बाद मैं बम्बई के क्वेश्चन को लेना चाहता हूं। जिस तरह से आप बम्बई स्टेट के बारे में भाषा को आधार मान रहे हैं उसी तरह से आप शोलापुर के हिस्से को भी देखिए। शोलापुर की जो सिटी है उसकी कहानी में आपको

बताऊं। वहां न सिर्फ तमाम भाषा के लोग रहते हैं बल्कि वहां के २ लाख ७० हजार लोगों में से तकरीबन कन्नड़ लोग सवा लाख, शोलापुर सिटी के लोगों को कर्नाटक में शरीक होना चाहिए। महाराष्ट्र वालों को यह नहीं समझना चाहिए कि कर्नाटक के जो लोग शोलापुर की मांग कर रहे हैं वह जनता की आवाज नहीं है। जिस आधार पर महाराष्ट्र वाले बम्बई के ऊपर अपना क्लेम दिखा रहे हैं उसी आधार पर शोलापुर सिटी को कर्नाटक में मिलाना चाहिए। महाराष्ट्र नेता श्री एन० सी० लिमये जिन्होंने कि परसों (महाराष्ट्र नाडहवा) का उद्घाटन किया हैं उनके में कुछ सेंटेंसों को पढ़ता हूं। वह कहते हैं:

> "Stretch your imagination to any extent and advance any type of argument, but Sholapur City and its adjoining parts cannot be separated from Karnataka."

उन्होंने कहा है कि कामर्शल, और टेक्सटाइल इन्डस्ट्री के लिहाज से अक्कलकोड, सवथ शोलापुर, और सिटी शोलापुर कर्नाटक के पास ही जाना चाहिए। एकानमिक दृष्टि से भी शोलापुर सिटी को कर्नाटक में ही आना चाहिए। जत तालुकामि कर्नाटक का हिस्सा हैं। इसके बाद में अब असल झगड़े पर आता हूं। अभी तक तो मैं ने कर्नाटक का जिक्र किया। बेलारी के बारे में मैं यह कहना चाहता हूं कि वह हमेशा इधर से उधर और उधर से इधर पहुंचा करता हैं। एक कमिशन आता है वह कहता है कि इस तरफ चलो और बेलारी इस तरफ चला आता हैं दूसरा कमिशन आता हैं और कहता हैं कि उधर चलो और बेलारी दूसरी तरफ चला जाता हैं। इसमें असली बात यह हैं कि एस० आर० सी० कमिशन ने अपनी रिपोर्ट में यह कहा हैं कि बेलारी के सिलसिले में जितने भी कमिशन थे, जितनी भी कमेटियां बनीं, सब ने बेलारी के ताल्लुके को कर्नाटक में शामिल करने के लिए कहा हैं। लेकिन मैं तो कहता हूं कि आप सिफारिश को भी छोड़ दीजिए, देखिए कि फैक्ट्स क्या हैं। मैं बेलारी के मुताल्लिक श्री एम० अनन्तशयनम अय्यंगार से पूछना चाहता हूं कि क्या वह हकीकत को भूल गए हैं? श्री राम चन्द्र रेड्डी से पूछना चाहता हूं कि क्या वह हकीकत को भूल गए हैं? मैं पूछना चाहता हूं कि क्या जो सत्याग्रह हुआ था उसके पीछे मैसूर गवर्नमेंट की सपोर्ट थी? मैसूर गवर्नमेंट की सपोर्ट नहीं थी, वह तो बिल्कुल उसके खिलाफ थी, न सिर्फ मैसूर गवर्नमेंट ही खिलाफ थी बल्कि वहां की कांग्रेस कमेटी और जो वहां के बड़े बड़े नेता हैं सभी इस सत्याग्रह के खिलाफ थे और कहते थे कि सत्याग्रह नहीं होना चाहिए। लेकिन इतनी कोशिश करने पर भी, १६ नवम्बर को Akhanda Karnatak Rajya Narmana Parishad द्वारा एनाउन्समेंट हुआ उसके बाद २२ दिन को तकरीबन १२६० लोग सत्याग्रह में शरीक हुए। न सिर्फ यही कि १६ तारीख को हमारी १०० बहनें सत्याग्रह में भाग लेने वाली थीं बल्कि वहां की सिचुएशन बिगड़ती जा रही हैं और बिगड़ती हुई सिचुएशन के समय में ही सदन के सामने इस बारे में डिस्कशन हो रहा हैं कि इसको खत्म करो। मैं खुद उसका डिक्टेटर था और सत्याग्रह करने की सूचना दिया करता था। मैंने सत्याग्रह करके कोई बात कानून के खिलाफ नहीं की। कानून की दृष्टि से देखा जाए तो सत्याग्रह का क्या मतलब था? लोकलाइजेशन स्कीम जो तुंगभद्रा के लिए थी उसके बारे में था। लोकलाइजेशन स्कीम क्या थी? ६२,००० एकड़ जमीन बेलारी की सींची नहीं जाएगी ऐसे ही पानी बहता चला जाए लेकिन बहते हुए पानी को भी बेलारी का किसान अपने फायदे के लिए नहीं इस्तेमाल कर सकता। मैं मानता हूं कि आन्ध्र और रायलसीमा को उसकी जरूरत हैं लेकिन क्या बेलारी रायलसीमा का हिस्सा नहीं हैं? आज इतिहास बताता हैं कि रायचूर और बेलारी दोनों ही रायलसीमा के हिस्से हैं। कहते बार बार यहां आते हैं लेकिन बेलारी वाले अपने जरा भी पानी नहीं ले सकते। मैंने भी काम किया हैं इस मूवमेंट में। प्रोपेगेंडे से यह मूवमेंट नहीं चला हैं। लोगों के अन्दर अर्ज थी, उनको पानी की प्यास थी। उनको

[श्री शिवमूर्ति स्वामी]

पानी नहीं मिल रहा था वह पानी मांग रहे थे, यही उनका जुर्म था। तुंगभद्रा को कारण बना कर एस० आर० सी० ने लिखा है उस कारण से यह सत्याग्रह हुआ था। सत्याग्रह के बारे में जो जजमेंट है उस में साफ लिखा हुआ है कि सत्याग्रह पानी न देने के विरुद्ध था। सत्याग्रह किसी गवर्नमेंट के खिलाफ नहीं, किसी गवर्नमेंट के डिस्ट्रक्शन के लिए नहीं बल्कि सिर्फ पानी पाने के लिए किया गया था और उसका नोटिस दे दिया गया था। दूसरे तीसरे दिन १००, ५० आदमी आते थे और सत्याग्रह के लिए जाते थे। वह सिर्फ यही करते थे कि पानी खेत में लेते थे। उनकी शिकायत हुई कि खेतों के अन्दर पानी काटने की कोशिश की जाती है। लेकिन मैं नहीं समझता कि हम बेलारी में पानी न लें, कृष्णा वाला पानी न लें। इस तरह का डिस्क्रिमिनेशन होता है तो पानी के कारण से यह मूवमेंट बढ़ा, लेकिन किसी के कहने से नहीं बढ़ा। इसको हमारे राम चन्द्र रेड्डी साहब को समझना चाहिए। जजमेंट में से मैं दो चार लाइन पढ़ना चाहता हूं। जज कहता है :

"But before sentencing the accused, I would like to add that the so-called satyagraha offered by the accused was all peaceful and non-violent and their object, which is devoid of all moral turpitude, was to vindicate their right to water and only in furtherance of that object, they attempted to cut the bund and bail out water to non-localised area lying adjacent to the distributary, and also to the localised areas. It is very curious on the part of the concerned authorities why these non-localised areas were not localised to receive water supply when these areas lie near the distributary. The discrimination shown is really astonishing and bereft of sound reason, whatever it may be, the action complained of against the accused is like a storm in a tea-cup. Technically the accused are all guilty for having taken law into their own hands."

यह बात गौर करने के काबिल है। आपको भाषा की दृष्टि से इनसान इनसान में डिस-क्रिमिनेट नहीं करना चाहिए। रायलसीमा आंध्र में ही नहीं है कर्नाटक में भी रायलसीमा है। यह बात नहीं है कि आंध्र के लोगों को पानी की ज्यादा जरूरत है, कर्नाटक के लोगों को भी है।

अब मैं होसपेट और सिरगुप्पा बल्लारि की Census की तरफ आता हूं। सिफारिश यह की गई है कि इन इलाकों को आंध्र में दे दिया जाए। रिपोर्ट जो है वह सामने है और मुझे समझ नहीं आती कि अगर यह उनको न दिया गया तो उनके साथ कैसे अन्याय होगा। जो मिस्ड इन्वेस्टिगेशन हुआ है उसके मुताबिक बल्लारि में कन्नड़ भाषी लोग ८६,६२५, तेलगु ४२,२१७ और दूसरे २७,८६४ हैं और टोटल १.७१,२२६ होता है। ८६,६२५ कन्नड़ भाषी हैं और ४२,२१७ Andhras हैं। अगर इनको आन्ध्र में मिला दिया जाता है तो यह लोग तो खत्म हो गए जो कि कन्नड़ बोलते हैं और जिनको कर्नाटक में मिलना चाहिए था। मैं चाहता हूं कि पानी के साथ आप आदमियों को भी न घसीटिए। उनको कर्नाटक में ही रहने दीजिए। यह हमारी आवाज है और हम चाहते हैं कि इसको मान लिया जाए। मैं बतलाना चाहता हूं कि साधारण लोग ही जेलों में नहीं गए बल्कि पंचायत और म्यूनिसिपल बोर्ड के जो प्रेजीडेंट थे उन में से (18) प्रेजीडेंट भी जेल में गए थे। यह कोई मामूली मूवमेंट नहीं थी यह अर्ज आफ दी पीपल थी। हमारे प्राइम मिनिस्टर साहब ने रिपोर्ट प्रकट करते समय कहा :

"I do not ask the people to be calm. When I ask them to express their reaction, then, it does not mean that there should be mis-behaviour or violence on the part of the people."

तो यह जो पानी का सवाल है अगर नैतिक दृष्टि से इसको लिया जाए तो हमें कोई एतराज नहीं है, कोई आबजेक्शन नहीं है। मैं चाहता हूं कि सारे मेम्बर यह जो लोकेलाइजेशन स्कीम

हैं इसको देखें कि यह क्या हैं। बिलारी के पीछे क्यों इतना झगड़ा किया जा रहा हैं। मैं पूछता हूं कि बिलारी सिटी के लिए एक नहीं तो तीन कमिशन बैठे हैं। गवर्नमेंट शोलापुर सिटी के लिए क्यों कोई कमिशन नहीं बैठाती हैं, दूसरी सिटीज के लिए क्यों नहीं बैठाती हैं। जो मडागासरा ताल्लुका हैं उसमें ६४ परसेंट लोग कन्नड़ बोलते हैं यह बात खुद कमिशन ने ही कही हैं। इसके अलावा उनका यह भी कहना था कि हम रायलसीमा को डिसटर्ब करना नहीं चाहते हैं। इसके साथ ही मैं यह कहना चाहता हूं कि जो Alur, Adoni and Raidrug में कन्नड़ भाषी लोग हैं उन को कर्नाटक में ही रखा जाए और आंध्र में उसको न मिलाया जाए। मैं चाहता हूं कि बिलारी के जो लोग हैं वह तो स्वागत करेंगे लेकिन जो रायचूर जिले के साथ, मेरे जिले के ताल्लुके के साथ जो आन्ध्र के ताल्लुके हैं उनके लोग भी सौ परसेंट कन्नड़ भाषी हैं। मैं चाहता हूं कि जो आन्ध्र में ताल्लुके जा सकते हैं वह तो उसको दे दिए जाएं लेकिन जहां पर कन्नड़ भाषा भाषी ज्यादा हैं उन इलाकों को उनके साथ न मिलाया जाए। यह जो अलूर, अडोनी और रायदुर्ग के जिले आन्ध्र में मिलाए जा रहे हैं, यह कर्नाटक के हिस्से हैं और वहीं पर इनको रखा जाना चाहिए।

मैसूर के अन्दर एक तलवाड़ी फिर्का हैं और वहां के लोग ६६ परसेंट कन्नड़ बोलते हैं। यह लोग नीलगिरी में रहते हैं और जैसा कि औरों ने कहा इसको भी कर्नाटक में मिला देना चाहिए। इसके बाद में साउथ शोलापुर सिटी के बारे में दो लफ्ज कहना चाहता हूं। आठ साल पहले शोलापुर सिटी को अलग कर दिया गया था। इनके नार्थ में महाराष्ट्र हैं और साउथ शोलापुर को एक अलग ताल्लुका बनाया गया था। वहां पर ६० परसेंट लोग कन्नड़ बोलने वाले हैं। वहां पर जो मुस्लिम हैं और जो कन्नड़ बोलते हैं उनकी तादाद भी कोई एक डेढ़ लाख हैं। अब भी तमाम हरिजन, कुरब, और लिंगायत के घर में जो कन्नड़ बोलते हैं वे दो लाख हैं। ५० हजार तेलगू होते हैं। सेंसस रिपोर्ट में उनकी तादाद जो कन्नड़ बोलते हैं कोई ४० हजार बतलाई गई हैं जिसको मैं गलत मानता हूं। इस लिए कर्नाटक में यह एरिया भी शामिल होनी चाहिए।

अब मैं हैदराबाद की तरफ आता हूं। जो हैदराबाद बनाया जा रहा हैं मैं इसका समर्थन करता हूं। हैदराबाद के तेलगू भाषा भाषी हिस्से हैं इनको अलग रहने देने की आप कोशिश न करें। विशाल आंध्र बनाने के लिए मराठवाड़ा और कर्नाटक को लिया जाए क्योंकि कर्नाटक भी उसमें आता हैं। विशाल आन्ध्र बनाने से जो डेफिसिट होता हैं वह खत्म हो जाएगा। कर्नाटक के जिलों से कोई डेढ़ करोड़ रुपया लिया जाता हैं और मराठावाड़ा से कोई २ करोड़ रुपया।

आखिर में मैं बिलारी के बारे में जो कुछ प्राइम मिनिस्टर साहब ने कहा हैं, वह बता कर अपना भाषण समाप्त करता हूं। प्राइम मिनिस्टर

> "It was declared and adopted. I would commend to such of the hon. Members as have not read the report of Justice Misra to read it to see how carefully he went into this question. He had no prejudice in the matter; he had no predeliction in the matter. He went into the question and made his report, and Government after considering had accepted it. Now, apart from the fact that Government think that their decision was absolutely correct and the right one, they are still more convinced that no action of the Government is going to be allowed to be influenced in this way by hunger strikes. Otherwise,—it does not matter what Government functions here—no Government will function."

These are the words of the Prime Minister. It is an assurance of this Parliament also and I request that this hon. Parliament should fulfil its promise.

[श्री शिवमूर्ति स्वामी]

इसके बाद उन्होंने एक लेटर कर्नाटक एक्शन कमिटी को लिखा जो कि इस तरह से है :

"In reply to your telegram dated the 5th August, 1953, to the Prime Minister, I am to say that there is no question of Government going back on or changing their decision already reached in regard to Bellary Taluk. Government came to this decision after full consideration and will abide by it. In any case, Government do not change their decisions because of facts and other similar activities."

This is letter No. D/S/7933, dated 6th August, 1953.

7 P.M.

हाउस में डिसिजन लेने के बाद बार बार डिसिजन चेंज होते हैं। जब एक बार बिलारी का मामला तय हो गया तो फिर क्या कारण है कि इसको बदला जाए। क्या कारण है कि बिलारी का आधा हिस्सा आंध्र को दिया जा रहा है। लेकिन कोई वजह दिखाई नहीं देती है -- कोई कारण मालूम नहीं होता है।

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 20th December, 1955.